

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 544 OF 2023

IN THE MATTER OF:

Paras Nath & Anr ...Applicants

VERSUS

Uttar Pradesh Pollution Control Board & Ors. ...Respondents

**REPLY ON BEHALF OF RESPONDENT NO.8 / IFFCO TO
THE OBJECTIONS/REPLY ON BEHALF OF THE
APPLICANTS TO THE JOINT INSPECTION
COMMITTEE REPORT DATED 05.12.2023 FILED.**

WITH

**I.A. / 2024 : APPLICATION FOR CONDONATION
OF DELAY**

PAPER BOOK

(FOR DETAILED INDEX PLEASE SEE INSIDE)

ADVOCATE FOR RESPONDENT NO.8: ABHAY KUMAR

NEW DELHI

FILED ON: 21.07.2024

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**REPLY ON BEHALF OF RESPONDENT NO.8/ IFFCO TO
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APPLICANTS TO THE JOINT INSPECTION
COMMITTEE REPORT DATED 05.12.2023 FILED.**

1. At the very outset the answering Respondent denies each and every averment and contention raised in the objections to the Joint Inspection Committee Report dated 05.12.2023/ 16.04.2024 filed on behalf of the Applicants, except those which have been expressly admitted by the deponent in this reply.
2. For the sake of brevity and to avoid the multiplicity of the papers all the facts stated and contentions raised in the response/ objection dated 11.02.2024 on behalf of the Respondent No.8/IFFCO filed to the report dated 05.12.2023 filed by the Committee, may be read as part and parcel to the present reply.
3. That the attempt of the Applicant to highlight this matter by putting baseless allegations before the Hon'ble High Court of judicature at Allahabad and Hon'ble Supreme Court have

already failed and both the Hon'ble Constitutional Court were not impressed by the allegations made by the Applicant.

4. That the Joint Inspection Committee appointed by this Hon'ble Tribunal in both its reports dated 05.12.2023 and 16.04.2024 have categorically highlighted compliance of all norms and provisions of Environmental law by the Respondent No.8 herein. Certain portions of the report wherein some ambiguity has been found, the Respondent No.8 has already filed objection on 16.02.2024 to the report dated 05.12.2023 before this Hon'ble Tribunal. The same may be read as part and parcel to the present reply.
5. That it is submitted that there is no substance relating to the alleged environmental harm that has been brought forward by the Applicant through the present Original Applicant.
6. That it is pertinent to mention that IFFCO has been receiving several awards for environmental protection year after year. Few of the awards received by it are: -
 - a) Certificate of appreciation awarded by Rotary Club of Allahabad, Midtown for promoting environment consciousness and practicing pollution control.
 - b) Environment Pollution Control Award in the year 1995 organised by International Green Land Society during 2nd Jawahar Lal Nehru Memorial National Awards.
 - c) FAI Environmental protection award for the year 1996-97 by Fertilizer Association of India.
 - d) FAI Environmental protection Award for the year 1997-98 by Fertilizer Association of India.
 - e) Awarded Indo-German GRENTech environment excellence award for the year 2000-2001 in fertilizer

industry sector for outstanding achievement in the field of Environment protection.

- f) TERI Corporate Environmental award 2000-2001 by Tata Energy Research Institute.
- g) Rajiv Ratan National Award 2005 for Best Pollution Control Gold Award.
- h) National Award by Confederation of Indian Industry (CSI) for Excellence in Water Management — 2005 for being a Water Efficient Unit.

The respondent No.8 reserves its right to place all the supporting documents apropos the same if so required or directed.

- 7. That it is further pertinent to mention that IFFCO is maintaining the highest level of environmental pollution control and this fact was also stated by His Excellency The President of India Dr. A. P. J. Kalam in his speech/address at the inauguration of the 58th Annual Session of Indian Institute of Chemical Engineering — CHEMCO 2005 — held on 14.12.2005 at New Delhi.
- 8. It is submitted that IFFCO is one of the very few fertilizer units in India, which has been granted certificate of registration under ISO — 14001 by International Standardization Organization, Geneva. The said certificate of registration under ISO — 14001 is only awarded when an establishment operates environmental management systems as per international standards set for pollution control.
- 9. That the IFFCO, Phulpur has installed Environment Management System as per International Standards ISO

14001: 1996 and due to the excellent Environment Management System, it has been granted ISO — 14001, certification for not only for the factory premises but also for its township at Ghiyanagar, Phulpur, Allahabad, the Hospital and the Moti Lai Farmers Training Institute located nearby the factory.

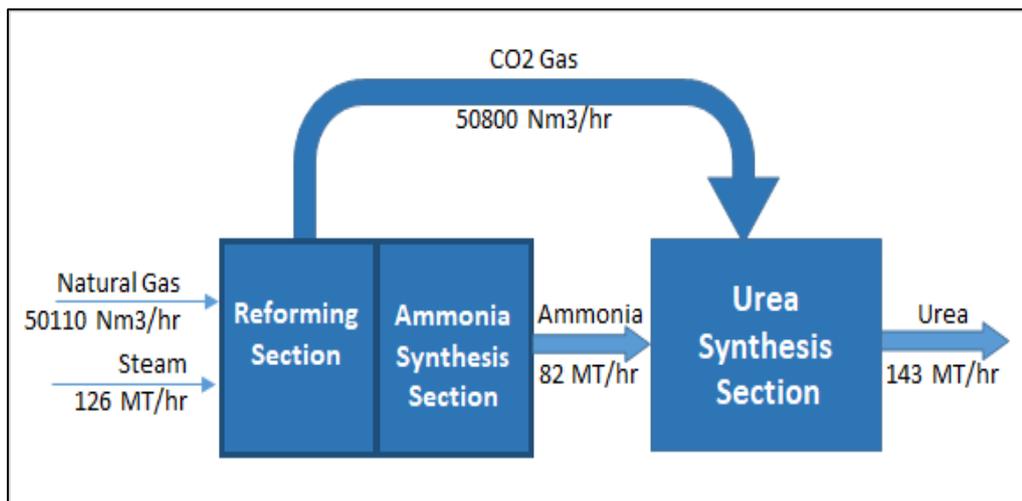
10. That the environment quality and pollution control at Phulpur is efficiently affected by providing all necessary and adequate pollution control measures, monitoring system and treatment plants for liquid effluent & air emission. The control units/systems have been operating efficiently since the commissioning of the plant. The quality of treated effluent always conforms the standards laid down by U. P. Pollution Control Board and MINAS (MINIMAL NATIONAL STANDARDS).
11. That for monitoring of liquid effluent quality IFFCO has a most sophisticated monitoring Laboratory equipped with modern instruments. The Laboratory is also recognized by U. P. Pollution Control Board, Lucknow because of its excellent monitoring capabilities. IFFCO's R & D unit is also recognized by Ministry of Science and Technology, Government of India
12. That due to its excellent environment management and pollution control, IFFCO has been granted consent order for liquid effluent under Water (Prevention and Control Pollution) Act, 1974 by U.P. Pollution Control Board, Lucknow right since beginning of its plant i.e., year 1980 though commercial production started w.e.f. March 1981.

13. That the Applicant vide the Objections/Reply to the Joint Inspection Committee Report dated 05.12.2023 filed by him, has made various false and baseless allegations against the functioning of the Phulpur Unit of the answering Respondent No.8, which are specifically answered and substantiated through documents as under:

- i. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO was being operated from 01.01.2022 to 31.12.2022 without any consent and clearly in violation of the Air Act and Water Act. In this regard it is submitted that the above submission made by the Applicants in void of merits, completely misplaced and as such does not represent correct facts before this Hon'ble Tribunal. The Phulpur Unit operated by the Respondent No.8 was being operated with a valid consent under the Air Act, 1981, as well as Water Act, 1974, from the period 01.01.2022 to 31.12.2023 and no violation in terms of the Air or the Water Act has been done by the Respondent No.8/IFFCO. True Copy of Copies of Consent Order dated 04.01.2022 issued by the Uttar Pradesh Pollution Control Board under the Air Act 1981 is annexed herewith and marked as **ANNEXURE-A.**

True Copy of Copies of Consent Order dated 04.01.2022 issued by the Uttar Pradesh Pollution Control Board under the Water Act 1974 is annexed herewith and marked as **ANNEXURE-B.**

- ii. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO is operating two Ammonia Plans without prior consent from the UPPCB. In this regard it is submitted that the aforesaid submission is completely misplaced and as such does not represent correct facts before this Hon'ble Tribunal. It is submitted that the process of urea manufacturing is well defined and already disclosed while making application to concerned Authorities for obtaining Consent to operate. The urea manufacturing process is a long process with reaction of natural gases at many stages with varied pressure & temperature levels. In order to have the operational flexibility in terms of operation and maintenance; the manufacturing process is bifurcated in separate sections. All the natural gas used in the process is converted in urea manufacturing only. No intermediate product i.e., ammonia or CO₂ is either sold or used in any other process. A schematic diagram is reproduced hereunder for kind consideration of this Hon'ble Tribunal:



- iii. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO is operating a captive power plant using coal. The said power plant is of capacity more than 50 MW which requires not only EC but as well as consent under the Air Act and Water Act. In this regard it is submitted that the aforesaid submission is completely misplaced and as such does not represent correct facts before this Hon'ble Tribunal. It is submitted that the Respondent No.8 has mentioned in detail all the stacks of Captive Power Plant in the application dated 02.12.2022 submitted for CCA (Consolidate Consent & Authorization).

True Copy of Application dated 02.12.2022 submitted by the Respondent No.8 before the UPPCB is annexed herewith and marked as **ANNEXURE-C**

That accordingly Consolidate Consent & Authorization dated 21.12.2022 under Air and Water Act has been provided, which stipulates in condition No. 19 as under:-

“ 19. Industry shall operate and maintain APCS installed at existing 02 Nos. Primary Reformer Furnaces, 03 Nos. Boilers of capacity 125 TPH each, 02 Nos. Urea Priling Towers and 60 TPH HRSG, in such manner to achieve the emission standards for fertilizer unit, prescribed under Environmental (Protection) Rules, 1986.”

True Copy of Consolidate Consent & Authorization dated 21.12.2022 is annexed herewith and marked as **ANNEXURE-D**

The unit has also obtained EC dated 14.03.2022 wherein captive power plant has already been specified in Para 3 and 12. Para 12 of the EC dated 14.03.2022 is reproduced hereunder for ready reference:-

“Existing unit has Natural gas & Coal based 3x125 TPH steam boiler with 100 m stack and 1 x 60 TPH HRSG with 30 m stack. No additional Boiler is proposed. Particulate emission is within the statutory limit given by CPCB & UPPCB.

True Copy of Environmental Clearance dated 14.03.2022 granted by UPPCB is annexed herewith and marked as **ANNEXURE-E**

- iv. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO is discharging its domestic as well as industrial waste outside the industrial premises. Further, storm water drain is being mixed with industrial and domestic effluent which is evident from the fact of traces of ammonia and other industrial effluent being found in it. In this regard it is submitted that the aforesaid submission is completely misplaced and as such does not represent correct facts before this Hon'ble Tribunal. It is submitted that the Storm water drain does not carry wastewater in any condition. However, it carries only rainwater during rainy season. The storm water drain was also sampled before it merged with the IFFCO drain. The wastewater analysis showed that the storm water drain had BODBDL, COD-19.2 mg/L and TSS-BDL mg/L. It is again highlighted that IFFCO is a ZLD Unit, and no industrial or domestic

waste is being discharged outside the premises. Any effluent generated in plant premises is not being discharged outside the industry and the Unit ensures ZLD, except during the rainy season.

- v. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO that the Respondent No. 8 only had in year 2020 and 2021 consent under Air and Water Act for production of Urea. However, during the said period the Respondent No. 8 had also produced Ammonia in huge quantity without any consent under the Air Act or Water Act. Hence, the production activity was carried out illegally without requisite legal compliance being done. It is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted that the Applicants here have alleged that no consent for ammonia in the years 2020 and 2021 only whereas, in Para 3(b) of the objections, the Applicants have alleged that the Respondent No.8 had no consent for ammonia, which is itself is contradictory.
- vi. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO that the joint inspection committee has made a bald assertion that the electromagnetic flow meters are provided at the source of water as well as the outlet of ETP with connectivity the CPCB and UPPCB. However, in the report submitted the committee has not been able to place on record the data available with itself but has only relied upon the data provide by the Respondent no. 8 as per its log book. It is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted

that Online connectivity of pH, TAN, (Total Ammonical Nitrogen) and recycled flow, has been installed in IFFCO Phulpur Unit since 2016 and data is constantly being transmitted to CPCB/UPPCB server. Some of the pictures of the online connectivity installed at the IFFCO Phulpur Unit are produced hereunder for kind consideration of this Hon'ble Tribunal:-



Local display for pH & TAN

Flow Instrument & local display



Installed Transmitter & Receiver on Boiler duct

- vii. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO that the Respondent no. 8 has been running the plant which is covered under "Category A" from 14.07.2011 to 13.03.2022 without any EC in terms of EIA Notification 2006. It is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted that the unit has obtained EC as per EIA Notification whenever it was required as per the provisions of law. The contention of the applicant that the EC is valid for only 5 years is vehemently denied and it is stated that validity period of EC is only for green field projects where it is required to be commissioned within such specified period and no fresh EC is required to be taken until and unless there is a change, modification in the existing process, plant or expansion thereof. The unit has obtained EC for each modifications and Expansions.
- viii. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO that the Respondent submitted proposal only for Modernization and Expansion of Existing Fertilizer Plant for Manufacturing of Nano Fertilizer. Hence, the as on date the manufacturing of Urea and Ammonia are without any EC and is being done illegally. It is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted that EC is granted for the whole existing facilities along with modernization & expansion. EC requires for the modification and

expansion of exiting process and plant, hence exiting process and plant will remain valid.

- ix. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO was required to publish the grant of EC in two widely circulated local newspaper. However, the said condition is stated to have been complete by publication in some newspaper called “Hindustan Samvad”, “Swantra Prabhat” and “Pioneer News Service“ and “Jeevan Express News”. This also evidents the extent of disregard to law by the Respondent no. 8. Further till date the Respondent no. 8 does not shows the same on its website. It is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted that the Committee itself has concluded that the EC conditions are complied. Hindustan, Amar Ujala & Pioneer News Services are in wide circulation. The Public hearing was held on 04.01.2022 where more than 100 nearby villagers of participated. True Copy of Minutes of meeting of public hearing alongwith photographs is annexed herewith and marked as **ANNEXURE-F**.
- x. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO has obtained the EC by playing fraud and by making incorrect statement and the requirement of water after modernization was only upto 35290 KLD where as the unit is utilizing almost double of the said quantity. In this regard It is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted that for correct amount of

daily extraction consent, sum of all the “Maximum Allowable Annual Extraction of Ground Water” from all 18 bore wells divided by 365 days is considered. As per the annual extraction consent, the daily figure works out to 35477 KLD. The average water consumption from 01.07.2023 to 18.10.2023 was 28337 m³/day. In the report of the joint committee it was miscalculated and methodology is incorrect. It is submitted that the total Gound Water withdrawal Capacity through 18 borewell, as permitted by Ground Water NOCs is **1,29,49120 M3 per year (35477 m3 per DAY)**. Total Rainwater being recharged of roof top and run off area of our Ghiya nagar township through 5 nos. Rainwater harvesting tanks and one pond (recently developed in cordet) = **5232043 M3 per year, i.e.. 40.4 % of Total withdrawal Capacity (1,29,49120 M3 per year)**. The respondent no.8 has submitted a recharge Plan to the Ground Water Department of Prayagraj , for recharging the Narai Pond situated approx. 5 km away from IFFCO. Approx **2630054 M3 per year i.e., 20.31 % Total withdrawal Capacity (1,29,49120 M3 per year) will be recharged**, if the proposal for the recharge plan would be considered by the concerned District Govt Authority. The daily ground water withdrawal is within the maximum limit. As per the U.P. Ground Water (Management and Registration) Act-2019, IFFCO Phulpur has obtained NOCs of all 18 Bore wells which have already been submitted and are part the Report submitted by the Joint Inspection Committee. Besides the NOCs, IFFCO Phulpur has also obtained the

Registration Certificate of 18 Borewells as per U.P.GWD Act-2019. True Copy of Registration Certificate of 18 Borewells as per U.P.GWD Act-2019 and Copy of summary of the consent for all 18 Nos. bore wells ground water extraction on daily basis and yearly basis is annexed herewith and marked as **ANNEXURE-G (Colly)**.

- xi. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO was operating without groundwater extraction permission before 15.02.2022. In this regard it is submitted that the aforesaid submission is completely misplaced and misleading. It is submitted that IFFCO Phulpur Unit has No Objection for ground water withdrawal since 1995. True Translated Copy of NOC dated 18.02.1995 is annexed herewith and marked as **ANNEXURE-H**.

Since then IFFCO Phulpur unit is paying water cess regularly to UPPCB which confirms there is no ambiguity between the authorities and IFFCO. Since GST was made applicable w.e.f. 01.07.2017 the cess was abolished and matter was referred to CGWA. True copy of Water Cess Bill dated 05.06.2018, 17.10.2016, 17.03.2015, 23.08.2013, 15.10.2012 & 04.08.2011 is annexed herewith and marked as **ANNEXURE-I (Colly)**

Thereafter, the answering Respondent No.8 had filed an application to CGWA for NOC to ground water withdrawal in February 2018. True Copy of Application

dated 20.02.2018 submitted by IFFCO before the CGWA is annexed herewith and marked as **ANNEXURE J.**

Recommendation dated 19.03.2020 of NOC for Ground water withdrawal from CGWA was granted. True Copy of Recommendation dated 19.03.2020 given by CGWA is annexed herewith and marked as **ANNEXURE- K**

In the meantime, IFFCO Phulpur Unit was periodically requested the Concerned Authorities to raise bills for water cess but no demand was raised by the authorities. However, it was later informed to IFFCO that the NOC shall be granted by the State Authority GWD, Govt. of U.P. Finally, NOC was granted to IFFCO Phulpur Unit for ground water withdrawal by GWD, Govt. of U.P. after payment of Rs 6,00,47,680 as fee /-

True Copy of Authorization/NOC dated 19.02.2022 issued by the GWD, Govt. of U.P. is annexed herewith and marked as **ANNEXURE-L.**

- xii. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO has extracted extra groundwater and violated the terms of the NOC granted by UPGWA. In this regard it is submitted that the aforesaid submission is completely misplaced and misleading and as per consent for the said bore well (attached on Page No. 265 of the report), the allowable water extraction is 3840 KLD (320 KLD x 12 hr/day) which is more than the extracted value of 3386 KLD & 3451 KLD. It is also submitted that the daily water withdrawal is well within the prescribed limit and the

Unit has never flouted any conditions mentioned in the NOC granted by the UPGWA.

- xiii. That the Applicant has alleged that a huge quantity of wastewater generated is not being treated completely by Respondent No. 8/IFFCO Phulpur Unit and the same is discharged through the storm water drain, the outlet of which is shown in photograph at page no. 48 of the O.A. In this regard it is submitted that the aforesaid submission is completely misplaced and misleading, as STP is continuously operated during daytime. The available storage 2400 KLD is sufficient for domestic un-treated effluent generated during night-time which is pumped to STP from next morning.
- xiv. That the Applicant has alleged that the unit operated by the Respondent No.8/IFFCO has provided material balance, log book, which do not tally with the material balance on the day of inspection. Leaving aside the minor discrepancy, there are major differences also. The said discrepancy shows that the Respondent no. 8 is maintaining the records of the material accurately and it is producing more than the permitted quantity. In this regard it is submitted that the aforesaid submission is completely misplaced and misleading, as the material balance data has been re-checked and found OK. The data noted as per logbook does include GT-HRSG gas also in addition to ammonia fuel consumption. The data recorded on the day of Inspection i.e., 17.10.2023, includes gas consumption in ammonia fuel, GT-HRSG

& utility boilers. The total urea production is within the maximum permissible limit.

14. That in addition and for kind consideration of this Hon'ble Tribunal, measures taken for controlling the quality of liquid effluents at IFFCO Phulpur Unit to make it pollution free since very inception of the factory of IFFCO from 1986 are as follows:

- i) Softening Plant Sludge - The water softening by cold lime process is carried out in order to reduce temporary hardness of raw water from 350 ppm to 80 ppm suitable for cooling water make-up required for plant process system. The sludge/slurry produced during this operation (23 M³/Hr. approx.) containing about 2.5% solids is pumped to Ash Pond for settling and only clear water overflows, which is reused.
- ii) Process Effluent from Urea Plant - The process water, generated during production of Urea is separated in several stages and purified and stripped of its ammonia content and is reused in Plant Process.
- iii) Blow Down from Cooling Towers - Since inception till the year 1997 about 180 M³/Hr quantity of cooling water was continuously discharged from cooling towers to control circulating water parameters like chlorides, sulphates and other salts within permissible limits required for better heat exchange operations. Part of this was re-circulated to water softening plant, which formed the make-up for cooling towers. Remaining quantity was treated in Effluent Treatment Plant to remove toxic

hexavalent chromium by reducing with ferrous sulphate to trivalent chromium, which was in the form of sludge and was allowed to settle in a tank. The hexavalent chromium was not traceable in the treated effluent.

After 1997, IFFCO has adopted a better method by using non-chromate cooling water treatment system, which is even more eco-friendly.

- iv) Ash Disposal From Steam/ power Plants - Steam and captive power is generated in power plant utilizing coal as fuel. Earlier, till the year 2000, about 300 M³/Hr water was required to remove fly ash which was sent directly to ash ponds, where solids were allowed to settle and only clear water as overflow was discharged for re-use, containing not more than 65 to 80 ppm (parts per million) of suspended solids.

Since the year 2000, Dense Phase Pneumatic Conveying System (Dry System) is being used for direct loading of fly ash from the Plant to bonafide users directly on day to day basis, through eco-friendly tankers.

- v) Effluent From Water Treatment Plant - Since ION Exchange process is used for generating extra pure ION free quality of water for process requirement, the resins are regenerated regularly with acid and alkali treatment. The effluents (about 21 M³/Hr) are treated in a neutralization tank and are re-used thereafter.
- vi) Effluent From Ammonia Plant - Some effluents are also generated in Ammonia Plant during regeneration of

polisher unit. Earlier, this was collected in a pit and pumped to neutralization tank in water treatment plant.

Presently, treatment of effluent from the Ammonia Plant is treated in Condensate Polisher Unit of DM Plant and reused as Boiler feed water in the Power Plant.

- vii) Domestic Effluents - About 40 M³/Hr are generated from washing of floors, canteen etc. Earlier, uptill the year 1997, these were sent to soak pits where it was chlorinated before the overflow was discharged for re-use. Domestic sewage of the township after passing through soak pit were again treated for suspended solids, B.O.D. etc. in a treatment pit containing water hyacinths. This township wastewater was being fully utilized as make-up in fishponds and for irrigation of agricultural fields of Motilal Nehru Farmers' Training Institute, situated near the township. Though the system was completely foolproof, since the year 1997, a Sewage Treatment - cum - Recycle Plant has been installed, wherein domestic sewage is treated, which is reused in Plant Process as Cooling Tower Makeup.
- viii) IFFCO Phulpur unit has installed stack emission control units to limit the level of gaseous and particulate emissions since the inception of the plant.
- ix) IFFCO has installed electrostatic precipitators (EP's) in all the three boilers in steam/power generation plant to reduce particulate matter (Coal dust) to stack emissions. The performance of these EP's is quite satisfactory and

quality of the emissions is within the limits specified by the State Board.

IFFCO Phulpur is upgrading the system time to time for even more stringent norms laid down by GOI regarding water & air emissions. Since July 2015 online monitoring of stack emission & water (which is being recycled for reuse) is being done online by CPCB. System for online monitoring is being installed by CPCB hired contractor. Real time monitoring of emission is being done by CPCB & UPPCB

- x) A Flare Stack has been installed in Ammonia Plant, which burns out all surplus hydrocarbons generated in process operations during start up. Most of the waste gases are used as fuel in the plant during normal operation.
- xi) IFFCO has installed on its own a 'Deep Hydrolyser' at a total cost of Rs. 197 Lacs to re-use process effluents of Urea plant. The ammonia and Urea thus recovered in this process from distillation tower bottom in Urea plant will add to production advantage and condensate quality water generated can be re-used as make up in boilers in steam generation plant. Thus all the process effluents of 30 M3/Hr of urea plant is being utilised in boilers for steam generation and urea production has also increased.
- xii). Effluent Monitoring and Pollution Control Laboratory - IFFCO has set up a modern and sophisticated monitoring and pollution control laboratory at a total

cost of Rs. 10 Lacs. Well-trained staff of the laboratory monitors the liquid and air emissions. It also monitors ambient air quality in and around the factory to assess the environmental impacts of effluents and has constructed several monitoring towers. IFFCO's laboratory has very good monitoring capabilities and is recognized by the U. P. Pollution Control Board, Lucknow

15. It is submitted that the Applicants before this Hon'ble Tribunal, with bogus and masquerading allegations, had earlier filed a complaint against IFFCO before National Human Rights Commission for committing pollution in the nearby areas. The National Human Rights Commission had directed District Magistrate, Allahabad to investigate the complaint and submit his report to the commission. The District Magistrate, Allahabad directed the Sub-Divisional Magistrate, Phulpur to investigate the matter and submit a report. The Sub-Divisional Magistrate, Phulpur issued summons to the Applicants as well as IFFCO in this regard. Both the parties submitted their documents and site inspection was also carried out by the Sub-Division Magistrate in the presence of both the parties. The Sub-Divisional Magistrate, Phulpur after carrying out its investigations submitted his report-dated 21.03.2002 to the District Magistrate, Allahabad that was also forwarded to National Human Rights Commission, Delhi. In the report dated 21.03.2003 the Sub-Divisional Magistrate, Phulpur has categorically stated that area around IFFCO Plant is low lying and the problem of water logging was persisting. However, no out-let or release of polluted Water from the premises of

IFFCO was visible and the demand of compensation by the farmers is baseless.

16. It is submitted that the Applicants by unnecessarily trying to entangle the answering Respondent in litigation, are simply trying to put pressure on IFFCO to grant them job contracts as would be evident on perusal of their applications for grant of job contract work of cleaning up the Tisaura Nala. Further, a perusal of the grounds of the PIL No. 43709 of 2005 clearly reveals that the Applicant have filed the same to put undue pressure on IFFCO to provide compensation/employment through back door means.
17. That earlier the Applicants has filed a PIL before the High Court of Judicature at Allahabad and main relief sought by the petitioners in the said PIL, was awarding of compensation to farmers, completely based on the Law of Torts and falls within the exclusive jurisdiction of the Civil Courts.
18. It is submitted that the quality of treated effluents is always within the limits of Pollution Control norms hence there is no question of adverse effect on human health. The letter issued by Medical Officer Primary Health Centre, Phulpur, which was on record before the High Court of Judicature at Allahabad, clearly denies the presence of any skin disease and other disease in the villages in question. These letters are self-explanatory and clearly mention the fact that there is no information of any death of animals.
19. That the treated effluent water is quite safe for aquatic life and there is no adverse effect on most sophisticated aquatic

animal i.e. fish. In the Toxicity test report dated 27.03.1996 and 07.05.1997 carried out by Industrial Toxicology Research Centre, it is clearly mentioned that "No fish mortality appeared even in 100% effluent, therefore, this effluent is considered quite safe to aquatic animals." As this effluent is safe for nature's most sophisticated species like fish then there is no question of any adverse effect of the same on animals like cows and buffalos.

20. That the answering respondent/IFFCO has at all times been following the Environmental Norms and conditions imposed by State Authorities from time to time, very conscientiously and dutifully and have never contravened any of the same. Thus, no liability can be fastened on IFFCO.
21. That thus all care and safeguards have been taken to prevent pollution by the discharge of effluents and the State Board has been given the sole power to administer, enforce and get implemented the provisions of the Act of 1974 and it has been given very ample, wide ranging and substantial powers to carry out its above and ancillary functions. Heavy penalties, both fines and prison sentences, have been provided for any breach, violation or non-compliance of any of the statutory provisions or the instructions or directions of the State Board.
22. That similar and corresponding statutory provisions and safeguards, etc. have been provided under the Air (Prevention and Control of Pollution) Act, 1981 and the Rules framed there under, where also the State Board has equivalent powers and authority.

23. That the IFFCO has obtained necessary clearance from the State Board after the Board was fully satisfied with its effluent disposal and discharge plans. That thus the one aim, scheme and purpose of the laws dealing with pollution is to have one designated authority, the State Board to deal with all aspects of pollution and to give this authority all the powers and authority to efficiently and effectively carry out its mandate. That the above aim is in total consonance with Article 48A of the Constitution of India, 1950.
24. It is submitted that the concerned authorities like the District Magistrate, the U.P. Pollution Control Board, etc. have been inspecting and making enquiries into the frivolous complaints being raised by these self-interested persons with regard to pollution of water and environment and each time the authorities after making proper investigation and site inspections have found the complaint of such type of persons to be false and incorrect. It is submitted that few self-interested persons are making false complaints against IFFCO with a view to pressurize and black mail it into giving them job contracts, employment, etc.
25. It is submitted that IFFCO is strictly conforming to all the requirement/conditions of the U.P. Pollution Control Board and IFFCO has been granted permit/license by the Board continuously since the year 1980. It is respectfully submitted that the pollution control board has also filed an affidavit of compliance report before the Hon'ble High Court giving details of the ground reality which supports the steps taken by the answering Respondents herein.

26. It is submitted that IFFCO is following all the norms and conditions as laid down by the U.P. Pollution Control Board on the basis of which it has been receiving/ getting 'no objection certificate' as well as the permit/license to carry out its business. It is submitted that IFFCO is one of the very few fertilizer units in India, which has been granted certificate of registration under ISO —14001 by International Standardization Organization, Geneva. The said certificate of registration under ISO —14001 is only awarded when an establishment operates environmental management systems as per international standards set for pollution control. IFFCO, Phulpur has installed Environment Management System as per International Standards ISO 14001 : 1996 and due to the excellent Environment Management System, it has been granted ISO - 14001 certification for not only for the factory premises but also for its township at Ghiyanagar, Phulpur, Allahabad, the Hospital and the Moti Lal Farmers Training Institute located nearby the factory. The environment quality and pollution control at IFFCO, Phulpur is efficiently effected by providing all necessary and adequate pollution control measures, monitoring system and treatment plants for liquid effluent & air emission. The control units/systems have been operating efficiently since the commissioning of the plant. The quality of treated effluent always conforms the standards laid down by U.P. Pollution Control Board and MINAS (MINIMAL NATIONAL STANDARDS). Further, due to its excellent environment management and pollution control, IFFCO has been granted consent order for liquid effluent under Water (Prevention and

Control Pollution) Act, 1974 by U. P. Pollution Control Board, Lucknow right since beginning of its plant i.e., year 1980 though commercial production started w.e.f. March 1981.

27. That the IFFCO has also at all times fully lived up to the requirements of all the relevant statutory provisions relating to pollution and environment and its fundamental duties, including Article 51A (g) of the Constitution of India, 1950 and it will continue doing so forever.

In view of the above, it is most respectfully submitted that the purported objections raised by the Applicants donot have any legal and genuine substance and therefore deserve to be rejected in the interest of justice in the given factual and legal matrix of the case in hand.

Filed on:21.07.2024
New Delhi

Filed by:



[ABHAY KUMAR]
ADVOCATE FOR THE RESPONDENT NO.8



e-Stamp

Certificate No. : IN-UP17428567620968W
Certificate Issued Date : 20-Jul-2024 10:30 AM
Account Reference : NEWIMPACC (SV)/ up14466504/ PHULPUR/ UP-AHD
Unique Doc. Reference : SUBIN-UPUP1446650431491557532185W
Purchased by : Shambhu Shekhar
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) :
First Party : Shambhu Shekhar
Second Party : Not Applicable
Stamp Duty Paid By : Shambhu Shekhar
Stamp Duty Amount(Rs.) : 10
 (Ten only)

Signature *Sh. Shambhu*
 ACC Name-Mohammad Amir ACC Code-UP 14466504
 ACC Address-Phulpur, Prayagraj Mobile-78802319
 License No.-860 Tehsil & District-Phulpur, Prayagraj



IN-UP17428567620965W

Please write or type below this line

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

IN

O.A. NO. 544/2023

IN THE MATTER BETWEEN:

Paras Nath & Anr.

... Applicants

Versus

Uttar Pradesh Pollution Control Board & Ors.

... Respondents

AFFIDAVIT

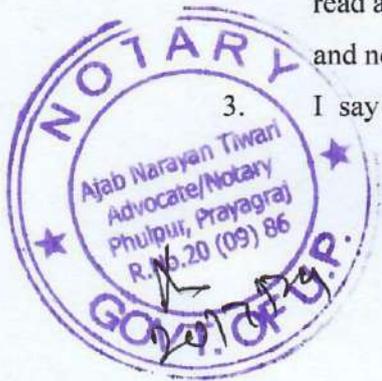
I, Shambhu Shekhar, aged about 57 years, S/o Late R.P. Sinha, at NB-19, IFFCO Township, Ghiyanagar, Prayagraj, Uttar Pradesh do hereby solemnly affirms and declare as under:-

Sh. Shambhu

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shicilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

1. I say that I am working as DGM (P&A) in the Respondent No.8 Co-operative Society in the above Original Petition and being conversant with the facts, circumstances and the records of the instant case in the official capacity, I am competent to swear this affidavit.
2. I say that all the facts stated and contentions raised in the accompanying reply on behalf of the Respondent No.8/IFFCO to the objections/reply to the joint inspection committee report dated 16.04.2024, filed on behalf of the applicants and I.As./applications have been drafted under my instructions to which I have read and understood, thereof the same are all true to my knowledge and belief and no part thereof is false and nothing material is concealed therefrom.
3. I say that all the annexures are true/translated copy of its respective originals.



R.K. Paul
DEPONENT

VERIFICATION

I, the above-named deponent do hereby verify that all the facts stated in the above para 1 to 3 of the present affidavit are all true to my knowledge and belief and that no part thereof is false and nothing material is concealed therefrom.

Signed and Verified on this 20th day of July, 2024 at Prayagraj.

R.K. Paul
DEPONENT

Sri./Smt. Shambhu Selbani
 Identified by R.K. Paul Advocate
 Date 20/7/24
 in the Court Compound The Phulpur
 Prayagraj Accepted & Verified
 Statement is true & Correct

20/7/24
 Ajab Narayan Tiwari
 Advocate/Notary
 Phulpur, Prayagraj

Shambhu Selbani
 R.K. Paul
 20.7.2024



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 141116/UPPCB/Allahabad(UPPCBRO)/CTO/air/PRAYAGRAJ/2021

Dated : 04/01/2022

To ,

Shri SANJAY KUDESIA
M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.
GHIYANAGAR, PHULPUR, PRAYAGRAJ
PRAYAGRAJ

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

Reference Application No. 13985332

Dated : 04/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.01.04 11:50:12 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.01.04 11:50:58 +05'30'

Chief Environmental Officer (circle-2)

U.P. Pollution Control Board

Dated : 04/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Urea - 5145 MT/Day .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|--|---------------------|------------------|--------------------|---|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Primary Reformer Furnace-01 | LNG | 01 | Particulate Matter | 33 meter form ground level. |
| 2 | Primary Reformer furnace-02 | LNG | 02 | Particulate Matter | 30 meter from ground level. |
| 3 | Boilers-03 Nos. (capacity -125 TPH each) | Coal | 03 | Particulate Matter | 100 meter high common stack from ground level with ESP. |
| 4 | Boiler (Capacity-200 TPH) | LNG | 04 | Particulate Matter | 120 meter high stack from ground level. |
| 5 | Urea Priling Tower-01 | - | 05 | Particulate Matter | 96 meter high stack from ground level. |
| 6 | Urea Priling Tower-02 | - | 06 | Particulate Matter | 104 meter high stack from ground level. |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|------------------------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 01 | Oxides of Nitrogen | 400 mg/Nm ³ |
| 2 | 02 | Oxides of Nitrogen | 400 mg/Nm ³ |
| 3 | 03 | Particulate Matter | 350 mg/Nm ³ |
| 4 | 04 | Oxides of Nitrogen | 150 ppm(v/v) at 15% excess oxygen. |
| 5 | 05 | Particulate Matter | 150 mg/Nm ³ |
| 6 | 06 | Particulate Matter | 50 mg/Ng ³ |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Urea - 5145 MT/Day using Naphtha, Liquefied Natural Gas, Coal, and LSHO as raw material.
2. Industry shall comply with the conditions of NOC for Modification/Revamping of Ammonia-Urea Plant including installation of GT-HRSG issued by Board vide letter No. 88963/C-2/NOC-183/16 dated 18.10.2016.
3. Industry shall operate and maintain installed APCS effectively in such manner to achieve the emission standards for fertilizer unit, prescribed under Environmental (Protection) Rules, 1986
4. Industry shall submit the Stacks/Ambient air monitoring report of NABL accredited laboratory on quarterly basis.
5. Industry shall operate and maintain installed Online Continuous Emission Monitoring System for the parameters PM, NOx and SO2, effectively and transmit data to CPCB and UPPCB server. Industry shall also calibrate installed OCEMS facility from recognized agency on six monthly basis.
6. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and submit the detail of Hazardous waste disposal in form-10.
7. Industry shall provide water sprinkling system at coal handling plant, conveyer belt to suppress the dust emission.
8. Fly Ash and Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
9. The logbook for records of fly ash generation and its disposal shall be maintained properly.
10. Industry shall establish Miyawaki forest inside the industry premises in sufficient area and the treated effluent from the STP shall be used for forestation.
11. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
12. Industry shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. Industry shall implement provisions of action plan approved by CPCB in compliance of order of Hon'ble NGT in time bound manner and deposit the penalty imposed by Hon'ble NGT in separate escrow account.

Issued with the permission of competent authority .

AJAY

KUMAR

SHARMA

For and on behalf of Central Pollution Control Board

Digitally signed by
AJAY KUMAR
SHARMA

Date: 2022.01.04
11:51:27 +05'30'

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 141115/UPPCB/Allahabad(UPPCBRO)/CTO/water/PRAYAGRAJ/2021

Dated : 04/01/2022

To ,

Shri SANJAY KUDESIA
M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.
GHIYANAGAR, PHULPUR, PRAYAGRAJ
PRAYAGRAJ

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

Reference Application No :13985292

Dated :04/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**AJAY
KUMAR
SHARMA**

Digitally signed by
AJAY KUMAR
SHARMA
Date: 2022.01.04
11:54:32 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

**AJAY KUMAR
SHARMA**
Chief Environmental Officer (circle-2)

Digitally signed by AJAY KUMAR
SHARMA
Date: 2022.01.04 11:54:58

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.INDIAN FARMERS FERTILISER CO-OPERATIVE LTD. vide

Consent Order No. 13985292/ Water

Dated : 04/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Urea - 5145 MT/Day .
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 3000 Cubic Meter/day shall be used for irrigation/ gardening and water sprinkling for dust suppression | STP |
| 2 | Industrial | 13300 Cubic Meter/day treated effluent shall be reused in process, cooling water makeup, washing, ash quenching, water sprinkling and for irrigation purposes. | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|------------------|-----------------|
| S.No | Parameter | Standard |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|--|
| S.No | Parameter | Standard |
| 1 | BOD | 30 mg/l |
| 2 | COD | 250 mg/l |
| 3 | Total Suspended Solids | 100 mg/l |
| 4 | Quantity of Discharge | Free Ammonia-2.0 mg/l, Ammonical Nitrogen-50 mg/l, Total Kjeldahl Nitrogen-75 mg/l, Nitrate Nitrogen as N10 mg/l, pH- 6.5 to 8.5 |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Urea - 5145 MT/Day using Naphtha, Liquefied Natural Gas, Coal, and LSHO as raw material.
2. Industry shall comply with the conditions of NOC for Modification/Revamping of Ammonia-Urea Plant including installation of GT-HRSG issued by Board vide letter No. 88963/C-2/NOC-183/16 dated 18.10.2016.
3. Industry shall treat their effluent to meet the effluent discharge standards for Fertilizer industries, as notified under Environment (Protection) Rule, 1986.
4. Industry shall treat Nitrogenous Waste water through Hydrolyser unit and Non Nitrogenous Waste water through RO based ETP. The treated water shall be reused in process, cooling water makeup, washing, ash quenching, water sprinkling and for irrigation purposes. Industry shall not discharge any effluent outside the industry premises.
5. Storm Water drain shall be kept separate in such manner that industrial effluent does not get mixed with storm water.
6. Industry shall treat domestic effluent through STP as per norms and treated domestic effluent shall be used in irrigation/ gardening and water sprinkling for dust suppression.
7. Industry shall install PTZ camera at strategic locations for monitoring and the URL and password shall be provided to the Board within 01 month.
8. Industry shall maintain Electro Magnetic Flow meters at Water source and ETP outlet along with connectivity to CPCB and UPPCB server. The logbook of mentioned Flow meters reading shall be maintained.
9. The industry shall operate and maintain installed Online Effluent quality Monitoring System effectively and ensure continuous connectivity to CPCB and UPPCB server. OCEMS facility shall also be calibrated from recognized agency on six monthly basis.
10. Ash pound shall be maintained in such a manner that ground water does not get affected.
11. The effluent level in guard ponds shall be kept below the free board.
12. Industry shall submit the Analysis report of ground water near to the Guard Ponds and hand pumps of adjacent villages of NABL accredited laboratory, on six monthly basis.
13. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and submit the detail of Hazardous waste disposal in form-10.
14. Industry shall obtain permission from UPSGWA for withdrawal of ground water and shall install rain water harvesting system as per design of Ground Water Authority.
15. Fly Ash/Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall establish Miyawaki forest inside the industry premises in sufficient area and the treated effluent from the STP shall be used for forestation.
17. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
21. Industry shall comply with the relevant provisions of Environmental Laws.
22. Industry is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, industry shall immediate comply with the directions issued by Board related to operation or temporary closure of the unit.
23. Industry shall implement provisions of action plan approved by CPCB in compliance of order of Hon'ble NGT in time bound manner and deposit the penalty imposed by Hon'ble NGT in separate escrow account.

Issued with the permission of competent authority .

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.01.04 11:55:29
+05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

Indian Farmers Fertiliser Cooperative Limited,
IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-
Prayagraj, Uttar Pradesh-
212404, PRAYAGRAJ, 212404
City:
Block: Allahabad
District: PRAYAGRAJ

Dated

02/12/2022

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

SANJAY KUDESIA for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Layout Plan (Attached)
2. Water NOC (Attached)
3. EC letter (Attached)
4. Earlier CTE Letter (Attached)
5. Recycler Agreement (Attached)
6. Report showing project cost (Attached)
7. Statement showing measures taken for increasing tree and forest cover. (Attached)

Yours faithfully,

Signature

Name of the applicant: SANJAY KUDESIA

Address of the Applicant: IFFCO Phulpur, P.O.
Ghiyanagar, Phulpur, District-Prayagraj, Uttar
Pradesh-212404

ANNEXURE TO FORM

Existing Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday No
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 1586
- b) Number of workers residing in the premises : 2600
10. For local bodies only:-
- a) Present population :
- b) Population covered under regular sewer facilities :
- c) population having septic tank/Soak pit facilities :
- d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

| Raw Material Name | Material Trade Name | Qty | Principle Use |
|------------------------------------|------------------------------------|-----------------------------------|----------------------------------|
| C (Kg/day) | C (Kg/day) | 4000 100 Kg/day | Raw Material for Nano Fertilizer |
| D (Kg/day) | D (Kg/day) | 400 10 Kg/day | Raw Material for Nano Fertilizer |
| F1 (Kg/day) | F1 (Kg/day) | 109000 10900 Kg/day | Raw Material for Nano Fertilizer |
| H (Kg/day) | H (Kg/day) | 850 85 Kg/day | Raw Material for Nano Fertilizer |
| Natural Gas (Sm ³ /day) | Natural Gas (Sm ³ /day) | 3320146 Sm ³ /day | Raw Material |
| B1 (KL/day) | B1 (KL/day) | 20 0.2 KL/day | Raw Material for Nano Fertilizer |
| B2 (KL/Day) | B2 (KL/Day) | 4.2 0.2 KL/day | Raw Material for Nano Fertilizer |

Fuel Details:-

| Fuel | Consumption |
|--------|---------------------------|
| Others | 11668 Nm ³ /hr |
| Others | 288 Tons/day |

B. Give the list Products and By Product Details

| Product Name | Quantity |
|--------------|----------|
|--------------|----------|

| | |
|--|----------------------------|
| Urea | 173700 MTPM |
| Nano Urea/Nano-Sulphur/Nano-Micronutrients | 3041.66 KLPM or 36500 KLPA |

| ByProduct Name | Licence Qty | Installed Qty |
|----------------|-------------|---------------|
| None | 0 | 0 |

C. Give the list of possible Inter-mediate Products:

| Name of Product | Quantity per month |
|-----------------|--------------------|
| Ammonia | 99000 MTPM |

Section A

12. State daily quantity of water utilized :

| Source Consumption | Quantity |
|--------------------|----------|
| Domestic | 4110.0 |
| Industrial | 31180.0 |

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

| Generation | Waste Water Generation Quantity |
|------------|---------------------------------|
| Domestic | 2490.0 |
| Industrial | 7243.0 |

(B) State how measurement of rate and quantity are carried out: Weekly Monitoring is being done by Inhouse lab.

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

ETP & RO Treatment – 4200 m³/day,
Guard Pond – 10,000 m³ + 7,000 m³,
ETS cum neutralization Tank- 1 KLD
STP- 3000 KLD & STP -10 KLD

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? No

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent No

17. Is there any provision for disposal ?

| Name | Status (Already made) | Status (proposed to) |
|---|-----------------------|----------------------|
| Domestic effluents over land for irrigation | Yes | Yes |
| Industrial effluents over land for irrigation | Yes | Yes |

18. State the area of land used for (a) Above in Hectares 314.25

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

| Name | Mode | Mixed |
|-------------------------|------------|----------|
| On lands for irrigation | Domestic | 1994 KLD |
| On lands for irrigation | Industrial | 2226 KLD |

20. Is there any provision for equalizing or made holding lagoons of tanks

| Name | Mode |
|------------|--------|
| Domestic | 2490.0 |
| Industrial | 7243.0 |

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

| Name of Effluent | Effluent before treatment | Effluent after treatment |
|-------------------------------|---------------------------|--------------------------|
| PH | 7.5 | 6.5-8.5 |
| Temperature C' | 27 | 27 |
| Ammonical Nitrogen (mg/l)N | 16.32 | 3.67 |
| Oil & Grease mg/l | 1 | Non-Traceable |
| C.O.D mg/l | 32.70 | Traces |
| BOD5 days 20 C mg/l | 14.5 | NT |
| Chlorides (mg/l) (as cl) | 763 | 42 |
| Suspended solids(Total mg/l) | 56 | NT |

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b) Is the effluent toxic No

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10*c at any time No

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

| Name | Existing | Proposed |
|------|----------|----------|
|------|----------|----------|

(b) If yes, give details of equipments ETP & RO Treatment-4200 m³/day, Guard Pond-10,000 m³ + 7,000 m³, ETS-1 KLD, STP-3000 KLD & STP-10 KLD

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material : None

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

| Type of Solid Waste | Composition | Quantity | Method of Collection | Method of Disposal |
|---------------------|-------------|-----------|----------------------|----------------------|
| Hazardous Waste | 1500 Nos. | 1500 Nos. | Yes | To approved Recycler |

| | | | | |
|---------------------------|---------------|---------------|-----|------------------------------------|
| Hazardous Waste | 205.6 KLPA | 205.6 KLPA | Yes | To approved Recycler |
| Hazardous Waste | 0.06 MTPA | 0.06 MTPA | Yes | To TSDF Site |
| Hazardous Waste | 197.6 MTPA | 197.6 MTPA | Yes | To approved Recycler |
| Non Hazardous Waste | 45000 MTPA | 45000 MTPA | Yes | To Brick/Cement Manufacturer |

Section A

Existing

12. Fuel Consumption in Tonnes/day

| Fuel Name | Daily Consumption(T/day) | Unit | Calorific value | Ash contents | Sulphur contents | Others |
|-----------------------------|-----------------------------|---------------------------|--------------------|-----------------|---------------------|---|
| Coal+NG | 12 | Metric Tonnes/H our | 3830 | 39.68 | 0.43 | %C-36.42, %H-2.85, %O-13.42, %N-1.22 |
| Coal | 12 | Metric Tonnes/H our | 3830 | 39.68 | 0.43 | %C-36.42, %H-2.85, %O-13.42, %N-1.22 |
| Coal | 12 | Metric Tonnes/H our | 3830 | 39.68 | 0.43 | %C-36.42, %H-2.85, %O-13.42, %N-1.22 |
| Natural Gas (Nm3/day) | 1000 | Cubic Meters/Ho ur | 8454.6976 | 0 | 0.01 | |
| Natural Gas (Nm3/day) | 6461 | Cubic Meters/Ho ur | 8454.6976 | 0 | 0.01 | |
| HSD | 1 | Kilo Liters/Day | 9500 | 0.07 | 0.25 | |
| HSD | 1 | Kilo Liters/Day | 9500 | 0.07 | 0.25 | |
| Natural Gas (Sm3/hr) | 17429 | Cubic Meters/Ho ur | 8454.6976 | 0 | 0.01 | |
| Natural Gas (Sm3/hr) | 23061 | Cubic Meters/Ho ur | 8454.6976 | 0 | 0.01 | |

13. Atmospheric Emission from each stack

| | |
|--|--|
| Total no. of stacks: | 11 |
| Material for construction of Stack: | RCC , RCC , MS , MS , MS , RCC , RCC , MS , RCC , MS , MS , |
| Stack Attached to: | Boiler , Boiler , Boiler , Hot Air Generator , Hot Air Generator , Hot Air Generator , Hot Air Generator , DG Set , Boiler , Boiler , DG Set , |
| Height above ground level(in metres): | 100 , 100 , 30 , 33 , 30 , 96 , 104 , 30 , 100 , 37 , 30 , |
| Height above roof(in metres): | 90 , 90 , 27 , 30 , 27 , 86 , 94 , 27 , 90 , 29 , 27 , |
| Stack Top: | Round , |
| Inner dimensions (in meters): | 3.0 , 3.0 , 2.8 , 3.6 , 2.9 , 22.0 , 26.0 , 1.0 , 3.0 , 2.3 , 1.0 , |
| Gas quantity-m³/hr: | 348445.8 , 348445.8 , 188324.64 , 271024.7 , 396903.22 , 4240130.5 , 5234430.0 , 42107.4 , 272143.8 , 107636.69 , 42107.4 , |
| Flue gas temperature 'C: | 141.0 , 141.0 , 180.0 , 138.0 , 139.0 , 35.0 , 38.0 , 14.9 , 141.0 , 157.0 , 130.0 , |
| Exit velocity of gas/sec: | 13.7 , 13.7 , 8.5 , 7.4 , 16.7 , 3.1 , 2.74 , 0 , 10.7 , 7.2 , 14.9 , |

(a) Flue gas emission

| Stack No. | Type of fuel | Quantity of fuel/hr | Type of firing | So2 | Nox | CO/HC | Particulates | Others |
|-----------|------------------------------------|---------------------|----------------|---------------------------|---------------------------|-------|---------------------------|--------|
| 9 | Coal+NG | 12 | Coal Firing | 600 mg/Nm ³ | 300 mg/Nm ³ | | 150 mg/Nm ³ | |
| 9 | Coal | 12 | Coal Firing | 600 mg/Nm ³ | 300 mg/Nm ³ | | 150 mg/Nm ³ | |
| 9 | Coal | 12 | Coal Firing | 600 mg/Nm ³ | 300 mg/Nm ³ | | 150 mg/Nm ³ | |
| 9 | Natural Gas (Nm ³ /day) | 1000 | Gas Firing | 600 mg/Nm ³ | 300 mg/Nm ³ | | | |
| 9 | Natural Gas (Nm ³ /day) | 6461 | Gas Firing | 600 mg/Nm ³ | 300 mg/Nm ³ | | | |
| 9 | HSD | 1 | | 196 | 2920.4 10 | | | |
| 9 | HSD | 1 | | 196 | 2920.4 10 | | | |
| 9 | Natural Gas (Sm ³ /hr) | 17429 | Gas Firing | 0 | 400 mg/Nm ³ | | | |
| 9 | Natural Gas (Sm ³ /hr) | 23061 | Gas Firing | 0 | 400 mg/Nm ³ | | | |

(b) Process Emission

| Quantity of gas (in Nm ³ /hr) | So ₂ | Co ₂ | Analysis of vent hydrocarbons | Particulates in mg/Nm ³ | Other Specify |
|--|-----------------|-----------------|-------------------------------|------------------------------------|---------------|
| 250813.64 | 600 | | | | 150 |
| | 250813.64 | 600 | | | |
| 150 | | 195890.95 | 600 | | |
| | 150 | | 123886.8493 | 600 | |
| | | | | 123886.8493 | 600 |
| | | | | | 31136.49 |
| 196 | | | | | |
| 31136.49 | 196 | | | | |
| | 196509.3961 | 0 | | | |
| | | 287080.4858 | 0 | | |

(c) Particulate analysis

:

(d) Chemical Composition(if available)

:

14. Give details of flue gas sampling arrangements : Arrangement for Monitoring is provided
15. Give details of laboratory facilities available for analysis of emission : Inhouse laboratory is available for monitoring of different parameters monitoring
16. Is there sufficient space available for installing air pollution control equipment : Yes
17. Details of Air Pollution :-

| Stack Name | Equipment Name | State |
|---------------------------------------|--|----------|
| Boiler-1 | Electrostatic Precipitator | Existing |
| Boiler-2 | Electrostatic Precipitator | Existing |
| Boiler-3 | Electrostatic Precipitator | Existing |
| Boiler HRSG | Others DLN Combuster | Existing |
| Boiler HRU | Others | Existing |
| Boiler | Others | Existing |
| Hot Air Generator Primary Reformer-I | Others Low NOx Burner | Existing |
| Hot Air Generator Primary Reformer-II | Others Low NOx Burner | Existing |
| Hot Air Generator Prilling Tower-I | Gravity Dust Settling Chamber Other | Existing |
| Hot Air Generator Prilling Tower-II | Others | Existing |
| DG Set | Others | Existing |
| DG Set | Others | Existing |

18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

| Equipment Name | Equipment Size | No. of equipments | Status |
|---|----------------|-------------------|---------|
| Electrostatic Precipitator | | | Install |
| Electrostatic Precipitator | | | Install |
| Electrostatic Precipitator | | | Install |
| Others | | | Install |
| Gravity Dust Settling Chamber Other | | | Install |
| Others | | | Install |
| Others | | | Install |
| Others | | | Install |

19. Give the following details

(a) Total investment in the factory and the year of investment : Investment:-383971 Lacs
Year of Investment is :-2022

(b) The estimated expenditure for implementation of the scheme to control air pollution :12463.96 Lacs

- (c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : 3413.8 Lacs
- (d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : 429.57 Lacs
- (e) Further action that is being taken up by the firm to control air pollution. : All measures are already taken in plant to reduce and treat effluent in the plant.
20. Other relevant information, if any :

Signature

Name and Address of the applicant on behalf of : SANJAY KUDESIA,IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District -Prayagraj, Uttar Pradesh-212404

Name and Address of the Firm on behalf of which application is made : SANJAY KUDESIA,IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-Prayagraj, Uttar Pradesh-212404

[See Rules 6(1)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

Part A: Activity/Hazardous Waste Generation Details

| (a) | Mode of storage | | | |
|-----|---|---|--------------------------------|--------------------------------------|
| | Name of the Hazardous Waste generated/to be generated | Catogary of Hazardous Waste | Size of the Room/shed(in mts.) | Storage Capacity(in terms of months) |
| | Collection, Transport, Storage, Disposal, | Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 106762.3 30 Sqm | 0.06 12 |
| | Collection, Transport, Storage, Disposal, | Handling of hazardous chemicals and wastes | 106760.1 512 Sqm | 1500 6 |
| | Collection, Transport, Storage, Disposal, | Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 106623.1 240 Sqm | 205.6 12 |
| | Collection, Transport, Storage, Disposal, | Production of nitrogenous and complex fertilizers | 106674.1 450 Sqm | 197.6 12 |

Part B: Mode of storage

| (a) | Mode of storage | | | |
|-----|-----------------------------------|----------------------|---------------|--------------------------|
| | Authorization Required For | Source of Generation | Category | Quantity(per day in TPD) |
| | Discarded Containers/Bags /Liners | Sch-I/33.1 | 6 Sch-I/33.1 | 512 Sqm-1500 Nos/A |
| | Used/Spent Oil | Sch-I/5.1 | 12 Sch-I/5.1 | 240 Sqm-205.6 KLPA |
| | ETP Sludge | Sch-I/35.3 | 12 Sch-I/34.3 | 30 Sqm-0.06 MTPA |
| | Spent Catalyst | Sch-I/18.1 | 12 Sch-I/18.1 | 450 Sqm-197.6 MTPA |

Part C: Quantity of Hazardous waste disposed

| 1. Quantity of Hazardous waste disposed | | | | | | | |
|---|---|---------------------------|-----------------------------|---|--|---|---|
| | Name of the Hazardous Waste generated/to be generated | Nature of Hazardous Waste | Category of Hazardous Waste | Total Quantity of Hazardous Waste generated/to be generated(in tones/annum) | Quantity of hazardous waste shifted/to be shifted to common TSDF | Quantity of hazardous waste given/to be given to regd. Recycler | Quantity of hazardous waste being/to be managed in the premises |
| | Discarded Containers/Bags /Liners | Recyclable | Sch-I/33.1 | 1500 Nos. | 0 | 1500 Nos. | 0 |
| | Used/Spent Oil | Recyclable | Sch-I/5.1 | 205.6 KLPA | 0 | 205.6 KLPA | 0 |
| | Spent Catalyst | Recyclable | Sch-I/18.1 | 197.6 MTPA | 0 | 197.6 | 0 |
| | ETP Sludge | Disposal to TSDF | Sch-I/35.3 | 0.06 MTPA | 0.06 MTPA | 0 | 0 |

Part D: Hazardous substances used

| 1. Hazardous substances used | |
|------------------------------|----------|
| Name of substances | Quantity |
| B1 | 20 m3 |
| B2 | 1.2 m3 |
| Ammonia | 15000 MT |

Part E: Hazardous waste is being produced

| 1. Hazardous waste is being produced | |
|--------------------------------------|----------|
| Name of hazardous waste | Quantity |

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : SANJAY KUDESIA,IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-Prayagraj, Uttar Pradesh-212404 (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : UPFA46000029,02/12/2019
- (d) Full Address of the registered office : UPFA46000029
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : SANJAY KUDESIA
IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-Prayagraj, Uttar Pradesh-212404
PRAYAGRAJ
9936912750
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : Indian Farmers Fertiliser Cooperative Limited

Address:IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-Prayagraj, Uttar Pradesh - 212404, PRAYAGRAJ, 212404
Tel. No.: -9936912750
E-mail :umesh_kumar@iffco.in
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:PRAYAGRAJ
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:314.25
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : December,2022
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other

District:PRAYAGRAJ
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170943/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022

Date: 21/12/2022

To,

M/s

Indian Farmers Fertiliser Cooperative Limited

IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-Prayagraj, Uttar Pradesh-212404,PRAYAGRAJ,212404

Application Id-
18776946

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **Indian Farmers Fertiliser Cooperative Limited** located at **IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-Prayagraj, Uttar Pradesh-212404,PRAYAGRAJ,212404.** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Indian Farmers Fertiliser Cooperative Limited **granted for the period from 01/01/2023 to 31/12/2027** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---------|----------|------|
|------|---------|----------|------|

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|--|--------------------|-----------------|
| Domestic | 3000 Cubic Meter/day shall be used for irrigation/ gardening and water sprinkling for dust suppression | STP | ZLD |
| Industrial | 13300 Cubic Meter/day treated effluent shall be reused in process, cooling water makeup, washing, ash quenching, water sprinkling and for irrigation purposes. | ETP | ZLD |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-------------------------|----------|
| 1 | BOD | 30 mg/l |
| 2 | COD | 250 mg/l |
| 3 | TSS | 100 mg/l |
| 4 | Free Ammonia | 2.0 mg/l |
| 5 | Ammonical Nitrogen | 50 mg/l |
| 6 | Total Kjeldahl Nitrogen | 75 mg/l |
| 7 | Nitrate Nitrogen as N | 10 mg/l |
| 8 | pH | 6.5- 8.5 |

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|----------------------------|-----------------------|
| 1 | pH | As per E(P) Act 1986. |
| 2 | BOD (mg/L) | As per E(P) Act 1986. |
| 3 | TSS (mg/L) | As per E(P) Act 1986. |
| 4 | Fecal Coliform (MPN/100ml) | As per E(P) Act 1986. |

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-----------------------------|--------------|----------|--------------------|-----------------------------|
| 1 | Primary Reformer Furnace-01 | LNG | 01 | Particulate Matter | 33 meter form ground level. |
| 2 | Primary Reformer Furnace-02 | LNG | 02 | Particulate Matter | 30 meter form ground level. |

| | | | | | |
|---|---|------|----|--------------------|---|
| 3 | Boilers-03 Nos. (capacity - 125 TPH each) | Coal | 03 | Particulate Matter | 100 meter high common stack from ground level with ESP. |
| 4 | Boiler (Capacity-200 TPH) | LNG | 04 | Particulate Matter | 120 meter high stack from ground level. |
| 5 | Urea Priling Tower-01 | - | 05 | Particulate Matter | 96 meter high stack from ground level. |
| 6 | Urea Priling Tower-02 | - | 06 | Particulate Matter | 104 meter high stack from ground level. |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-----------------------|
| 1 | 01 | Oxides of Nitrogen | As per E(P) Act 1986. |
| 2 | 04 | Oxides of Nitrogen | As per E(P) Act 1986. |
| 3 | 02 | Oxides of Nitrogen | As per E(P) Act 1986. |
| 4 | 03 | Particulate Matter | As per E(P) Act 1986. |
| 5 | 05 | Particulate Matter | As per E(P) Act 1986. |
| 6 | 06 | Particulate Matter | As per E(P) Act 1986. |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s Indian Farmers Fertiliser Cooperative Limited. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

| S.No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc. | Quantity(ton/annum) |
|-------|---|--|---------------------|
| 1 | Spent Catalyst (Sch-1, Cat 18.1) | through TSDF/Authorized Recyclers | 197 MT/Annum |
| 2 | Used or spent oil (Sch-1, Cat.- 5.1) | through TSDF/Authorized Recyclers | 204 KL/Annum |
| 3 | Empty Drums contaminated with hazardous chemicals /wastes (Sch-1, Cat-33.1) | through TSDF/Authorized Recyclers | 1500 Nos. |
| 4 | ETP sludge (Sch-1, Cat-35.3) | Through TSDF | 0.6 MT/Annum |

The authorization shall be in force and shall be valid upto 31/12/2027. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered

Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by

the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CCA is valid for production of Nano-Urea/Nano-Sulphur/Nano-Micronutrients-36500 KL/Annum from Nano Fertilizer Plant and Urea- 5790 MT/day from Urea Production Plant, by use of main raw material A-400 Kg/day, B1-200 Litre/day, B2-200 Litre/day, C-100 Kg/day, D-10 Kg/day, F1-10900 Kg/day, H-85 Kg/day for Nano Fertilizer Plant and Natural Gas-3320146 SM3/day for Urea Production Plant. Ammonia 3300 MT/day and Carbon Dioxide - 4301 MT/day will be the Intermediate products during the process of manufacturing of Urea.

2. Industry shall comply with the conditions of Environmental Clearance for issued by MoEF&CC New Delhi vide EC Identification No. EC22A016UP124030 dated 14-03-2022 and CTE issued vide letter no. 152957/UPPCB/Allahabad(UPPCBRO)/CTE/PRAYAGRAJ/2022 Dated:- 27/05/2022 by UPPCB.

3. Industry shall treat the effluent to meet the effluent discharge standards for Fertilizer industries, as notified under Environment (Protection) Rule, 1986.

4. Industry shall treat Nitrogenous Waste water through Hydrolyser unit and Non Nitrogenous Waste water through RO based ETP. The treated water shall be reused in process, cooling water makeup, washing, ash quenching, water sprinkling and for irrigation purposes.

5. Industry shall not discharge any effluent outside the industry premises. Industry shall ensure ZLD.

6. Storm Water drain shall be kept separate in such manner that industrial effluent does not get mixed with storm water.

7. Industry shall treat domestic effluent through STP as per norms and treated domestic effluent shall be used in irrigation/ gardening and water sprinkling for dust suppression.

8. Industry shall install PTZ camera at strategic locations for monitoring and the URL and password shall be provided to the Board within 01 month.

9. The industry shall ensure to take all necessary actions to mitigate the gaseous emissions.

10. Industry shall establish Miyawaki forest inside the industry premises in sufficient area and the treated effluent from the STP shall be used for forestation.

11. Industry shall maintain Electro Magnetic Flow meters at Water source and ETP outlet along with connectivity to CPCB and UPPCB server. The logbook of mentioned Flow meters reading shall be maintained.

12. The industry shall operate and maintain installed Online Effluent quality Monitoring System effectively and ensure continuous connectivity to CPCB and UPPCB server. OCEMS facility shall also be calibrated from recognized agency on six monthly basis.

13. Ash pound shall be maintained in such a manner that ground water does not get affected.

14. The effluent level in guard ponds shall be kept below the free board.

15. Industry shall submit the Analysis report of ground water near to the Guard Ponds and hand pumps of adjacent villages of NABL accredited laboratory, on six monthly basis.

16. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and submit the detail of Hazardous waste disposal in form-10.

17. Industry shall comply with the conditions of NOC issued by UPGWA for withdrawal of ground water and shall install rain water harvesting system as per design of Ground Water Authority.

18. Fly Ash/Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.

19. Industry shall operate and maintain APCS installed at existing 02 Nos. Primary Reformer Furnaces, 03

- Nos. Boilers of capacity 125 TPH each, 02 Nos. Urea Priling Towers and 60 TPH HRSG, in such manner to achieve the emission standards for fertilizer unit, prescribed under Environmental (Protection) Rules, 1986.
20. Industry shall submit the Stacks/Ambient air monitoring report of NABL accredited laboratory on quarterly basis.
 21. Industry shall operate and maintain installed Online Continuous Emission Monitoring System for the parameters PM, NOx and SO₂, effectively and transmit data to CPCB and UPPCB server. Industry shall also calibrate installed OCEMS facility from recognized agency on six monthly basis.
 22. The logbook for records of fly ash generation and its disposal shall be maintained properly.
 23. Industry shall provide water sprinkling system at coal handling plant, conveyer belt to suppress the dust emission.
 24. The industry shall develop proper green belt as per the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018.
 25. Industry shall install rain water harvesting system as per guidelines of ground water authority for recharging of ground water.
 26. Unit shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble NGT, Central Pollution Control Board and UPPCB for protection of safe guard of environment from time to time
 27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CCA will automatically be effective with additional conditions mentioned in the closure revocation order.
 28. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
 29. Industry shall comply with the relevant provisions of Environmental Laws.
 30. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
 31. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
 32. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
 33. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
 34. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
 35. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
 36. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms

and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

37. You are directed to display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

38. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

39. You shall have the valid membership of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only.

40. Industry shall store the hazardous waste safely and send it to TSDF/incinerator within Ninety days.

RAJENDRA
SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.23 20:37:01
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CCA conditions on quarterly basis

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.23 20:37:13 +05'30'

Chief Environmental Officer (circle-2)

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Executive Director
INDIAN FARMERS FERTILIZER COOPERATIVE LIMITED (IFFCO)
IFFCO Phulpur Unit, Ghiyanagar, Prayagraj-212404,,Allahabad,Uttar
Pradesh-212404

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the Ministry vide proposal number
IA/UP/IND3/254152/2005 dated 02 Feb 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC22A016UP124030 |
| 2. File No. | J-11011/150/2006-IA II (I) |
| 3. Project Type | Expansion |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 5(a) Chemical fertilizers |
| 6. Name of Project | Modernization and Expansion of Existing Fertilizer Plant for Manufacturing of Nano Fertilizer, Phulpur Unit at IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District- Prayagraj, Uttar Pradesh |
| 7. Name of Company/Organization | INDIAN FARMERS FERTILIZER COOPERATIVE LIMITED (IFFCO) |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 11 May 2005 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 14/03/2022

(e-signed)
Dr. R.B. Lal
Scientist E
IA - (Industrial Projects - 3 sector)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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and Virtuous Environment Single-Window Hub)



By Speed Post/Online

File No. IA-J-11011/150/2006-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
 Jorbagh Road,
 New Delhi - 110003

Dated: 14th March, 2022

To,

M/s Indian Farmers Fertilizer Cooperative Limited (IFFCO)

IFFCO Phulpur Unit, Ghiyanagar,
 Prayagraj-212404, Allahabad,
 Allahabad, Uttar Pradesh-212404

Email: iffcofertilizer2020@gmail.com

Project: Proposal for Modernization and Expansion of Existing Fertilizer Plant for Manufacturing of Nano Fertilizer with proposed production capacity of 36,500 KLA, located at IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-Prayagraj, Uttar Pradesh)– Consideration of Environmental Clearance-Regarding.

Sir,

This has reference to your proposal No. IA/UP/IND3/254152/2005, dated 02.02.2022, and additional information vide letter dated 17.02.2022 on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for Modernization and Expansion of Existing Fertilizer Plant for Manufacturing of Nano Fertilizer with proposed production capacity of 36,500 KLA, located at IFFCO Phulpur, P.O. Ghiyanagar, Phulpur, District-Prayagraj, Uttar Pradesh.
3. The details of existing and expansion products and their capacity, as under:

| S. No. | Product | Unit | As per EC dated 14.07.2006 | As per No Increase in Pollution certificate granted from UPPCB | After Modernization & Expansion | Remarks |
|--------|------------------------------|------------------|----------------------------|--|---------------------------------|--------------------|
| 1. | Urea | MTPD | 5145 | 5790 | 5790 | No Change |
| 2. | Ammonia | MTPD | 2955 | 3300 | 3300 | |
| 3. | Captive Power | MW | 53.5 | 53.5 | 53.5 | |
| 4. | Nano-Urea/ Nano-Sulphur / | KL/ Annu m | 0 | 0 | 36,500 | Additional Product |



| | | | | | | |
|--|---------------------|--|--|--|--|--|
| | Nano-Micronutrients | | | | | |
|--|---------------------|--|--|--|--|--|

4. The project is covered under the category 'A' of item 5(a) - chemical fertilizer of the Schedule to the Environment Impact Assessment (EIA) Notification, 2006 and its subsequent amendments.

5. The Standard ToR has been issued by Ministry vide letter dated 18.11.2021. The Public Hearing for the proposed project has been conducted by the State Pollution Control Board on 04.01.2022. The PH was presided over by the Additional District Magistrate. The Main issues raised during the public hearing are related to employment generation, subsidy on product and product bottle size. The EAC deliberated the action plan on the issues raised during PH and found in order.

6. **Details of Earlier ECs:** The Ministry had granted earlier EC to the existing project vide letter no. J-11011/150/2006-IA II (I) dated 14.07.2006 for Capacity enhancement/de-bottlenecking and LNG conversion of IFFCO Phulpur Complex in favour of M/s Indian Farmers Fertiliser Cooperative Limited (IFFCO). PP reported that over a time, plant has adopted many conservation measures to increase the efficiency of plant and reduce the pollution load and energy. The existing plant is operating on full load with less resources. Considering the S.O. 980 (E) dated 02.03.2021 notification of MoEF&CC, plant has obtained Certificate/Approval under no increase in pollution load for expansion in the production of Urea and Ammonia by 12.5% and 11.7% respectively from the UPPCB vide letter no. H64208/C-2/Gen-599/2021 dated 09.08.2021. The PP reported that the Consent to Operate was issued by UPPCB, vide letter dated 04.01.2022 which is valid upto 31.12.2023.

The IRO, MoEFCC, Lucknow has inspected the Unit on December 3-4, 2021 and observed some non-compliances w.r.t. management coal and fly ash, storm drain, bore wells, and rain harvesting pit. Accordingly, the M/s IFFCO, vide letter dated 07.01.2022, has submitted the Action Taken Report along with documentary proof. Based on the information submitted by the PP, the IRO, MoEFCC, Lucknow has issued the certified compliance report of earlier EC conditions, vide their letter dated 27.01.2022. The Committee deliberated the Action Taken Report and certified compliance report of earlier EC conditions and found in order.

7. The PP reported that the existing land area is 776.52 acres (excluding CORDET) and expansion is proposed within the existing land area. Industry has already developed greenbelt in an area of 268.67 acres which will increase to 272.95 acres i.e., 35.2% after expansion. The estimated project cost for expansion including EMP cost is Rs. 195 Crores. The capital cost earmarked towards environmental pollution control measures in expansion is Rs. 3.09 Crores and recurring cost (Operation and maintenance) for proposed project will be about Rs. 0.17 Crores per annum. Total 200 additional manpower is required for expansion project.

8. The PP reported that there is no Wildlife Sanctuary, National Parks, Biosphere Reserves, Tiger/Elephant Reserves, etc. are present within 10 km distance from the project site. Four water bodies are present in 10 Km radius of project site i.e., Sharda Sahayak Khand (adjacent to West Boundary), Shahapur Minor (0.40 Km, E), Drain (0.5 Km, S) and Varuna River (7.38 Km, NE).



9. The PP reported that the Ambient air quality monitoring was carried out during October to December, 2020 and the baseline data indicates the ranges of mean concentrations as: PM10 (41.1-91.4 µg/m³), PM2.5 (18.1-39.4 µg/m³), SO₂ (5.2-12.5 µg/m³), NO₂ (8.3-24.7 µg/m³) and NH₃ (< 20 µg/m³). All parameter concentrations are within the National Ambient Air Quality Standards (NAAQS).

10. The PP reported that the after proposed modernization and expansion, the freshwater requirement of plant will be 35290 KLD. Water will be available from existing bore wells. There is no generation of effluent from manufacturing process of Nano-fertilizer. However, there will be generation of additional 1 KLD wastewater from washing of Vessels/Reactor, etc. and operation of cooling tower in the plant along with 9 KLD domestic sewage generated. It has been proposed to install ETP cum neutralization tank for industrial effluent and 10 KLD of STP for domestic effluent. Treated water shall be reused in the internal Horticulture proposed to be provided in the Nano Plant boundary. Total Industrial and Domestic wastewater shall be 7243 KLD and 2490 KLD, respectively.

11. The total Power requirement after expansion & modernization shall be limited within the existing sanctioned quantity i.e., 53.5 MW. Same is being met by Captive power and Grid Supply. The electrical power generated in CPP is used to fulfill the requirement of entire plant. Plant has 2 nos. of steam turbine driven through Turbo generator viz. TG-1 (Rating 15.625 MVA), TG-2 (Rating-22.5 MVA) and one Gas Turbine Generator (GTG) (Rating-28.125 MVA) in captive power plant. In cases of emergency, a provision has also been made to draw power from UPPCL Grid for which contract demand is 6000 KVA. Existing unit has two no. of DG Sets of Capacity 2700 KVA as standby during power failure. Stack Height of 30 m is provided as per CPCB norms.

12. Existing unit has Natural gas & Coal based 3x125 TPH steam boiler with 100 m stack and 1 x 60 TPH HRSG with 30 m stack. No additional Boiler is proposed. Particulate emission is within the statutory limit given by CPCB & UPPCB.

13. The Project proponent committed that they will abide the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

14. Details of Process emissions generation and its management:

| S. No. | Stack Attached | Fuel Used | Stack Height | Diameter | APCM | Expected Pollutants | Emission Norms |
|--|---------------------|-------------|--------------|----------|----------------|----------------------|------------------------------|
| Existing Process Stacks / Vents | | | | | | | |
| 1 | Primary Reformer-I | Natural Gas | 33 m | 3.6 m | Low NOx Burner | NOx, SO ₂ | NOx < 400 mg/Nm ³ |
| 2 | Primary Reformer-II | Natural Gas | 30 m | 2.9 m | Low NOx Burner | NOx, SO ₂ | NOx < 400 mg/Nm ³ |
| 3 | Prilling Tower-I | - | 96 m | 22 m | - | PM, NH ₃ | PM<150 mg/Nm ³ |
| 4 | Prilling Tower-II | - | 104 m | 26 m | - | PM, NH ₃ | PM<50 mg/Nm ³ |
| Note: No additional Stack is proposed in expansion and there shall be no gaseous | | | | | | | |



emission from Nano Fertilizer Plant.

15. Details of solid waste/hazardous waste disposal and process emissions generation and its management are as per the plan provided in the EIA & EMP report and as deliberated in the EAC. The project documents are available on PARIVESH portal which can be accessed at <http://parivesh.nic.in>.

16. The Project Proponent has also informed the benefits of proposed Nano-Fertilizer Plant, as described below:

- (i) Nanotechnology is an emerging field with potential to provide Efficient Nutrient Management as compared to existing fertilizer management practices. With the use of Nanotechnology, the consumption of chemical fertilizer will be reduced.
- (ii) Nano Urea reduces fertilizer consumption compared to Conventional Urea. 1No. 500 ml Nano Urea Bottle is equivalent to 45 Kg Urea (1 bag).
- (iii) Nano Urea provides Better Nutrient & Increases Production. It also has a Cost Advantage over Conventional Urea.
- (iv) It is Environment Friendly and Non-Toxic to Flora & Fauna, Humans.
- (v) No source of air emission/effluent generation/hazardous waste generation is involved in the production process. As a matter of fact, the Nano-fertilizer plant will pose an example of Environmental Sustainability and profitability for both farmers and government.
- (vi) It will maintain stability in Domestic market for Fertilizer.
- (vii) It will reduce the import possibility of Urea fertilizers to some extent and contribute to National saving.
- (viii) Nano Fertilizer application improves soil health and reduces the demand of conventional fertilizer like Urea on farmer's field for achieving optimum or targeted crop yields.
- (ix) Nano fertilizers enhance the seed germination.
- (x) It helps in growth of plant height, leaf area and numbers of leaves per plant.
- (xi) Nano fertilizer enhances the chlorophyll production as well as rate of the photosynthesis which result in more production.
- (xii) All these factors result in more yield and better-quality parameters derived from usage of Nano-fertilizers as compared to conventional fertilizer usage.
- (xiii) It is possible to increase the production of the crop by about 15 to 20 percent.

17. The proposal was considered by the **26th Expert Appraisal Committee (Industry-3 sector) meeting held on 16-17 February 2022** in the Ministry through video conferencing, wherein Project Proponent and their accredited Consultant [M/s EQMS India Pvt. Ltd. having accreditation number NABET/EIA/1922/RA0197 valid till 23.11.2022], presented the EIA & EMP report. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <http://parivesh.nic.in>.

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Experts Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the project proponent.

The EAC noted that the project proponent has given an undertaking that the data



and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the EIA/EMP reports is in compliance of the TOR and reflect the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measures towards Air, Water, Noise and Soil pollutions. The Committee also suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices. The committee also deliberated on the water balance data and found it satisfactory. The Committee also deliberated the onsite/offsite emergency plan and various mitigation measures to be proposed during implementation of the project.

The Committee deliberated on chemical accident that took place in the Unit earlier. The PP has done the root cause analysis of the accident, EAC deliberated the same and advised the PP to implement the various provisions of the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

The EAC suggested to PP to explore the possibility for the usage of Natural gas. The Committee deliberated the Greenbelt design and budget allocation for EMP, water balance, the, Conservation plan for Schedule-I species, storage of nano-urea bottle are found to be satisfactory. The Committee also deliberated the onsite/offsite emergency plan and various mitigation measures to be proposed during implementation of the project.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

18. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

19. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-3 Sector), Ministry of Environment, Forest and Climate change hereby accords **Environmental clearance for Modernization and Expansion of Existing Fertilizer Plant for Manufacturing of Nano Fertilizer with proposed production capacity of 36,500 KLA, located at IFFCO Phulpur, P.O. Ghiyanagar,**



Phulpur, District-Prayagraj, Uttar Pradesh by M/s Indian Farmers Fertilizer Cooperative Limited (IFFCO) under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under: -

A. Specific Conditions:

- (i). All conditions stipulated in the earlier EC vide letter no. J J-11011/150/2006-IA II (I) dated 14.07.2006 shall strictly be complied.
- (ii). The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (iii). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- (iv). The continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (v). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (vi). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (vii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
- (viii). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (ix). Necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.



- (x). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (xi). Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97% with effective chillers/modern technology.
- (xii). Total fresh water requirement shall not exceed 35290 KLD Prior permissions in this regard shall be obtained from the concerned regulatory authority.
- (xiii). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xiv). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high-pressure hoses for equipment clearing to reduce wastewater generation.
- (xv). The green belt of at least 5-10 m width shall be developed in nearly 36% of the total project area mainly along the plant periphery/adjacent areas, as committed by the PP. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. Trees have to be planted with spacing of 2m x 2m and number of trees have to be increased accordingly (2500 trees/hectare). The plant species can be selected that will give better carbon sequestration and plantation shall be completed within six months.
- (xvi). As committed by the PP, the project proponent shall explore the usage of natural gas/bio briquettes.
- (xvii). The activities and the action plan of the issues raised during public hearing to address the socio-economic issues in the study area, shall be completed as per the schedule presented before the Committee and as described in the EMP report in letter and spirit. The compliances report shall be submitted to IRO, MoEFCC Lucknow.
- (xviii). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

B. General Conditions: The grant of environmental clearance is further subject to



compliance of other general conditions as under: -

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
- (iii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iv) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (v) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (vi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (vii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (viii) The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (ix) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the



respective Integrated Regional Office of MoEF&CC by e-mail.

- (x) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xii) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

20. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

22. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

23. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

24. This issues with approval of the competent authority.



(Dr. R. B. Lal)

Scientist 'E'/Additional Director

Tele-fax: 011-20819346

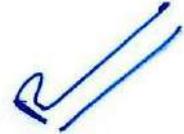
Email-rb.lal@nic.in

Copy to: -

1. The Deputy DGF (C). MoEF&CC Integrated Regional Office (Uttar Pradesh), Kendriya Bhawan, 5th Floor, Sector "H". Aliganj, Lucknow (UP)-20



2. The Secretary, Department of Environment, Government of Uttar Pradesh, 601, Babu Bhawan, Secretariat, Vidhan Sabha Marg, Lucknow (UP)-1
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Uttar Pradesh Pollution Control Board, Building No. TC-12V. Vibhuti Khand, Gomti Nagar, Lucknow – 10
5. The Member Secretary, Central Ground Water Authority, 18/11, Jamnagar House, Mansingh Road, New Delhi - 11
6. The District Collector, District Prayagraj (Uttar Pradesh)
7. Guard File/Monitoring File/Website/Record File/Parivesh Portal



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-20819346
Email-rb.lal@nic.in



Signature Not Verified
Digitally signed by Dr. R.B. Lal
Scientist E
Date: 3/14/2022 11:57:01 AM



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.

70399
15A-2) NOC-4790/22

दिनांक
Date

12-1-22

सेवा में,

निदेशक IA-II(I),
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इन्दिरा पर्यावरण भवन, तृतीय तल, वायु विंग, जोरबाग रोड,
अलीगंज, नई दिल्ली-110003 ।

पंजीकृत

विषय:- मैसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि० (इफको), इफको फूलपुर यूनिट, पी.ओ. धियानगर, जनपद प्रयागराज, उ०प्र० में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता यूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैप्टिव पॉवर-53.5 मेगावाट एवं नैनो-यूरिया/नैनो-सल्फर/नैनो सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36,500 केएल/वर्ष) की स्थापना के लिए प्रस्तावित परियोजना की दिनांक 04.01.2022 को आहुत लोक सुनवाई की कार्यवृत्त के संबंध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ लेने का कष्ट करे। उक्त के संबंध में मैसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि० (इफको), इफको फूलपुर यूनिट, पी.ओ. धियानगर, जनपद प्रयागराज, उ०प्र० में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता यूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैप्टिव पॉवर-53.5 मेगावाट एवं नैनो-यूरिया/नैनो-सल्फर/नैनो सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36,500 केएल/वर्ष) की स्थापना के लिए प्रस्तावित परियोजना हेतु पर्यावरणीय स्वीकृत के लिए लोक सुनवाई के संबंध में दिनांक 28.04.2021 को पर्यावरण अधिग्रभाव रिपोर्ट/प्रस्ताव प्राप्त हुआ था।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०-1533, दिनांक 14.09.2006 यथासंशोधित एएस०ओ०-3067(ई) दिनांक 01.12.2009 के प्राविधानों के अनुसार पर्यावरणीय क्लीयरेंस हेतु अपर जिलाधिकारी की अध्यक्षता में दिनांक 04.01.2022 को सम्पन्न लोक सुनवाई का कार्यवृत्त एवं अन्य प्रपत्र, लोक सुनवाई की सी०डी० सहित संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक:-उपोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com



क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झुंसी, प्रयागराज - 221506
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhansi, Prayagraj

संदर्भ सं०... 601141 / लौकिक नगर 1000

दिनांक 7/01/2022

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2)
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

डाक प्राप्ति रसीद

प्राप्ति दिनांक 11-1-22
प्राप्तकर्ता के हस्ताक्षर
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

विषय: मैसर्स इण्डियन फामर्स फर्टिलाइजर को-आपरेटिव लि० (इफ्को फूलपुर यूनिट), पी०ओ० धियानगर जनपद प्रयागराज, उ०प्र० में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए प्राप्त प्रस्ताव पर मेसर्स इफ्को परिसर, फूलपुर, जनपद-प्रयागराज, उ०प्र० में दिनांक 04.01.2022 को सम्पन्न हुयी लोक सुनवाई की कार्यवृत्त के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र सं० एच 68511/सी-2/एन०ओ०सी०-4790/21 दिनांक 22.11.2021 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के अनुपालन में जिलाधिकारी प्रयागराज द्वारा निर्धारित तिथि, समय एवं स्थल पर अपर जिलाधिकारी (वि०/रा०), प्रयागराज की अध्यक्षता में दिनांक 04.01.2022 को उपरोक्त परियोजना मेसर्स इफ्को परिसर, फूलपुर, जनपद-प्रयागराज, उ०प्र० में लोक सुनवाई की कार्यवाही सम्पन्न करा दी गई है। लोक सुनवाई की कार्यवाही का पूर्ण विवरण लोक सुनवाई के कार्यवृत्त के साथ फोटोग्राफ्स, वीडियोग्राफ्स सी०डी०, उपस्थिति पंजिका एवं समाचार पत्रों में प्रकाशित विज्ञापनों की छायाप्रतियाँ संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही हैं।

संलग्नक: यथोपरि।

भवदीय,

(आर० के० सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि: सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

उपरोक्त
EE (C-2)
11/1/22
100

EE (Y) / RA
11/1/22

क्षेत्रीय अधिकारी

पर्यावरण एवं वन मंत्रालय भारत सरकार की अधिसूचना संख्या-एस0 ओ0 1533 दिनांक 14.09.2006 यथा संशोधित एस0 ओ0-3067 (ई) दिनांक 01.12.2009 यथासंशोधित एस0ओ0-2269 (अ) दिनांक 01.07.2016 के अन्तर्गत मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफ्को), इफ्को फूलपुर यूनिट, पी0ओ0 घियानगर जनपद प्रयागराज, उ0प्र0 में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता यूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैप्टिव पॉवर-53.5 मेगावाट एवं नैनो-यूरिया/नैनो सल्फर/नैनो सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36.500 केएल/वर्ष) के प्राप्त प्रस्ताव पर पर दिनांक 04.01.2022 को सम्पन्न हुयी लोक सुनवाई का कार्यवृत्त :-

पर्यावरण एवं वन मंत्रालय भारत सरकार की अधिसूचना संख्या-एस0ओ0 1533 दिनांक 14.09.2006 यथासंशोधित एस0ओ0-3067 (ई) दिनांक 01.12.2009 यथासंशोधित एस0ओ0 -2269 (अ) दिनांक 01.07.2016 के प्राविधानों के तहत प्रस्तावित परियोजना को पर्यावरणीय स्वीकृति पर विचार से पूर्व लोक सुनवाई कराया जाना प्राविधानित है। लोक सुनवाई की प्रक्रिया ई0आई0ए0 नोटिफिकेशन 2006 (संशोधित दिसम्बर 2009 एवं अप्रैल 2011) के अनुसार करायी जानी होती है। उक्त प्रस्ताव हेतु लोक सुनवाई के संबंध में जिलाधिकारी महोदय, प्रयागराज को प्रेषित सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक एच 68511/ सी-2/ एन0ओ0सी0-4790/21 दिनांक 22.11.2021 के परिप्रेक्ष्य में जिलाधिकारी, महोदय, प्रयागराज द्वारा स्थल, तिथि एवं समय का निर्धारण किया गया तथा लोक सुनवाई की अध्यक्षता हेतु प्रतिनिधि के रूप में अपर जिलाधिकारी (वि0/रा0), प्रयागराज को नामित किया गया।

उक्त लोक सुनवाई की सूचना स्थानीय प्रचलित दैनिक समाचार पत्रों (हिन्दुस्तान टाइम्स एवं अमर उजाला) में दिनांक 27.11.2021 को प्रकाशित करवायी गयी। दिनांक 04.01.2022 को मेसर्स इफ्को, फूलपुर, जनपद प्रयागराज में पूर्व निर्धारित समयानुसार लोक सुनवाई की प्रक्रिया अपर जिलाधिकारी (वि0/रा0), प्रयागराज की अध्यक्षता में संचालित की गई, जिसमें आर0के0 सिंह0, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज, कौशल कुमार सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज, संजय कुदेशिया, वरिष्ठ महाप्रबन्धक, इफ्को फूलपुर यूनिट एवं परियोजना हेतु परामर्शी संस्था मेसर्स ईक्यूएमएस इण्डिया प्रा0 लि0, कडकडडूमा, दिल्ली के प्रतिनिधि कपिल सिंह तथा जनसामान्य द्वारा प्रतिभाग किया गया।

समाचार पत्रों में लोक सुनवाई के लिये आम सूचना प्रकाशित होने के उपरान्त निर्धारित तिथि एवं समय तक लोक सूचना में उल्लिखित किसी भी इंगित कार्यालय पर कोई आपत्ति, सुझाव, टीका-टिप्पणी आदि प्राप्त नहीं हुई। नियत तिथि को सुनवाई के दौरान आस-पास के ग्रामों के निवासीगण उपस्थित रहे। (उपस्थिति पंजिका संलग्न है)

लोक सुनवाई के प्रारम्भ में परियोजना हेतु परामर्शी संस्था मेसर्स ईक्यूएमएस इण्डिया प्रा0 लि0, कडकडडूमा, दिल्ली के प्रतिनिधि कपिल सिंह द्वारा अध्यक्ष महोदय, अन्य उपस्थित अधिकारियों एवं जन सामान्य का स्वागत करते हुए परियोजना से संबंधित पर्यावरणीय बिन्दुओं का संक्षिप्त विवरण प्रस्तुत किया गया। तत्पश्चात् अध्यक्ष महोदय की

अनुमति से लोक सुनवाई की प्रक्रिया प्रारम्भ की गयी। श्री कपिल सिंह द्वारा परियोजना के बारे में अवगत कराया गया कि इकाई में 36.500 केएल/वर्ष क्षमता वाले नैनो यूरिया का उत्पादन प्रस्तावित है। प्रस्ताव में सहायक सुविधाओं के अलावा नैनो फर्टिलाइजर की मैन्यूफैक्चरिंग यूनिट और बॉटलिंग यूनिट की स्थापना शामिल है। आधुनिकीकरण और विस्तार के बाद अमोनिया, यूरिया और कैप्टिव पावर की उत्पादन क्षमता पूर्ववत् बनी रहेगी। नैनो फर्टिलाइजर की उत्पादन प्रक्रिया में कोई वायु या जल प्रदूषण नहीं होगा। ईंधन की आवश्यकता शून्य होगी। नैनो यूरिया के साथ नाइट्रोजन उर्वरक खपत में कमी हासिल की जा सकती है क्योंकि नैनो यूरिया की 500 मि०ली० की एक बोतल में यह क्षमता है कि इसे यूरिया के 01 बैग (45किग्रा) के बदले इस्तेमाल किया जा सकता है। नैनो यूरिया के उपयोग में आने से सामान्य यूरिया का उत्पादन 50 प्रतिशत तक कम हो जायेगा जिसके फलस्वरूप तेल बिजली एवं अन्य खर्चों में कमी आयेगी एवं ग्लोबल वार्मिंग में भी कमी होगी।

प्रस्तावित नैनो फर्टिलाइजर में कार्यरत कार्मिकों की संख्या प्रस्तावित परियोजना के अनुसार लगभग 200 लोगों को रोजगार प्रदान किया जायेगा। प्रस्तावित परियोजना में कुल जल खपत 90 किलोलीटर प्रतिदिन का प्रस्ताव दिया गया है, परियोजना की कुल लागत रू० 195 करोड़ का प्रस्ताव है। प्रस्तावित परियोजना से 9 किली०/दिन घरेलू उत्प्रवाह जनित होगा, जिसके शोधन हेतु 10 किली०/दिन क्षमता का एसटीपी प्रस्तावित है, इसी प्रकार जनित उत्प्रवाह के शुद्धिकरण हेतु ईटीएस सह न्यूट्रलाइजेशन टैंक-1.0 किली०/दिन का प्रस्तावित है। प्रस्तावित परियोजना की ईएमपी पूंजी लागत रू० 309 लाख एवं आवर्ती लागत रू० 17 लाख प्रतिवर्ष है।

तत्पश्चात् क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज द्वारा लोक सुनवाई में उपस्थित जनमसान्य से प्रस्तावित परियोजना के संबंध में अपना विचार व्यक्त करते हुए आपत्ति एवं सुझाव आमंत्रित किये गये, जिसपर लोक सुनवाई में उपस्थित निम्नलिखित प्रतिभागियों द्वारा अपना विचार निम्नवत् व्यक्त किया गया :-

1. श्री ब्रम्हदेव सिंह, ग्राम-कोड़ा :- इनके द्वारा यूरिया के नैनो प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि यह प्रोजेक्ट पहले ही आ जाना चाहिए, यह किसानों के लिए खेती में बहुत ही लाभकारी है। इससे हमारे क्षेत्र का गौरव बढ़ेगा एवं क्षेत्र का विकास होगा। साथ ही यूरिया के नैनो प्रोजेक्ट के उपयोग की जानकारी भी दी जाए, जिससे किसानों में जागरूकता बढ़े।
2. श्री रामचन्द्र यादव, ग्राम-ग्रामसभा-टेसौरा :- इनके द्वारा यूरिया के नैनो प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि यह किसानों के लिए बहुत ही उपयोगी एवं लाभदायक है। वर्तमान में हम जो यूरिया लाते हैं उसके एक बोरी का वनज लगभग 45 किग्रा होता है एवं लाने में काफी दिक्कत का सामना करना पड़ता है। यूरिया का नैनो प्रोजेक्ट आ जाने से हमें काफी प्रसन्नता हो रही है। इसकी कीमत भी कम है एवं इसके प्रयोग से जमीन की उर्वरक शक्ति

भी बढ़ेगी, उत्पादन बढ़ेगा। जो किसानों के लिए लाभकारी होगा। अतः इनके द्वारा परियोजना की जल्दी से जल्दी प्रारम्भ होने पर प्रसन्नता व्यक्त की गयी।

3. श्री रणजीत सिंह, ग्राम-प्रतापपुर :- इनके द्वारा यूरिया के नैनौ प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि इस प्रोजेक्ट से रोजगार के अवसर उत्पन्न होंगे अथवा नहीं? यूरिया के नैनौ प्रोजेक्ट में अन्य उर्वरक को मिलाकर प्रयोग किया जा सकता है कि नहीं एवं इस प्रोजेक्ट पर सब्सिडी उपलब्ध है या नहीं, के बारे में जानकारी चाही गयी। इस संबंध में प्रोजेक्ट के प्रस्तावक द्वारा अवगत कराया गया कि यूरिया के नैनौ प्रोजेक्ट से प्रत्यक्ष एवं अप्रत्यक्ष रूप से रोजगार के अवसर उत्पन्न होंगे, यूरिया के नैनौ प्रोजेक्ट के साथ अन्य उर्वरक को मिलाकर प्रयोग करने के संबंध में अवगत कराया गया कि इसको अन्य उर्वरक के साथ मिलाया जा सकता है, परन्तु इसके लिए जागरूक किया जायेगा एवं इस प्रोजेक्ट पर सब्सिडी के संबंध में सरकार द्वारा जो भी निर्णय लिया जायेगा, उससे किसानों को अवगत कराया जायेगा, अगर सब्सिडी दिया जाता है, जरूर दिया जायेगा। उपयोग एवं इसके फायदे से किसानों को जागरूक किया जा रहा है, जिन किसानों द्वारा इसका उपयोग किया गया है उन्हें इस प्रोजेक्ट से बहुत लाभ हुआ है।
4. श्री रमाकान्त, ग्राम-चन्दनपुर :- इनके द्वारा यूरिया के नैनौ प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि हम लोगों द्वारा इस प्रोजेक्ट के बारे में गोष्ठी के माध्यम से यूरिया के नैनौ प्रोजेक्ट के उपयोग एवं इसके फायदे से किसानों को जागरूक किया जा रहा है, जिन किसानों द्वारा इसका उपयोग किया गया है उन्हें इस प्रोजेक्ट से बहुत लाभ हुआ है।
5. श्री धमेन्द्र सिंह, ग्राम-रूदापुर :- इनके द्वारा यूरिया के नैनौ प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि यूरिया के नैनौ प्रोजेक्ट किसानों के लिए बहुत ही लाभकारी है। इनके द्वारा सुझाव दिया गया कि नैनौ प्रोजेक्ट के 500 एमएल के स्थान पर 250 एमएल की बॉटल भी उपलब्ध होनी चाहिए। जो किसान 500 एमएल के स्थान पर 250 एमएल की बाटल लेना चाहें, तो वह आसानी से उपलब्ध हो।
6. परियोजना के संबंध में परामर्शी संस्था के प्रस्ताव एवं उपस्थित जनों के विचार सुनने के बाद लोक सुनवाई की अध्यक्षता कर रहे अपर जिलाधिकारी (वि०/रा०), प्रयागराज द्वारा लोक सुनवाई में उपस्थित सभी गणमान्य व्यक्तियों का आभार प्रकट करते हुए लोक सुनवाई की समाप्ति की घोषणा की गयी।

पर्यावरण स्वीकृति पर निर्णय लेते समय पर्यावरणीय हित में निम्नलिखित बिन्दुओं पर विचार किया जाना उचित होगा।

1. दिये गये प्रस्ताव के अनुरूप इकाई द्वारा 36.500 केएल/वर्ष नैनौ यूरिया का उत्पादन किया जायेगा।

2. उत्पादन प्रक्रिया में ईंधन का प्रयोग नहीं किया जायेगा।
3. इकाई में वायु प्रदूषणकारी स्रोत जैसे-ब्यायलर, फर्नेश आदि की स्थापना नहीं की जायेगी।
4. इकाई में प्रयुक्त जल की आपूर्ति हेतु सक्षम प्राधिकारी से अनुमति प्राप्त की जायेगी।
5. दिये गये प्रस्ताव के अनुरूप घरेलू उत्प्रावह के शुद्धिकरण हेतु 10 किली०/दिन क्षमता के एसटीपी की स्थापना की जायेगी। इसी प्रकार जनित औद्योगिक उत्प्रावह के शुद्धिकरण हेतु ईटीएस सह न्यूट्रलाइजेशन टैंक-1.0 किली०/दिन का स्थापित किया जायेगा।
6. दिये गये प्रस्ताव के अनुरूप जनित उत्प्रावह को मानकों के अनुरूप शोधन के पश्चार्त परिसर में ही ग्रीन बेल्ट की सिंचाई आदि में प्रयोग किया जायेगा तथा किसी भी दशा में परिसर से बाहर निस्तारित नहीं किया जायेगा।
7. दिये गये प्रस्ताव के अनुरूप ईएमपी मद में प्रस्तावित पूंजी लागत रू० 309 लाख एवं आवर्ती लागत रू० 17 लाख प्रतिवर्ष का नियमानुसार उपभोग किया जाए।
8. 33 प्रतिशत भू-भाग पर हरित पट्टिका का विकास कार्य किया जाए।
9. वर्षा जल संचयन हेतु रेन वाटर हार्वेस्टिंग की स्थापना की जायेगी।
10. प्रस्तावित परियोजना में योग्यता के अनुसार स्थानीय निवासियों को भी सेजगार के अवसर प्रदान किया जाये।
11. परियोजना हेतु दिये गये प्रस्तावों के अनुश्रवण हेतु उ०प्र० प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण-पत्र/सहमति प्राप्त की जाये।
12. पर्यावरण (संरक्षण) अधिनियम, 1986 का अनुपालन सुनिश्चित किया जाए।
13. नैनो फर्टिलाइजर स्थापित किये जाने हेतु अन्य सक्षम विभागों, जहाँ से अनुमति प्राप्त किये जाने की आवश्यकता है, से अनुमति प्राप्त करना सुनिश्चित करें।

लोक सुनवाई के अंत में उपस्थित जनों द्वारा दिये गये सुझाव को संज्ञान में लेते हुये लोक सुनवाई की प्रक्रिया एवं कार्यवाही सुचारु रूप से सम्पन्न हुयी। अंत में यह विश्वास व्यक्त किया कि परियोजना से किसानों का हित होगा।

अंत में धन्यवाद प्रस्ताव के साथ अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही का समापन किया गया।

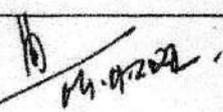
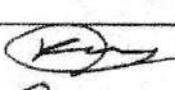
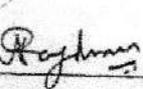
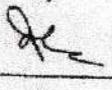
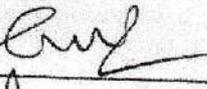
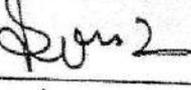
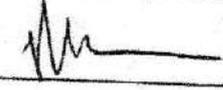
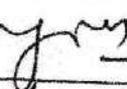
6/1/22
(आर०के० सिंह)
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जनपद-प्रयागराज

06/01/2022.
(जगदम्बा सिंह)
अपर जिलाधिकारी (वि०/रा०)
जनपद-प्रयागराज

| | राजमणि पटेल | शा. घ/पु. २ | राजमणि |
|-----|--------------------------|--------------------------|-----------------|
| 16. | मंगल कर्कश्या | इफला | राजमणि |
| 17. | हरिश्चंद्र पटेल (प्रधान) | मदीपुर | हरिश्चंद्र |
| 18. | बाबूराज पटेल | बिलासपुर | बाबूराज पटेल |
| 19. | शैलेश कुमार सिंह | इफला | Shaidesh |
| 20. | Gaurav Kumar | Iffo | Gaurav |
| 21. | महेश सिंह | जुना, देहली | Mehesh |
| 22. | चमन सिंह | हजिरी | Chaman |
| 23. | रणजीत सिंह | रवाठ बुलडांडी - | रणजीत सिंह |
| 24. | अनिल कुमार सिंह | गुरुपुर नली | अनिल कुमार सिंह |
| 25. | राजेश चतुर्वेदी | बिलासपुर, पूरुवा | Rajesh |
| 26. | र. क. कुमार शुक्ल | बिलासपुर, पूरुवा | R.K. - |
| 27. | राम चार शर्मा | बिलासपुर कांडी बुर्द इला | Ram |
| 28. | चमन कुमार गुला | बिलासपुर कांडी बुर्द इला | Chaman |
| 29. | राम च. क. (B.O.C) | सराय अजुम मसिक् | Ram Ch. K. |
| 30. | इमरत सिंह प्रधान | शाहाड | Imrat |
| 31. | प्यार लाल (प्रधान) | उदईपुर | P. Lal |
| 32. | नीरज कुमार पाटल | फालीलापुर | नीरज कुमार पाटल |

एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या एसओ-1533 दिनांक 14.09.2006 यथासंशोधित एसओ ओ-3067 (ई) दिनांक 01.12.2009 के अन्तर्गत मैसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि० (इफको फूलपुर यूनिट), पी०ओ० धियानगर जनपद प्रयागराज, उ०प्र० में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए प्राप्त प्रस्ताव पर लोक सुनवाई के दौरान प्रतिभागियों की उपस्थिति :-

स्थल: मैसर्स इफको परिसर, फूलपुर, जनपद-प्रयागराज, उ०प्र०
दिनांक 04.01.2021 समय: मध्याह्न 12:00 बजे

| क्र० सं० | नाम | पता | हस्ताक्षर |
|----------|------------------------------------|--|---|
| 1. | श्री जगदम्बा सिंह | उपप. जिलाधिकारी (वि०/रा०) प्रयागराज। |  |
| 2. | आर. के. सिंह, शैलीष इन्जिनियर | उ०प्र० उ०प्र० नि.मं.राज को प्रयागराज। | |
| 3. | कौशल कुमार, सहा. यथा. इन्जिनियर | उ०प्र० उ०प्र० नि.मं.राज को प्रयागराज। |  |
| 4. | Rahul Kumar. P.A. | upbcl. Prayag. |  |
| 5. | Kapil Singh (9873674629) | EGMS INDIA PVT LTD Karkardoma, Delhi |  |
| 6. | Hitesh Madan | TC-40 IFFCO Phulpur Prayagraj |  |
| 7. | A P Rajendran | GA-4 IFFCO Phulpur |  |
| 8. | Dhan Veer Singh | TA-02, IFFCO Phulpur |  |
| 9. | Pachmalwar Inkari | estate office IFFCO Phulpur |  |
| 10. | Sanjai Ku. Mishra | MC-5 IFFCO |  |
| 11. | Ranji Pandey | IFFCO Phulpur Resident Union |  |
| 12. | Vinay Kr. Yadav | TC-99 IFFCO |  |
| 13. | Dr. Anita Mishra. | CA-9 IFFCO |  |
| 14. | Satish Narayana | Tisaura Phulpur Prayag |  |

| | | | |
|-----|----------------------|------------------------|------------------|
| 33. | रं प | सराप शकुल मसिक | रुप-न-र-प |
| 34. | मधुसूदाय | रुगापुर देश-रालका | MRD |
| 35. | चन्द्रशेखर तिवारी | खानपुर-री. आसोपुर | |
| 36. | श्रीवशुजान | तिसौरा फूलपुर | श्रीवशुजान |
| 37. | सालिन्द्र राम | भजेहरा फूलपुर (उपा.) | Ram |
| 38. | ला ललीया वन | भुलीपुर (उपा.) देवापुर | लालजी |
| 39. | अनिल उपाध्याय | भिलपुर | |
| 40. | महेन्द्र प्रताप यादव | भिलपुर | महेन्द्र |
| 41. | अनिल कुमार भोस | साँवडीह | Anil Kumar Bhoos |
| 42. | लालचन्द्र परेल | साँवडीह | लालचन्द्र परेल |
| 43. | विकारा कुमार | फूलपुर | विकारा |
| 44. | राम मधाल | मडुकिपा | राम मधाल |
| 45. | उदय राजपुत्र | मडुकिपा | उदय |
| 46. | लालजी यादव | भुलई कापुरा | लालजी |
| 47. | कमलेश कुमार यादव | श्री भुलई | कमलेश |
| 48. | अभिनाश कुमार | कनेटली | अभिनाश कुमार |
| 49. | शिवमवन छिंटे | श्री भुलई | शिवमवन |
| 50. | मशवत बहादुर | कनेटली | मशवत बहादुर |
| 51. | रामनाथपुत्र | जगन्नाथ | रामनाथ |

| | | | |
|-----|-------------------|-----------------------|----------------|
| 52. | मोहनलाल | कनेहरी | मोहनलाल |
| 53. | मालकचण्ड (फेल) | कनेहरी | मालकचण्ड |
| 54. | सुरजीत सिंह | कनेहरी | सुरजीत सिंह |
| 55. | इन्दुशिवजी | अरवारी | इन्दुशिवजी |
| 56. | रामचन्द्र सिंह | अरवारी | रामचन्द्र सिंह |
| 57. | राजवन्दापुरी | अरवारी | राजवन्दापुरी |
| 58. | होरी लाल मंड | अरवारी | होरी लाल मंड |
| 59. | अजय कुमार पाल | सरपंच अजयल प्रलोक | अजय कुमार पाल |
| 60. | श्री २ गुला | गर्गाट | श्री २ |
| 61. | आशीष कुमार | पाली | आशीष कुमार |
| 62. | वंशवन्दापुरी | पाली | वंशवन्दापुरी |
| 63. | कमल कुमार (किसान) | रामनगर (महारा) | कमल |
| 64. | रामलाल - १ | समयपुरी | रामलाल |
| 65. | रामलाल - २ | जाफरपुर उर्फ बाणेश्वर | रामलाल |
| 66. | अपय | जाफरपुर उर्फ बाणेश्वर | अपय |
| 67. | अरुण कुमार पटेल | जाफरपुर उर्फ बाणेश्वर | अरुण |
| 68. | प्रदीप कुमार | जाफरपुर उर्फ बाणेश्वर | प्रदीप कुमार |
| 69. | राजेश्वर | जाफरपुर उर्फ बाणेश्वर | राजेश्वर |
| 70. | विनय कुमार | सरायहरीराज | विनय कुमार |

| | | | |
|-----|-------------------|-----------------------------------|-------------------|
| 71. | कैलाश चन्द | मोहर | कैलाश चन्द |
| 72. | मुल चन्द | कान्हाजी कावा | मुल चन्द |
| 73. | मन्दीरा कुमार | महुलिया | मन्दीरा |
| 74. | राजेश कुमार पन्ना | अपहरा 4 | राजेश कुमार पन्ना |
| 75. | राज कुमार | महुलिया | राज कुमार |
| 76. | विजय सिंह | नन्दा, डोहाप | विजय सिंह |
| 77. | शंकीप कुमाल भादव | शरीरी | शंकीप भादव |
| 78. | शंकीप कुमाल भादव | शरीरी | Shankar Kumar |
| 79. | शशि चन्द | वीर काजी | शशि चन्द |
| 80. | सत्यप्रसाद | बैजनाथ | सत्यप्रसाद |
| 81. | गगन सिंह | गं. सिकटी - पो. विगाहवा मेजा - | गगन सिंह |
| 82. | विजय कुमार | महुला कीठी | विजय कुमार |
| 83. | मंगल सिंह | सरायहरीराम | Mangal Singh |
| 84. | शिवनाथ केजरी | कटैया लंका | शिवनाथ केजरी |
| 85. | जादर अली (मोह) | पुलपुरे | Jadar Ali |
| 86. | मुकेश तिवारी | दशम अहममममम | Mukesh |
| 87. | सत्यनान्त मुकेश | मोगवाला | Satyanant |
| 88. | जयप्रकाश शुक्ला | मिर्जापुर गाँव | जयशंकर शुक्ला |
| 89. | उमेश लाल कोपवाल | हट्टे | Umesh |
| | रमाशंकर पाठक | नरसिंहपुर | Ramashankar |

| | | | |
|------|---------------------|----------------------|--------------------------|
| 90. | वीर शिरो | नगरपालिका - नया ५५ | ८९३५७५७१५५ रत्न शर्मा |
| 91. | रमा शंकर शर्मा | कोडापुर | ९९३६६७०५५७ |
| 92. | धर्म शर्मा | श्यामपुर मन्डल मन्डल | धर्म शर्मा |
| 93. | सु-देवली | सरेप | सरेप |
| 94. | सदीप कुमार माकेक | सराप एरी राग | Sandeep Kumar |
| 95. | राजेश | | |
| 96. | अशोक कुमार कसरवा | पुनवरी | ३१२-०१/कुमार |
| 97. | शिव प्रसाद | सिपुवा | शिव प्रसाद |
| 98. | (म नराम) सिंह माकेक | कोडापुर | शिव प्रसाद सिंह |
| 99. | देव नारायण | बनहावाडा | देव नारायण |
| 100. | महेन्द्र कुमार | बनहावाडा | महेन्द्र |
| 101. | नन्दबहादुर सिंह | कोडापुर मन्डल मन्डल | ९०१२९९३०१ |
| 102. | योगेश्वर सिंह | कोडापुर एरी राग | योगेश्वर |
| 103. | लिंगुवन रामपुरे | कुवाँवा जसरा | लिंगुवन रामपुरे |
| 104. | मनीष | कुवाँपुर | मनीष |
| 105. | धर्म शर्मा | श्यामपुर | धर्म शर्मा |
| 106. | Dharm Singh | Rudofur | धर्म |
| 107. | रामेश्वर शर्मा | कोडापुर | रामेश्वर |
| 108. | | | |



क्षेत्रीय कार्यालय, उत्तर प्रदेश

प्रदूषण नियंत्रण बोर्ड फोन-0532-2569727

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूँसी, प्रयागराज-221506

जन-सूचना

पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के लिये आम सूचना

सर्व साधारण को सूचित किया जाता है कि जनपद-प्रयागराज के तहसील फूलपुर में मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफको), इफको फूलपुर यूनिट, पी0ओ0- घियानगर, जनपद- प्रयागराज, 30प्र0 में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए पर्यावरणीय स्वीकृति की लोक सुनवाई हेतु परियोजना प्रस्तावक द्वारा राज्य बोर्ड में आवेदन किया गया है:-

| क्र. सं. | परियोजना | लोक सुनवाई हेतु प्रस्तावित तिथि, समय एवं स्थल |
|----------|--|--|
| 1 | 2 | 3 |
| 1. | मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफको), इफको फूलपुर यूनिट, पी0ओ0 घियानगर जनपद प्रयागराज 30प्र0 में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता यूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैल्शियम फॉस्फोर-53.5 मेगावाट एवं नैनो-यूरिया/नैनो फस्फोर/नैनो सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36.500 केल्वल/वर्ष) | दिनांक 04.01.2022 को मध्याह्न 12.00 बजे। सुनवाई स्थल- मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफको), इफको फूलपुर यूनिट, पी0ओ0- घियानगर, जनपद-प्रयागराज, 30प्र0। |

प्रस्ताव पर पर्यावरण एवं वन मंत्रालय भारत सरकार की अधिसूचना संख्या-एसओ3ओ0 1533 दिनांक 14.09.2006 यथा संशोधित एसओ3ओ0-3067 (ई) दिनांक 01.12.2009 यथा संशोधित एसओ3ओ0-2269 (आ) दिनांक 01.07.2016 के अन्तर्गत लोक सुनवाई की जानी है। लोक सुनवाई की सूचना के लिए 30 दिन पूर्व नोटिस दिया जाना आवश्यक है, जिससे जनसाधारण से आपत्तियाँ/सुझाव इत्यादि आमंत्रित किये जा सकें। उक्त परियोजना के प्रस्ताव से संबंधित अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

1. कार्यालय जिलाधिकारी, प्रयागराज।
2. उपायुक्त, उद्योग एवं उद्यम प्रोत्साहन केंद्र, प्रयागराज।
3. क्षेत्रीय कार्यालय, मध्य क्षेत्र वन एवं पर्यावरण मंत्रालय, भारत सरकार, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ।
4. क्षेत्रीय कार्यालय, 30प्र0 प्रदूषण नियंत्रण बोर्ड, झूँसी, प्रयागराज।
5. 30प्र0 प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, गोमती नगर, लखनऊ।

उक्त परियोजना के पर्यावरणीय स्वीकृति के लिये जनपद प्रयागराज में तालिका के कॉलम 3 में अंकित तिथि, स्थल एवं समय पर लोक सुनवाई की कार्यवाही निर्धारित की गयी है। अतः उपरोक्त कार्यालयों में प्रकाशन की तिथि से 30 दिन के अंदर लिखित रूप से अथवा लोक सुनवाई के दौरान उपस्थित होकर अपनी आपत्तियाँ/सुझाव/विचार प्रस्तुत कर सकते हैं।

संदर्भ सं0 000465/लोक सुनवाई/21 दिनांक 28.11.2021

क्षेत्रीय अधिकारी

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सं. 02/15/1 पूर्व संख्यागत फन का सम्मेलन उपर्युक्त संख्या 02/15/1 का
को टैक्नीकल विड में सम्मिलित नहीं किया जायेगा।

(शाहीन)
जिला वेसिक शिक्षा अधिकारी,
हाथरस।

फन नं.-एसएनएओ/फन/7545-50/2021-22 दिनांक: 26.11.2021



क्षेत्रीय कार्यालय, उत्तर प्रदेश

प्रदूषण नियंत्रण बोर्ड फोन-0532-2569727

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूँसी, प्रयागराज-221506

जन-सूचना

पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के लिये आम सूचना

सर्व साधारण को सूचित किया जाता है कि जनपद प्रयागराज के तहसील फूलपुर में मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड (इफको), इफको फूलपुर यूनिट, पीओ-धियानगर, जनपद प्रयागराज, 20300 में मैने उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए पर्यावरणीय स्वीकृति की लोक सुनवाई हेतु परियोजना प्रस्तावक द्वारा राज्य बोर्ड में आवेदन किया गया है:-

| क्र. सं. | परियोजना | लोक सुनवाई हेतु प्रस्तावित तिथि, समय एवं स्थल |
|----------|--|--|
| 1 | 2 | 3 |
| 1. | मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड (इफको), इफको फूलपुर यूनिट, पीओ-धियानगर जनपद प्रयागराज 20300 में मैने उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता घूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैस्टिक पॉवर-53.5 मेगावाट एवं मैने-यूरिया/मैने-सल्फर/मैने-सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36.500 टन/वर्ष) | दिनांक 04.01.2022 को मध्यान्ह 12.00 बजे। सुनवाई स्थल- मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड (इफको), इफको फूलपुर यूनिट, पीओ-धियानगर, जनपद प्रयागराज, 20300। |

प्रस्ताव पर पर्यावरण एवं वन मंत्रालय भारत सरकार की अधिसूचना संख्या-एसओ30 1533 दिनांक 14.09.2006 यथा संशोधित एसओ30-3067 (ई) दिनांक 01.12.2009 यथा संशोधित एसओ30-2269 (अ) दिनांक 01.07.2016 के अन्तर्गत लोक सुनवाई की जाती है। लोक सुनवाई की सूचना के लिए 30 दिन पूर्व नोटिस दिया जाना आवश्यक है, जिससे जनसाधारण से आपत्तियाँ/सुझाव इत्यादि आमंत्रित किये जा सकें। उक्त परियोजना के प्रस्ताव से संबंधित अभिलेख निम्नलिखित कार्यालयों में उपलब्ध हैं:-

1. कार्यालय जिलाधिकारी, प्रयागराज।
2. उपायुक्त, उद्योग एवं उद्यम प्रोत्साहन केंद्र, प्रयागराज।
3. क्षेत्रीय कार्यालय, मध्य क्षेत्र वन एवं पर्यावरण मंत्रालय, भारत सरकार, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीमंज, लखनऊ।
4. क्षेत्रीय कार्यालय, उद्योग प्रदूषण नियंत्रण बोर्ड, झूँसी, प्रयागराज।
5. उद्योग प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, गोमती नगर, लखनऊ।

उक्त परियोजना के पर्यावरणीय स्वीकृति के लिये जनपद प्रयागराज में तातिका के कॉलम 3 में अंकित तिथि, स्थल एवं समय पर लोक सुनवाई की कार्यवाही निर्धारित की गयी है। अतः उपरोक्त कार्यालयों में प्रकाशन की तिथि से 30 दिन के अंदर लिखित रूप से अथवा लोक सुनवाई के दौरान उपस्थित होकर अपनी आपत्तियाँ/सुझाव/विचार प्रस्तुत कर सकते हैं।

संभव सं. 02/1465/लोक सुनवाई/21 दिनांक 26.11.2021

क्षेत्रीय अधिकारी

AU (Proj. regy) 27/11/21
(15x12)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.

70399
15A-2)NOC-4790/22

दिनांक

Date 12-1-22

सेवा में,

निदेशक IA-II(I),
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इन्दिरा पर्यावरण भवन, तृतीय तल, वायु विंग, जोरबाग रोड,
अलीगंज, नई दिल्ली-110003 ।

पंजीकृत

विषय:- मैसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि० (इफको), इफको फूलपुर यूनिट, पी.ओ. धियानगर, जनपद प्रयागराज, उ०प्र० में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता यूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैप्टिव पॉवर-53.5 मेगावाट एवं नैनो-यूरिया/नैनो-सल्फर/नैनो सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36,500 केएल/वर्ष) की स्थापना के लिए प्रस्तावित परियोजना की दिनांक 04.01.2022 को आहुत लोक सुनवाई की कार्यवृत्त के संबंध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ लेने का कष्ट करे। उक्त के संबंध में मैसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि० (इफको), इफको फूलपुर यूनिट, पी.ओ. धियानगर, जनपद प्रयागराज, उ०प्र० में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता यूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैप्टिव पॉवर-53.5 मेगावाट एवं नैनो-यूरिया/नैनो-सल्फर/नैनो सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36,500 केएल/वर्ष) की स्थापना के लिए प्रस्तावित परियोजना हेतु पर्यावरणीय स्वीकृत के लिए लोक सुनवाई के संबंध में दिनांक 28.04.2021 को पर्यावरण अधिग्रभाव रिपोर्ट/प्रस्ताव प्राप्त हुआ था।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०-1533, दिनांक 14.09.2006 यथासंशोधित एएस०ओ०-3067(ई) दिनांक 01.12.2009 के प्राविधानों के अनुसार पर्यावरणीय क्लीयरेंस हेतु अपर जिलाधिकारी की अध्यक्षता में दिनांक 04.01.2022 को सम्पन्न लोक सुनवाई का कार्यवृत्त एवं अन्य प्रपत्र, लोक सुनवाई की सी०डी० सहित संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक:-उपोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

पर्यावरण एवं वन मंत्रालय भारत सरकार की अधिसूचना संख्या-एस0 ओ0 1533 दिनांक 14.09.2006 यथा संशोधित एस0 ओ0-3067 (ई) दिनांक 01.12.2009 यथासंशोधित एस0ओ0-2269 (अ) दिनांक 01.07.2016 के अन्तर्गत मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफ्को), इफ्को फूलपुर यूनिट, पी0ओ0 घियानगर जनपद प्रयागराज, उ0प्र0 में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता यूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैप्टिव पॉवर-53.5 मेगावाट एवं नैनो-यूरिया/नैनो सल्फर/नैनो सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36.500 केएल/वर्ष) के प्राप्त प्रस्ताव पर पर दिनांक 04.01.2022 को सम्पन्न हुयी लोक सुनवाई का कार्यवृत्त :-

पर्यावरण एवं वन मंत्रालय भारत सरकार की अधिसूचना संख्या-एस0ओ0 1533 दिनांक 14.09.2006 यथासंशोधित एस0ओ0-3067 (ई) दिनांक 01.12.2009 यथासंशोधित एस0ओ0-2269 (अ) दिनांक 01.07.2016 के प्राविधानों के तहत प्रस्तावित परियोजना को पर्यावरणीय स्वीकृति पर विचार से पूर्व लोक सुनवाई कराया जाना प्राविधानित है। लोक सुनवाई की प्रक्रिया ई0आई0ए0 नोटिफिकेशन 2006 (संशोधित दिसम्बर 2009 एवं अप्रैल 2011) के अनुसार करायी जानी होती है। उक्त प्रस्ताव हेतु लोक सुनवाई के संबंध में जिलाधिकारी महोदय, प्रयागराज को प्रेषित सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक एच 68511/ सी-2/ एन0ओ0सी0-4790/21 दिनांक 22.11.2021 के परिप्रेक्ष्य में जिलाधिकारी, महोदय, प्रयागराज द्वारा स्थल, तिथि एवं समय का निर्धारण किया गया तथा लोक सुनवाई की अध्यक्षता हेतु प्रतिनिधि के रूप में अपर जिलाधिकारी (वि0/रा0), प्रयागराज को नामित किया गया।

उक्त लोक सुनवाई की सूचना स्थानीय प्रचलित दैनिक समाचार पत्रों (हिन्दुस्तान टाइम्स एवं अमर उजाला) में दिनांक 27.11.2021 को प्रकाशित करवायी गयी। दिनांक 04.01.2022 को मेसर्स इफ्को, फूलपुर, जनपद प्रयागराज में पूर्व निर्धारित समयानुसार लोक सुनवाई की प्रक्रिया अपर जिलाधिकारी (वि0/रा0), प्रयागराज की अध्यक्षता में संचालित की गई, जिसमें आर0के0 सिंह0, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज, कौशल कुमार सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज, संजय कुदेशिया, वरिष्ठ महाप्रबन्धक, इफ्को फूलपुर यूनिट एवं परियोजना हेतु परामर्शी संस्था मेसर्स ईक्यूएमएस इण्डिया प्रा0 लि0, कडकडडूमा, दिल्ली के प्रतिनिधि कपिल सिंह तथा जनसामान्य द्वारा प्रतिभाग किया गया।

समाचार पत्रों में लोक सुनवाई के लिये आम सूचना प्रकाशित होने के उपरान्त निर्धारित तिथि एवं समय तक लोक सूचना में उल्लिखित किसी भी इंगित कार्यालय पर कोई आपत्ति, सुझाव, टीका-टिप्पणी आदि प्राप्त नहीं हुई। नियत तिथि को सुनवाई के दौरान आस-पास के ग्रामों के निवासीगण उपस्थित रहे। (उपस्थिति पंजिका संलग्न है)

लोक सुनवाई के प्रारम्भ में परियोजना हेतु परामर्शी संस्था मेसर्स ईक्यूएमएस इण्डिया प्रा0 लि0, कडकडडूमा, दिल्ली के प्रतिनिधि कपिल सिंह द्वारा अध्यक्ष महोदय, अन्य उपस्थित अधिकारियों एवं जन सामान्य का स्वागत करते हुए परियोजना से संबंधित पर्यावरणीय बिन्दुओं का संक्षिप्त विवरण प्रस्तुत किया गया। तत्पश्चात् अध्यक्ष महोदय की

अनुमति से लोक सुनवाई की प्रक्रिया प्रारम्भ की गयी। श्री कपिल सिंह द्वारा परियोजना के बारे में अवगत कराया गया कि इकाई में 36.500 केएल/वर्ष क्षमता वाले नैनो यूरिया का उत्पादन प्रस्तावित है। प्रस्ताव में सहायक सुविधाओं के अलावा नैनो फर्टिलाइजर की मैन्यूफैक्चरिंग यूनिट और बॉटलिंग यूनिट की स्थापना शामिल है। आधुनिकीकरण और विस्तार के बाद अमोनिया, यूरिया और कैप्टिव पावर की उत्पादन क्षमता पूर्ववत् बनी रहेगी। नैनो फर्टिलाइजर की उत्पादन प्रक्रिया में कोई वायु या जल प्रदूषण नहीं होगा। ईंधन की आवश्यकता शून्य होगी। नैनो यूरिया के साथ नाइट्रोजन उर्वरक खपत में कमी हासिल की जा सकती है क्योंकि नैनो यूरिया की 500 मि०ली० की एक बोतल में यह क्षमता है कि इसे यूरिया के 01 बैग (45किग्रा) के बदले इस्तेमाल किया जा सकता है। नैनो यूरिया के उपयोग में आने से सामान्य यूरिया का उत्पादन 50 प्रतिशत तक कम हो जायेगा जिसके फलस्वरूप तेल बिजली एवं अन्य खर्चों में कमी आयेगी एवं ग्लोबल वार्मिंग में भी कमी होगी।

प्रस्तावित नैनो फर्टिलाइजर में कार्यरत कार्मिकों की संख्या प्रस्तावित परियोजना के अनुसार लगभग 200 लोगों को रोजगार प्रदान किया जायेगा। प्रस्तावित परियोजना में कुल जल खपत 90 किलोलीटर प्रतिदिन का प्रस्ताव दिया गया है, परियोजना की कुल लागत रू० 195 करोड़ का प्रस्ताव है। प्रस्तावित परियोजना से 9 किली०/दिन घरेलू उत्प्रवाह जनित होगा, जिसके शोधन हेतु 10 किली०/दिन क्षमता का एसटीपी प्रस्तावित है, इसी प्रकार जनित उत्प्रवाह के शुद्धिकरण हेतु ईटीएस सह न्यूट्रलाइजेशन टैंक-1.0 किली०/दिन का प्रस्तावित है। प्रस्तावित परियोजना की ईएमपी पूंजी लागत रू० 309 लाख एवं आवर्ती लागत रू० 17 लाख प्रतिवर्ष है।

तत्पश्चात् क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज द्वारा लोक सुनवाई में उपस्थित जनमसान्य से प्रस्तावित परियोजना के संबंध में अपना विचार व्यक्त करते हुए आपत्ति एवं सुझाव आमंत्रित किये गये, जिसपर लोक सुनवाई में उपस्थित निम्नलिखित प्रतिभागियों द्वारा अपना विचार निम्नवत् व्यक्त किया गया :-

1. श्री ब्रम्हदेव सिंह, ग्राम-कोड़ा :- इनके द्वारा यूरिया के नैनो प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि यह प्रोजेक्ट पहले ही आ जाना चाहिए, यह किसानों के लिए खेती में बहुत ही लाभकारी है। इससे हमारे क्षेत्र का गौरव बढ़ेगा एवं क्षेत्र का विकास होगा। साथ ही यूरिया के नैनो प्रोजेक्ट के उपयोग की जानकारी भी दी जाए, जिससे किसानों में जागरूकता बढ़े।
2. श्री रामचन्द्र यादव, ग्राम-ग्रामसभा-टेसौरा :- इनके द्वारा यूरिया के नैनो प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि यह किसानों के लिए बहुत ही उपयोगी एवं लाभदायक है। वर्तमान में हम जो यूरिया लाते हैं उसके एक बोरी का वनज लगभग 45 किग्रा होता है एवं लाने में काफी दिक्कत का सामना करना पड़ता है। यूरिया का नैनो प्रोजेक्ट आ जाने से हमें काफी प्रसन्नता हो रही है। इसकी कीमत भी कम है एवं इसके प्रयोग से जमीन की उर्वरक शक्ति

भी बढ़ेगी, उत्पादन बढ़ेगा। जो किसानों के लिए लाभकारी होगा। अतः इनके द्वारा परियोजना की जल्दी से जल्दी प्रारम्भ होने पर प्रसन्नता व्यक्त की गयी।

3. श्री रणजीत सिंह, ग्राम-प्रतापपुर :- इनके द्वारा यूरिया के नैनौ प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि इस प्रोजेक्ट से रोजगार के अवसर उत्पन्न होंगे अथवा नहीं? यूरिया के नैनौ प्रोजेक्ट में अन्य उर्वरक को मिलाकर प्रयोग किया जा सकता है कि नहीं एवं इस प्रोजेक्ट पर सब्सिडी उपलब्ध है या नहीं, के बारे में जानकारी चाही गयी। इस संबंध में प्रोजेक्ट के प्रस्तावक द्वारा अवगत कराया गया कि यूरिया के नैनौ प्रोजेक्ट से प्रत्यक्ष एवं अप्रत्यक्ष रूप से रोजगार के अवसर उत्पन्न होंगे, यूरिया के नैनौ प्रोजेक्ट के साथ अन्य उर्वरक को मिलाकर प्रयोग करने के संबंध में अवगत कराया गया कि इसको अन्य उर्वरक के साथ मिलाया जा सकता है, परन्तु इसके लिए जागरूक किया जायेगा एवं इस प्रोजेक्ट पर सब्सिडी के संबंध में सरकार द्वारा जो भी निर्णय लिया जायेगा, उससे किसानों को अवगत कराया जायेगा, अगर सब्सिडी दिया जाता है, जरूर दिया जायेगा। उपयोग एवं इसके फायदे से किसानों को जागरूक किया जा रहा है, जिन किसानों द्वारा इसका उपयोग किया गया है उन्हें इस प्रोजेक्ट से बहुत लाभ हुआ है।
4. श्री रमाकान्त, ग्राम-चन्दनपुर :- इनके द्वारा यूरिया के नैनौ प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि हम लोगों द्वारा इस प्रोजेक्ट के बारे में गोष्ठी के माध्यम से यूरिया के नैनौ प्रोजेक्ट के उपयोग एवं इसके फायदे से किसानों को जागरूक किया जा रहा है, जिन किसानों द्वारा इसका उपयोग किया गया है उन्हें इस प्रोजेक्ट से बहुत लाभ हुआ है।
5. श्री धमेन्द्र सिंह, ग्राम-रूदापुर :- इनके द्वारा यूरिया के नैनौ प्रोजेक्ट के संबंध में अपना विचार व्यक्त करते हुए कहा गया कि यूरिया के नैनौ प्रोजेक्ट किसानों के लिए बहुत ही लाभकारी है। इनके द्वारा सुझाव दिया गया कि नैनौ प्रोजेक्ट के 500 एमएल के स्थान पर 250 एमएल की बॉटल भी उपलब्ध होनी चाहिए। जो किसान 500 एमएल के स्थान पर 250 एमएल की बाटल लेना चाहें, तो वह आसानी से उपलब्ध हो।
6. परियोजना के संबंध में परामर्शी संस्था के प्रस्ताव एवं उपस्थित जनों के विचार सुनने के बाद लोक सुनवाई की अध्यक्षता कर रहे अपर जिलाधिकारी (वि०/रा०), प्रयागराज द्वारा लोक सुनवाई में उपस्थित सभी गणमान्य व्यक्तियों का आभार प्रकट करते हुए लोक सुनवाई की समाप्ति की घोषणा की गयी।

पर्यावरण स्वीकृति पर निर्णय लेते समय पर्यावरणीय हित में निम्नलिखित बिन्दुओं पर विचार किया जाना उचित होगा।

1. दिये गये प्रस्ताव के अनुरूप इकाई द्वारा 36.500 केएल/वर्ष नैनौ यूरिया का उत्पादन किया जायेगा।

2. उत्पादन प्रक्रिया में ईंधन का प्रयोग नहीं किया जायेगा।
3. इकाई में वायु प्रदूषणकारी स्रोत जैसे-ब्यायलर, फर्नेश आदि की स्थापना नहीं की जायेगी।
4. इकाई में प्रयुक्त जल की आपूर्ति हेतु सक्षम प्राधिकारी से अनुमति प्राप्त की जायेगी।
5. दिये गये प्रस्ताव के अनुरूप घरेलू उत्प्रावह के शुद्धिकरण हेतु 10 किली०/दिन क्षमता के एसटीपी की स्थापना की जायेगी। इसी प्रकार जनित औद्योगिक उत्प्रावह के शुद्धिकरण हेतु ईटीएस सह न्यूट्रलाइजेशन टैंक-1.0 किली०/दिन का स्थापित किया जायेगा।
6. दिये गये प्रस्ताव के अनुरूप जनित उत्प्रावह को मानकों के अनुरूप शोधन के पश्चार्त परिसर में ही ग्रीन बेल्ट की सिंचाई आदि में प्रयोग किया जायेगा तथा किसी भी दशा में परिसर से बाहर निस्तारित नहीं किया जायेगा।
7. दिये गये प्रस्ताव के अनुरूप ईएमपी मद में प्रस्तावित पूंजी लागत रू० 309 लाख एवं आवर्ती लागत रू० 17 लाख प्रतिवर्ष का नियमानुसार उपभोग किया जाए।
8. 33 प्रतिशत भू-भाग पर हरित पट्टिका का विकास कार्य किया जाए।
9. वर्षा जल संचयन हेतु रेन वाटर हार्वेस्टिंग की स्थापना की जायेगी।
10. प्रस्तावित परियोजना में योग्यता के अनुसार स्थानीय निवासियों को भी सेजगार के अवसर प्रदान किया जाये।
11. परियोजना हेतु दिये गये प्रस्तावों के अनुश्रवण हेतु उ०प्र० प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण-पत्र/सहमति प्राप्त की जाये।
12. पर्यावरण (संरक्षण) अधिनियम, 1986 का अनुपालन सुनिश्चित किया जाए।
13. नैनो फर्टिलाइजर स्थापित किये जाने हेतु अन्य सक्षम विभागों, जहाँ से अनुमति प्राप्त किये जाने की आवश्यकता है, से अनुमति प्राप्त करना सुनिश्चित करें।

लोक सुनवाई के अंत में उपस्थित जनों द्वारा दिये गये सुझाव को संज्ञान में लेते हुये लोक सुनवाई की प्रक्रिया एवं कार्यवाही सुचारु रूप से सम्पन्न हुयी। अंत में यह विश्वास व्यक्त किया कि परियोजना से किसानों का हित होगा।

अंत में धन्यवाद प्रस्ताव के साथ अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही का समापन किया गया।

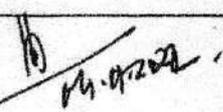
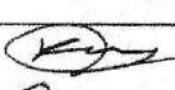
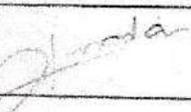
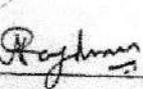
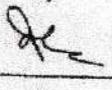
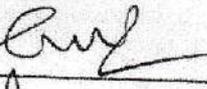
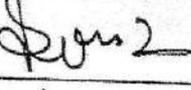
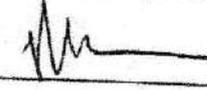
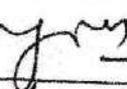
6/1/22
(आर०के० सिंह)
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जनपद-प्रयागराज

06/01/2022.
(जगदम्बा सिंह)
अपर जिलाधिकारी (वि०/रा०)
जनपद-प्रयागराज

| | राजमणि पटेल | शा. घ/पु. २ | राजमणि |
|-----|--------------------------|-------------------------|------------------|
| 16. | मंगल कर्षण | इफको | राजमणि |
| 17. | हरिश्चंद्र पटेल (प्रधान) | मदीपुर | हरिश्चंद्र |
| 18. | बाबूराज पटेल | बिलासपुर | बाबूराज पटेल |
| 19. | शैलेश कुमार सिंह | इफको | Shaidesh |
| 20. | Gaurav Kumar | Iffco | Gaurav |
| 21. | महेश सिंह | जुना, डेहली | Mahesh |
| 22. | चमन सिंह | हजिरी बेली | Chaman |
| 23. | रणजीत सिंह | रवाठ बुलडांडी - | रणजीत सिंह |
| 24. | अनिल कुमार सिंह | गुरुपुर बेली | अनिल कुमार सिंह |
| 25. | राजेश चण्डिका | बिलासपुर, पूरुवा | Rajesh |
| 26. | र. ड. कुमार शुक्ल | बिलासपुर, पूरुवा | R. D. Kumar |
| 27. | राम चारे शर्मा | बिलासपुर, काईकुर्द इला. | Ram |
| 28. | चमन कुमार गुला | बिलासपुर, काईकुर्द इला. | Chaman |
| 29. | राम च. ड. (B.O.C) | सराय अठ्ठुन मसिक् | Ram Ch. D. |
| 30. | इमरत सिंह प्रधान | शाहाड | इमरत सिंह |
| 31. | ज्योत लाल (प्रधान) | उदईपुर | Jyot |
| 32. | नीरज कुमार पाटिल | फालीलापुर | नीरज कुमार पाटिल |

एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या एस0ओ0-1533 दिनांक 14.09.2006 यथासंशोधित एस0 ओ0-3067 (ई) दिनांक 01.12.2009 के अन्तर्गत मैसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफ्को फूलपुर यूनिट), पी0ओ0 धियानगर जनपद प्रयागराज, उ0प्र0 में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए प्राप्त प्रस्ताव पर लोक सुनवाई के दौरान प्रतिभागियों की उपस्थिति :-

स्थल: मैसर्स इफ्को परिसर, फूलपुर, जनपद-प्रयागराज, उ0प्र0
दिनांक 04.01.2021 समय: मध्याह्न 12:00 बजे

| क्र0 सं0 | नाम | पता | हस्ताक्षर |
|----------|------------------------------------|---|---|
| 1. | श्री जगदम्बा सिंह | उपप जिलाधिकारी (वि०/रा०) प्रयागराज। |  |
| 2. | आर. के. सिंह, शैलीष इन्जिनियर | उ०७० एडमन निमंत्रण को प्रयागराज। | |
| 3. | कौशल कुमार, सहा. यथा. इन्जिनियर | उ०७० एडमन निमंत्रण को प्रयागराज। |  |
| 4. | Ravi Kumar. P.A. | upbcl. Prayag. |  |
| 5. | Kapil Singh (9873674629) | EGMS INDIA PVT LTD Karkardoma, Delhi |  |
| 6. | Hitesh Madan | TC-40 IFFCO Phulpur Prayagraj |  |
| 7. | A P Rajendran | GA-4 IFFCO Phulpur |  |
| 8. | Dan veer Singh | TA-02, IFFCO Phulpur |  |
| 9. | Pachmalwar Inkari | estate office IFFCO Phulpur |  |
| 10. | Sanjai Ku. Mishra | MC-5 IFFCO |  |
| 11. | Ranji Pandey | IFFCO Phulpur Resident Union |  |
| 12. | Vinay Kr. Yadav | TC-99 IFFCO |  |
| 13. | Dr. Anita Mishra. | CA-9 IFFCO |  |
| 14. | Satish Narayana | Tisaura Phulpur Prayag |  |

| | | | |
|-----|----------------------|------------------|------------------|
| 33. | रं प | संघ संकुल मन्त्र | संघ संघ |
| 34. | मधुसूदन | कमलपुर जिला | मधुसूदन |
| 35. | चन्द्रशेखर तिवारी | खानपुरी जिला | चन्द्रशेखर |
| 36. | श्रीवशुजान | तिसौरा कुलपुर | श्रीवशुजान |
| 37. | सालिन्द्र राम | भजेहरा कुलपुर | राम |
| 38. | ला ललीया देव | भुवनेश्वर जिला | ला ललीया देव |
| 39. | अशोक उपाध्याय | भिलावर | अशोक |
| 40. | महेन्द्र प्रताप यादव | भिलावर | महेन्द्र |
| 41. | अनिल कुमार भोस | साँवडीह | Anil Kumar Bhoos |
| 42. | लालचन्द्र परेल | साँवडीह | लालचन्द्र परेल |
| 43. | विकारा कुमार | कुलपुर | विकारा |
| 44. | राम मधाल | महुआ | राम मधाल |
| 45. | उदय राजपुत्र | महुआ | उदय |
| 46. | लालजी यादव | भुवनेश्वर जिला | लालजी |
| 47. | कमलेश कुमार यादव | श्री भुवनेश्वर | कमलेश |
| 48. | अशिशु कुमार | कनेट्टी | अशिशु कुमार |
| 49. | शिवमवन सिंह | श्री भुवनेश्वर | शिवमवन |
| 50. | मशवत बहादुर | कनेट्टी | मशवत बहादुर |
| 51. | रामनाथ | जगन्नाथ | रामनाथ |

| | | | |
|-----|-------------------|----------------|----------------|
| 52. | मोहनलाल | कनेहरी | मोहनलाल |
| 53. | मालकचंद (फिर) | कनेहरी | मालकचंद |
| 54. | सुरजीत सिंह | कनेहरी | सुरजीत सिंह |
| 55. | इंद्रशेखर सिंह | अरवारी | इंद्रशेखर सिंह |
| 56. | रामचन्द्र सिंह | अरवारी | रामचन्द्र सिंह |
| 57. | राजवन्दापुरी | अरवारी | राजवन्दापुरी |
| 58. | होरी लाल मंड | अरवारी | होरी लाल मंड |
| 59. | अजय कुमार पाल | सरपंच अजय लाल | अजय कुमार पाल |
| 60. | श्री २ गुला | गर्गाट | श्री २ |
| 61. | आशीष कुमार | पाली | आशीष कुमार |
| 62. | वंशवन्दापुरी | पाली | वंशवन्दापुरी |
| 63. | कमल कुमार (किसान) | रामनगर (महारा) | कमल |
| 64. | रामलाल - १ | समथुला | रामलाल |
| 65. | रामबाबू - | जाफरपुर उपखंड | रामबाबू |
| 66. | अपय | जाफरपुर उपखंड | अपय |
| 67. | अरुण कुमार पटेल | जाफरपुर उपखंड | अरुण |
| 68. | प्रदीप कुमार | जाफरपुर उपखंड | प्रदीप कुमार |
| 69. | राजेश्वर | जाफरपुर उपखंड | राजेश्वर |
| 70. | विनय कुमार | सरायहरीराज | विनय कुमार |

| | | | |
|-----|-------------------|-----------------------------------|-------------------|
| 71. | कैलाश चन्द | मोहर | कैलाश चन्द |
| 72. | मुल चन्द | कान्हाजी कावा | मुल चन्द |
| 73. | मन्दीरा कुमार | महुलिया | मन्दीरा |
| 74. | राजेश कुमार पन्ना | अपहरा 4 | राजेश कुमार पन्ना |
| 75. | राज कुमार | महुलिया | राज कुमार |
| 76. | विजय सिंह | नन्दा, डोहाप | विजय सिंह |
| 77. | शंकीप कुमाल भावव | भरौरी | शंकीप भावव |
| 78. | शंकीप कुमाल भावव | भरौरी | Shankar Kumar |
| 79. | शशि चन्द | वीर काजी | शशि चन्द |
| 80. | सत्यप्रसाद | बैजनाथ | सत्यप्रसाद |
| 81. | गगन सिंह | गं. सिकटी - पो. विगाहवा मेजा - | गगन सिंह |
| 82. | विजय कुमार | महुला कीठी | विजय कुमार |
| 83. | मंगल सिंह | सरायहरीराम | Mangal Singh |
| 84. | शिवनाथ केजरी | कटैया लंका | शिवनाथ केजरी |
| 85. | नादिर अली (मोहर) | पुलपुरे | Nadir |
| 86. | मुकेश तिवारी | दाराप अहमममिन | Mukesh |
| 87. | सत्यनान्त मुकेश | मेगावाला | Satyanant |
| 88. | जयप्रकाश शुक्ला | मिर्जापुर गाँव | जयशंकर शुक्ला |
| 89. | उमेश लाल कोपवाल | हरे हरे | उमेश |
| | रमाशंकर पालेप | नरपलपुर | रमाशंकर |

| | | | |
|------|-----------------------|--------------------|-------------------------|
| 90. | वीर शिरो | नगरपालिका - नया ५५ | ८९३५७५११५ रत्न शर्मा |
| 91. | रमाशंकर शर्मा | कोडापुर | ९९३६६७०५५७ |
| 92. | धर्म शर्मा | श्यामपुर मन्थली | धर्म शर्मा |
| 93. | सु-देवी | सरेप | सु-देवी |
| 94. | सदीप कुमार माकेक | सराप - एरी राग | Sandeep |
| 95. | राजेश | | |
| 96. | अशोक कुमार कसरवा | पुनवरी | ३१२-०/कुमा |
| 97. | शिव प्रसाद | सिपुवा | शिव प्रसाद |
| 98. | (म नारायण सिंह माकेक) | कोडापुर | शिव प्रसाद सिंह |
| 99. | देव नारायण | बलदावाडा | देव नारायण |
| 100. | महेन्द्र कुमार | बलदावाडा | महेन्द्र |
| 101. | नन्दबहादुर सिंह | कोडापुर मन्थली | ९०१२९९३० |
| 102. | योगेश्वर सिंह | कोडापुर मन्थली | सिंह |
| 103. | तिलक नारायण | कुवाँवा जसरा | तिलक नारायण |
| 104. | मनीष | कुवाँवा | मनीष |
| 105. | धर्म शर्मा | श्यामपुर | धर्म शर्मा |
| 106. | Dharm Singh | Rudofur | धर्म |
| 107. | रमेश कुमार | कोडापुर | |
| 108. | | | |



क्षेत्रीय कार्यालय, उत्तर प्रदेश

प्रदूषण नियंत्रण बोर्ड फोन-0532-2569727

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, हूँसी, प्रयागराज-221506

जन-सूचना

पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के लिये आम सूचना

सर्व साधारण को सूचित किया जाता है कि जनपद-प्रयागराज के तहसील फूलपुर में मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफको), इफको फूलपुर यूनिट, पी0ओ0- घियानगर, जनपद- प्रयागराज, 30प्र0 में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए पर्यावरणीय स्वीकृति की लोक सुनवाई हेतु परियोजना प्रस्तावक द्वारा राज्य बोर्ड में आवेदन किया गया है:-

| क्र. सं. | परियोजना | लोक सुनवाई हेतु प्रस्तावित तिथि, समय एवं स्थल |
|----------|--|--|
| 1 | मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफको), इफको फूलपुर यूनिट, पी0ओ0 घियानगर जनपद प्रयागराज 30प्र0 में नैनो उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आधुनिकीकरण और विस्तार के लिए (आधुनिकीकरण और विस्तार के बाद कुल क्षमता यूरिया-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैल्शियम फॉस्फोर-53.5 मेगावाट एवं नैनो-यूरिया/नैनो फॉस्फोर/नैनो सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36.500 केल/वर्ष) | दिनांक 04.01.2022 को मध्याह्न 12.00 बजे। सुनवाई स्थल- मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-आपरेटिव लि0 (इफको), इफको फूलपुर यूनिट, पी0ओ0- घियानगर, जनपद-प्रयागराज, 30प्र0। |

प्रस्ताव पर पर्यावरण एवं वन मंत्रालय भारत सरकार की अधिसूचना संख्या-एसओ3ओ0 1533 दिनांक 14.09.2006 यथा संशोधित एसओ3ओ0-3067 (ई) दिनांक 01.12.2009 यथा संशोधित एसओ3ओ0-2269 (आ) दिनांक 01.07.2016 के अन्तर्गत लोक सुनवाई की जानी है। लोक सुनवाई की सूचना के लिए 30 दिन पूर्व नोटिस दिया जाना आवश्यक है, जिससे जनसाधारण से आपत्तियाँ/सुझाव इत्यादि आमंत्रित किये जा सकें। उक्त परियोजना के प्रस्ताव से संबंधित अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

1. कार्यालय जिलाधिकारी, प्रयागराज।
2. उपायुक्त, उद्योग एवं उद्यम प्रोत्साहन केंद्र, प्रयागराज।
3. क्षेत्रीय कार्यालय, मध्य क्षेत्र वन एवं पर्यावरण मंत्रालय, भारत सरकार, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ।
4. क्षेत्रीय कार्यालय, 30प्र0 प्रदूषण नियंत्रण बोर्ड, हूँसी, प्रयागराज।
5. 30प्र0 प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, गोमती नगर, लखनऊ।

उक्त परियोजना के पर्यावरणीय स्वीकृति के लिये जनपद प्रयागराज में तालिका के कॉलम 3 में अंकित तिथि, स्थल एवं समय पर लोक सुनवाई की कार्यवाही निर्धारित की गयी है। अतः उपरोक्त कार्यालयों में प्रकाशन की तिथि से 30 दिन के अंदर लिखित रूप से अथवा लोक सुनवाई के दौरान उपस्थित होकर अपनी आपत्तियाँ/सुझाव/विचार प्रस्तुत कर सकते हैं।

संदर्भ सं0 G00465/लोक सुनवाई/21 दिनांक 28.11.2021

क्षेत्रीय अधिकारी

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सं. 02/15/1 पूर्व सम्बन्धित फर्म का सम्बन्ध उपरोक्त फर्म को
को टैक्निकल विभाग में सम्मिलित नहीं किया जायेगा।

(शाहीन)
जिला वेसिक शिक्षा अधिकारी,
हाथरस।

फोन नं.- 261112021/22/23-24-25-26-27-28-29-30-31-32-33-34-35-36-37-38-39-40-41-42-43-44-45-46-47-48-49-50/2021-22 दिनांक: 26.11.2021



क्षेत्रीय कार्यालय, उत्तर प्रदेश

प्रदूषण नियंत्रण बोर्ड फोन-0532-2569727
आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूँसी, प्रयागराज-221506

जन-सूचना

पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के लिये आम सूचना

सर्व साधारण को सूचित किया जाता है कि जनपद प्रयागराज के तहसील फूलपुर में मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड (इफको), इफको फूलपुर यूनिट, पीओ-धियानगर, जनपद प्रयागराज, 20300 में मैनेजमेंट उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आयुर्विस्तार और विस्तार के लिए पर्यावरणीय स्वीकृति की लोक सुनवाई हेतु परियोजना प्रस्तावक द्वारा राज्य बोर्ड में आवेदन किया गया है:-

| क्र. सं. | परियोजना | लोक सुनवाई हेतु प्रस्तावित तिथि, समय एवं स्थल |
|----------|---|--|
| 1 | 2 | 3 |
| 1. | मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड (इफको), इफको फूलपुर यूनिट, पीओ-धियानगर जनपद प्रयागराज 20300 में मैनेजमेंट उर्वरक, फूलपुर इकाई के निर्माण के लिए मौजूदा उर्वरक संयंत्र के आयुर्विस्तार और विस्तार के लिए (आयुर्विस्तार और विस्तार के बाद कुल क्षमता घरेलू-5790 एमटीपीडी, अमोनिया-3300 एमटीपीडी, कैल्शियम फॉस्फोर-53.5 मेगावाट एवं मैनेजमेंट/सिरो-सल्फर/मैनेजमेंट सूक्ष्म पोषक तत्व (अतिरिक्त उत्पाद)-36.500 टन/वर्ष) | दिनांक 04.01.2022 को मध्यान्ह 12.00 बजे। सुनवाई स्थल- मेसर्स इण्डियन फार्मर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड (इफको), इफको फूलपुर यूनिट, पीओ-धियानगर, जनपद प्रयागराज, 20300। |

प्रस्ताव पर पर्यावरण एवं वन मंत्रालय भारत सरकार की अधिसूचना संख्या-एसओ30 1533 दिनांक 14.09.2006 यथा संशोधित एसओ30-3067 (ई) दिनांक 01.12.2009 यथा संशोधित एसओ30-2269 (अ) दिनांक 01.07.2016 के अन्तर्गत लोक सुनवाई की जाती है। लोक सुनवाई की सूचना के लिए 30 दिन पूर्व नोटिस दिया जाना आवश्यक है, जिससे जनसाधारण से आपत्तियाँ/सुझाव इत्यादि आमंत्रित किये जा सकें। उक्त परियोजना के प्रस्ताव से संबंधित अभिलेख निम्नलिखित कार्यालयों में उपलब्ध हैं:-

1. कार्यालय जिलाधिकारी, प्रयागराज।
 2. उपायुक्त, उद्योग एवं उद्यम प्रोत्साहन केंद्र, प्रयागराज।
 3. क्षेत्रीय कार्यालय, मध्य क्षेत्र वन एवं पर्यावरण मंत्रालय, भारत सरकार, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीमंज, लखनऊ।
 4. क्षेत्रीय कार्यालय, 30300 प्रदूषण नियंत्रण बोर्ड, झूँसी, प्रयागराज।
 5. 30300 प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, गोमती नगर, लखनऊ।
- उक्त परियोजना के पर्यावरणीय स्वीकृति के लिये जनपद प्रयागराज में तात्कालिक 3 में अतिरिक्त तिथि, स्थल एवं समय पर लोक सुनवाई की कार्यवाही निर्धारित की गयी है। अतः उपरोक्त कार्यालयों में प्रकाशन की तिथि से 30 दिन के अंदर लिखित रूप से अथवा लोक सुनवाई के दौरान उपस्थित होकर अपनी आपत्तियाँ/सुझाव/विचार प्रस्तुत कर सकते हैं।

संवेदन सं. 02/15/1/लोक सुनवाई/21 दिनांक 26.11.2021

क्षेत्रीय अधिकारी

AU (Proj. regy) 27/11/21
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Minutes of public hearing held on 04-01-2022 on the proposal received for modernization and expansion of existing fertilizer plant (total Capacity after Modernization & Expansion Urea-5790 MTPD, Ammonia-3300 MTPD, captive power-53.5 MW and Nano-urea/Nano Sulfur/Nano Micronutrients (additional products) - 36.500 KL/Year) for manufacturing of Nano Fertilizer, Phulpur Unit at Phulpur Unit, P.O. Ghiyanagar District Prayagraj, Uttar Pradesh in M/s Indian Farmer's Fertilizer Co-Operative Limited (IFFCO), IFFCO under Notification No. S.O. 1533 dated 14-09-2006, amended vide S.O. 3067(E) dated 01-12-2009 and amended vide S.O. 2269 (A) dated 01-07-2016 of Ministry of Environment and Forests Government of India:-

There is a provision under notification no. S.O. 1533 dated 14-09-2006, amended vide S.O.-3067 (E) dated 01-12-2009 and amended vide S.O.-2069 (A) dated 01-07-2016 of Ministry of Environment and Forests Government of India to have a public hearing before the proposed project is considered for environmental clearance. The process of public hearing is to be conducted as per E.I.A. notification 2006 (amended in December 2009 and April 2011).

In pursuant to the Letter No.: H68511/C-2 N.O.C.-4790/21 dated 22-11-2021 sent to the District Magistrate, Prayagraj by Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow regarding public hearing for the said proposal, the place, date and time were decided by the District Magistrate, Sir, Prayagraj and Additional District Magistrate (F./R.), Prayagraj was nominated as the representative to preside over the public hearing.

The information of the said public hearing was published in the local popular daily newspapers (Hindustan Times and Amar Ujala) on date 27-11-2021. The process of public hearing was conducted on date 04-01-2022 in M/s IFFCO, Phulpur, District Prayagraj under the chairmanship of Additional District Magistrate (F./R.), Prayagraj and which was conducted in the presence of R.K. Singh, Regional Officer, Uttar Pradesh Pollution Control Board, Prayagraj, Kaushal Kumar Assistant Environmental Engineer, Uttar Pradesh Pollution Control Board, Prayagraj, Sanjay Kudeshia, Senior General Manager, IFFCO Phulpur Unit and for

Kapil Singh, representative of consultancy organization for the project M/s EQMS India Private Limited, Karkardooma, Delhi and the general public.

After the publication of the general notice for public hearing in the newspapers, no objection, suggestion, comment etc. was received on any of the indicated offices mentioned in the public notice till the stipulated date and time. Residents of nearby villages were present during the hearing on the decided date. (Attendance Register is attached)

At the beginning of the public hearing, Kapil Singh, representative of M/s EQMS India Private Limited, Karkardooma, Delhi, the advisory body for the project, welcomed the Chairman, other officers present and the general public and presented a brief description of the environmental points related to the project. Thereafter, with the permission of the Chairman, the process of public hearing was started. The project was appraised by Shri Kapil Singh that the unit is proposed to produce Nano Urea with a capacity of 36.500 KL/yr. The proposal includes setting up of a manufacturing unit and bottling unit of Nano Fertilizer apart from ancillary facilities. After modernization and expansion, the production capacity of Ammonia, Urea and Captive Power will remain the same. There will be no air or water pollution in the production process of Nano Fertilizer. The fuel requirement will be zero. Reduction in nitrogen fertilizer consumption can be achieved with Nano Urea as a 500 ml bottle of Nano Urea has the potential to be used in lieu of 01 bag (45 kg) of Urea. With the use of nano urea, the production of normal urea will be reduced by 50 percent, which will result in reduction in oil, electricity and other expenses and there will also be a reduction in global warming.

Number of Personnel working in the proposed Nano Fertilizer, according to the proposed project, employment will be provided to about 200 people. The total water consumption in the proposed project is proposed to be 90 kilolitres per day, the total cost of the project is proposed to be Rs 195 crore. The proposed project will generate 9 KL/day domestic effluent, for which STP of 10 KL/day capacity is proposed, similarly ETS cum Neutralization tank-1.0 KL/day is proposed for purification of generated effluent. The EMP capital cost of the proposed project is Rs 309 lakh and recurring cost is Rs 17 lakh per annum.

After that, the Regional Officer, Uttar Pradesh Pollution Control Board, Prayagraj invited objections and suggestions from the people present in the public hearing expressing their views regarding the proposed project, on which the following participants present in the public hearing expressed their views as follows: -

1. **Shri Bramhadev Singh, Village-Koda :-** While expressing his views regarding the Nano project of urea, it was said by him that this project should come in early, it is very beneficial for the farmers in agriculture. This will increase the pride of our region and the region will develop. Along with this, information should also be given about the use of Nano Project of urea, which will increase awareness among the farmers.
2. **Shri Ramchandra Yadav, Village-Gram Sabha-Tesoura:-** While expressing his views regarding the Nano project of urea, he said that it is very useful and beneficial for the farmers. At present, the weight of one sack of urea that we bring is about 45 kg and we face a lot of difficulty in bringing it. We are very happy with the arrival of the Nano project of Urea. Its cost is also low and its use will also increase the fertilizer power of the land, increasing the production. Which will be beneficial for the farmers. Therefore, they expressed happiness over starting the project at the earliest.
3. **Shri Ranjit Singh, Village-Pratappur:-** He expressed his views regarding the Nano project of urea and asked whether employment opportunities would be generated from this project or not? and information was sought about whether other fertilizers can be used in combination with other fertilizers and whether subsidy is available on this project or not. In this regard, it was apprised by the proponent of the project that direct and indirect employment opportunities would be generated from the Nano project of urea. It can be mixed together, but it will be made aware and whatever decision will be taken by the government regarding subsidy on this project, the farmers will be made aware of it, if subsidy is given, it will definitely be

given. Farmers are being made aware of its use and its benefits, the farmers who have used it have benefited a lot from this project.

4. **Sri Ramakant, Village-Chandanpur:-** While expressing his views regarding the Nano project of urea, it was said that through a seminar about this project, farmers are being made aware about the use of urea nano project and its benefits and the farmers who have used it have benefited a lot from this project.
5. **Shri Dharmendra Singh, Village Rudapur:-** While expressing his views regarding the Nano Project of Urea, it was said that the Nano Project of Urea is very beneficial for the farmers. It was suggested by him that instead of 500 ml of Nano Project, 250 ml bottle should also be available. Farmers who want to take 250 ml bottle instead of 500 ml, then it should be easily available.
6. After listening to the proposal of the advisory body and the views of the people present regarding the project, the Additional District Magistrate (F/R), Prayagraj, who was presiding over the public hearing, expressing gratitude to all the dignitaries present in the public hearing the end of the public hearing was announced

While taking decision on environmental clearance, the following points should be considered in environmental interest.

1. According to the proposal given, the unit will produce 36.500 KL/yr Nano Urea.
2. Fuel will not be used in the production process.
3. Air polluting sources like boiler, furnace etc. will not be installed in the unit.
4. Permission will be obtained from the competent authority for the supply of water used in the unit.

5. As per the proposal given, STP of 10 KL/day capacity will be set up for the treatment of domestic effluent. Similarly, ETS cum neutralization tank-1.0 KL/day will be set up for purification of industrial effluent generated.
6. The effluent generated as per the given proposal will be used for irrigation of green belt etc. in the premises itself after treatment according to the standards and will not be discharged outside the premises in any case.
7. According to the given proposal, the proposed capital cost of Rs 309 lakh and recurring cost of Rs 17 lakh per annum should be consumed under EMP head as per rules.
8. Green belt development work should be done on 33 percent of the land.
9. Rainwater harvesting will be established for rain water harvesting.
10. According to the merit in the proposed project, employment opportunities should be provided to the local residents.
11. No objection certificate / consent should be obtained from the Uttar Pradesh Pollution Control Board for monitoring the proposals given for the project.
12. Compliance of the Environment (Protection) Act, 1986 will be ensured.
13. Make sure to get permission from other competent departments from where permission is required to be obtained for installing nano fertilizers.

At the end of the public hearing, cognizance of the suggestions made by the people present taken into the consideration and the process and proceedings of the public hearing were completed smoothly. In the end expressed confidence that the project would benefit the farmers.

In the end the proceedings of the public hearing were concluded with the permission of the Chairman with the vote of thanks.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001273 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0033 |
| Date of Submission | 24/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 27/08/1990 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 27/08/1990 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001281 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0034 |
| Date of Submission | 25/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 06/10/2004 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 06/10/2004 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001285 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0035 |
| Date of Submission | 25/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 30/07/2019 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 30/07/2019 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|---|---|--------------------|
| Registration No.: 202209001294 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ. P.O.- GHIYAN | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0036 |
| Date of Submission | 25/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 02/08/2019 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 02/08/2019 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001295 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0037 |
| Date of Submission | 25/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 02/08/2019 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 02/08/2019 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

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- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001297 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0038 |
| Date of Submission | 25/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 12/02/2019 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 12/02/2019 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001298 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0039 |
| Date of Submission | 25/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 02/03/2018 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 02/03/2018 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001330 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0040 |
| Date of Submission | 26/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 06/10/2018 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 06/10/2018 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001332 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0041 |
| Date of Submission | 26/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 02/08/2019 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 02/08/2019 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001354 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0042 |
| Date of Submission | 26/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 18/04/1997 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 18/04/1997 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

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- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001355 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0043 |
| Date of Submission | 26/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 11/02/1998 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 11/02/1998 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202209001359 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0044 |
| Date of Submission | 27/09/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 02/08/2019 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 02/08/2019 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202210000567 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0045 |
| Date of Submission | 22/10/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 26/08/1997 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 26/08/1997 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202210000568 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0046 |
| Date of Submission | 22/10/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 14/07/2009 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 14/07/2009 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202210000569 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0047 |
| Date of Submission | 22/10/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 02/08/2019 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 02/08/2019 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

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- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202210000570 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0048 |
| Date of Submission | 22/10/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 16/12/1997 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 16/12/1997 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202211000379 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0049 |
| Date of Submission | 13/11/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 14/07/2009 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 14/07/2009 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Your NOC is valid till 14/02/2027 . You can apply for renewal of NOC through your login once its validity is over.

Date :04/02/2023

Place:Prayagraj

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--------------------------------------|---|--------------------|
| Registration No.: 202210000571 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Designation पद | EXECUTIVE DIRECTOR | Company Name कंपनी का नाम | IFFCO PHULPUR UNIT |
| Company Address कंपनी का पता | IFFCO, GHIYANAGAR PHULPUR, PRAYAGRAJ | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application No. | PGRJ1122RIN0050 |
| Date of Submission | 22/10/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 12/08/2009 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | 12/08/2009 | | |

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
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- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
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 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
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Date :04/02/2023

Place:Prayagraj

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| Borewell Consent Summary | | | | | | | |
|--|--------------------|----------------|-------------------------------------|---|---|------------------------|-----------|
| | Flow Capacity | Running hrs. | Annual Maximum Allowable Extraction | Maximun Daily Extraction Limit <i>(Calculated)</i> | Annual Running Hours <i>Calculated</i> | Application Serial No. | NOC No. |
| | M ³ /Hr | (Hrs. per Day) | (M ³ /Annum) | (M ³ /Day) | (Hrs/Annum) | | |
| Borewell No 1 | 320 | 12 | 652800 | 3840 | 2040 | PGRJ1221NIN0026 | NOC036622 |
| Borewell No 2 | 320 | 14 | 761600 | 4480 | 2380 | PGRJ1221NIN0027 | NOC037766 |
| Borewell No 3 | 320 | 16 | 860160 | 5120 | 2688 | PGRJ1221NIN0028 | NOC011819 |
| Borewell No 4 | 320 | 12 | 683520 | 3840 | 2136 | PGRJ1221NIN0029 | NOC015111 |
| Borewell No 5 | 320 | 10 | 528000 | 3200 | 1650 | PGRJ1221NIN0030 | NOC033351 |
| Borewell No 6 | 320 | 14 | 797440 | 4480 | 2492 | PGRJ1221NIN0031 | NOC031033 |
| Borewell No 7 | 320 | 16 | 911360 | 5120 | 2848 | PGRJ1221NIN0032 | NOC018401 |
| Borewell No 8 | 320 | 12 | 645120 | 3840 | 2016 | PGRJ1221NIN0033 | NOC024123 |
| Borewell No 9 | 320 | 12 | 660480 | 3840 | 2064 | PGRJ1221NIN0034 | NOC044071 |
| Borewell No 10 | 320 | 14 | 707840 | 4480 | 2212 | PGRJ1221NIN0035 | NOC030251 |
| Borewell No 11 | 320 | 14 | 725760 | 4480 | 2268 | PGRJ1221NIN0036 | NOC028389 |
| Borewell No 12 | 320 | 10 | 640000 | 3200 | 2000 | PGRJ1221NIN0025 | NOC042585 |
| Borewell No 13 | 320 | 12 | 691200 | 3840 | 2160 | PGRJ1221NIN0037 | NOC030184 |
| Borewell No 14 | 320 | 10 | 569600 | 3200 | 1780 | PGRJ1221NIN0038 | NOC011480 |
| Borewell No 15 | 320 | 12 | 633600 | 3840 | 1980 | PGRJ1221NIN0039 | NOC015473 |
| Borewell No 16 | 320 | 16 | 870400 | 5120 | 2720 | PGRJ1221NIN0040 | NOC044370 |
| Borewell No 17 | 320 | 16 | 911360 | 5120 | 2848 | PGRJ1221NIN0041 | NOC045798 |
| Borewell No 18 | 320 | 14 | 698880 | 4480 | 2184 | PGRJ1221NIN0042 | NOC014794 |
| | | | 12949120 | 75520 | | | |
| Max.Daily Draw (Avg.) M³ | | | 35477 | | | | |

Note- Validity of NOC of all 18 Bore wells is upto 14/02/2027

BORE WELL RAW WATER EXTRACTION REPORT

| | Borewell No.1 | Borewell No.2 | Borewell No.3 | Borewell No.4 | Borewell No.5 | Borewell No.6 | Borewell No.7 | Borewell No.8 | Borewell No.9 | Borewell No.10 | Borewell No.11 | Borewell No.12 | Borewell No.13 | Borewell No.14 | Borewell No.15 | Borewell No.16 | Borewell No.17 | Borewell No.18 | Total |
|------------------------------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|----------------|----------------|----------------|----------------|----------------|----------------|----------------|----------------|----------------|--------------|
| Maximum Allowed Daily Limit | 3840 | 4480 | 5120 | 3840 | 3200 | 4480 | 5120 | 3840 | 3840 | 4480 | 4480 | 3200 | 3840 | 3200 | 3840 | 5120 | 5120 | 4480 | 35477 |
| 01-07-2023 | 3683 | 0 | 5029 | 0 | 0 | 0 | 5023 | 0 | 0 | 2863 | 4284 | 3180 | 0 | 0 | 3803 | 4987 | 0 | 0 | 32852 |
| 02-07-2023 | 3699 | 0 | 4800 | 3200 | 2856 | 0 | 4825 | 0 | 3787 | 4125 | 2045 | 0 | 0 | 0 | 1585 | 1614 | 0 | 0 | 32536 |
| 03-07-2023 | 3752 | 0 | 0 | 0 | 0 | 4285 | 4712 | 0 | 0 | 0 | 4425 | 2800 | 0 | 2985 | 0 | 4406 | 4906 | 0 | 32271 |
| 04-07-2023 | 0 | 0 | 4829 | 3445 | 2829 | 0 | 0 | 0 | 3782 | 0 | 4183 | 2804 | 0 | 3085 | 2786 | 4825 | 0 | 0 | 32568 |
| 05-07-2023 | 3714 | 0 | 4974 | 0 | 0 | 0 | 4358 | 0 | 0 | 4185 | 4431 | 2867 | 0 | 0 | 3684 | 4702 | 0 | 0 | 32915 |
| 06-07-2023 | 0 | 0 | 4932 | 0 | 2693 | 4140 | 4960 | 0 | 3785 | 4147 | 4290 | 0 | 0 | 0 | 3682 | 0 | 0 | 0 | 32629 |
| 07-07-2023 | 3245 | 0 | 4952 | 3758 | 0 | 0 | 4212 | 0 | 0 | 0 | 4370 | 2782 | 0 | 0 | 2820 | 0 | 1819 | 4334 | 32292 |
| 08-07-2023 | 0 | 0 | 4938 | 0 | 3140 | 0 | 0 | 0 | 0 | 1755 | 4382 | 3138 | 3714 | 0 | 3293 | 4141 | 0 | 3955 | 32456 |
| 09-07-2023 | 0 | 0 | 4775 | 3729 | 0 | 0 | 4918 | 0 | 0 | 4276 | 4062 | 0 | 3442 | 0 | 2852 | 3973 | 0 | 0 | 32027 |
| 10-07-2023 | 3812 | 0 | 4869 | 3836 | 0 | 3786 | 0 | 0 | 0 | 3852 | 3869 | 0 | 0 | 0 | 3595 | 5102 | 0 | 0 | 32721 |
| 11-07-2023 | 3585 | 0 | 4935 | 0 | 2856 | 0 | 0 | 0 | 0 | 4361 | 4298 | 0 | 0 | 0 | 3570 | 5093 | 4053 | 0 | 32751 |
| 12-07-2023 | 1172 | 0 | 4784 | 3541 | 0 | 4381 | 4855 | 0 | 3752 | 0 | 3841 | 2742 | 0 | 0 | 0 | 0 | 4671 | 0 | 33739 |
| 13-07-2023 | 3744 | 0 | 4872 | 3258 | 2729 | 0 | 4255 | 0 | 2627 | 3863 | 0 | 0 | 0 | 0 | 2780 | 0 | 0 | 0 | 28128 |
| 14-07-2023 | 3255 | 0 | 3852 | 3541 | 0 | 4145 | 0 | 0 | 2748 | 0 | 0 | 0 | 0 | 2646 | 2839 | 4969 | 2097 | 3635 | 33727 |
| 15-07-2023 | 3230 | 0 | 4746 | 0 | 2977 | 0 | 0 | 0 | 0 | 3785 | 4285 | 2871 | 0 | 0 | 3719 | 4896 | 0 | 3148 | 33657 |
| 16-07-2023 | 3225 | 0 | 4469 | 2693 | 3111 | 4185 | 0 | 0 | 2699 | 0 | 0 | 0 | 0 | 0 | 3698 | 0 | 0 | 4057 | 28137 |

| | | | | | | | | | | | | | | | | | | | |
|------------|------|------|------|------|------|------|---|---|------|------|------|------|------|------|------|------|------|------|-------|
| 17-07-2023 | 0 | 0 | 4782 | 0 | 0 | 3825 | 0 | 0 | 3485 | 4135 | 0 | 2988 | 0 | 0 | 1922 | 0 | 0 | 0 | 21137 |
| 18-07-2023 | 0 | 0 | 4863 | 0 | 2901 | 0 | 0 | 0 | 0 | 3478 | 3522 | 2584 | 0 | 0 | 0 | 0 | 0 | 0 | 17348 |
| 19-07-2023 | 3119 | 0 | 3785 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1690 | 2770 | 0 | 2815 | 4195 | 18374 |
| 20-07-2023 | 0 | 0 | 4447 | 0 | 3023 | 2366 | 0 | 0 | 0 | 2714 | 0 | 0 | 0 | 2815 | 2685 | 0 | 0 | 0 | 18050 |
| 21-07-2023 | 3692 | 0 | 3895 | 0 | 3098 | 0 | 0 | 0 | 2928 | 0 | 0 | 2744 | 0 | 0 | 0 | 0 | 3405 | 0 | 19762 |
| 22-07-2023 | 0 | 0 | 4874 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3144 | 0 | 0 | 3684 | 4903 | 3968 | 0 | 20573 |
| 23-07-2023 | 3728 | 0 | 0 | 0 | 0 | 4148 | 0 | 0 | 3673 | 3927 | 0 | 0 | 0 | 0 | 3023 | 1852 | 0 | 0 | 20351 |
| 24-07-2023 | 0 | 3976 | 4869 | 0 | 3135 | 0 | 0 | 0 | 0 | 0 | 0 | 2856 | 0 | 2643 | 3725 | 2147 | 4614 | 0 | 27965 |
| 25-07-2023 | 0 | 0 | 0 | 3545 | 0 | 0 | 0 | 0 | 2924 | 4458 | 0 | 2925 | 0 | 2985 | 3658 | 4863 | 3387 | 3492 | 32237 |
| 26-07-2023 | 3431 | 3673 | 4760 | 3653 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1562 | 0 | 2958 | 3285 | 4741 | 0 | 4185 | 32248 |
| 27-07-2023 | 3269 | 3982 | 4125 | 3241 | 2671 | 3769 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 4931 | 4425 | 2063 | 32476 |
| 28-07-2023 | 3348 | 4173 | 4693 | 3785 | 0 | 3987 | 0 | 0 | 3641 | 4157 | 0 | 0 | 0 | 0 | 2319 | 2155 | 0 | 0 | 32258 |
| 29-07-2023 | 3638 | 0 | 4412 | 3285 | 2762 | 4190 | 0 | 0 | 3515 | 4147 | 0 | 0 | 0 | 0 | 3712 | 2234 | 0 | 0 | 31895 |
| 30-07-2023 | 0 | 3842 | 4759 | 3385 | 2923 | 3958 | 0 | 0 | 0 | 3769 | 0 | 0 | 0 | 0 | 3690 | 0 | 1657 | 4275 | 32258 |
| 31-07-2023 | 0 | 3939 | 0 | 3819 | 2697 | 3517 | 0 | 0 | 2665 | 3852 | 0 | 3047 | 0 | 0 | 0 | 0 | 4984 | 3907 | 32427 |
| 01-08-2023 | 3374 | 4185 | 4825 | 3525 | 0 | 0 | 0 | 0 | 3745 | 4178 | 0 | 3114 | 0 | 0 | 2186 | 0 | 0 | 3358 | 32490 |
| 02-08-2023 | 3158 | 4155 | 4125 | 3827 | 0 | 3531 | 0 | 0 | 3714 | 3779 | 0 | 3182 | 0 | 0 | 0 | 1630 | 0 | 1855 | 32956 |
| 03-08-2023 | 3585 | 4356 | 0 | 3739 | 0 | 3633 | 0 | 0 | 0 | 2430 | 0 | 2985 | 0 | 0 | 3621 | 4693 | 0 | 3690 | 32732 |
| 04-08-2023 | 0 | 4158 | 4496 | 3585 | 0 | 3842 | 0 | 0 | 3810 | 4158 | 0 | 0 | 0 | 2556 | 0 | 4894 | 0 | 859 | 32358 |
| 05-08-2023 | 0 | 3575 | 0 | 0 | 0 | 3666 | 0 | 0 | 3541 | 4197 | 0 | 3185 | 3684 | 0 | 3483 | 3293 | 0 | 4257 | 32881 |

| | | | | | | | | | | | | | | | | | | | |
|------------|------|------|------|------|------|------|---|---|------|------|---|------|------|------|------|------|------|------|-------|
| 06-08-2023 | 3475 | 4302 | 4958 | 3349 | 0 | 0 | 0 | 0 | 3707 | 4148 | 0 | 2995 | 0 | 0 | 3142 | 0 | 0 | 3682 | 33758 |
| 07-08-2023 | 2792 | 0 | 4425 | 3442 | 3102 | 4195 | 0 | 0 | 3652 | 4427 | 0 | 3158 | 0 | 0 | 3796 | 0 | 0 | 0 | 32989 |
| 08-08-2023 | 0 | 0 | 4789 | 2452 | 2643 | 3869 | 0 | 0 | 3514 | 0 | 0 | 2958 | 0 | 2952 | 3625 | 2139 | 0 | 4158 | 33099 |
| 09-08-2023 | 3452 | 0 | 4425 | 3542 | 2784 | 4380 | 0 | 0 | 3625 | 0 | 0 | 2852 | 0 | 0 | 3746 | 4158 | 0 | 0 | 32964 |
| 10-08-2023 | 0 | 3693 | 4769 | 0 | 3100 | 3352 | 0 | 0 | 3766 | 4102 | 0 | 2445 | 0 | 0 | 0 | 5082 | 0 | 3619 | 33928 |
| 11-08-2023 | 3693 | 3896 | 4443 | 3683 | 2863 | 3923 | 0 | 0 | 3555 | 4109 | 0 | 2556 | 0 | 0 | 0 | 0 | 0 | 1232 | 33953 |
| 12-08-2023 | 3466 | 3952 | 4840 | 3791 | 2936 | 4158 | 0 | 0 | 2985 | 0 | 0 | 0 | 0 | 0 | 0 | 4941 | 0 | 2795 | 33864 |
| 13-08-2023 | 0 | 4145 | 3244 | 3687 | 2680 | 3645 | 0 | 0 | 3724 | 3955 | 0 | 2841 | 0 | 0 | 2953 | 0 | 0 | 3023 | 33897 |
| 14-08-2023 | 0 | 3796 | 4639 | 3441 | 2785 | 3758 | 0 | 0 | 0 | 3827 | 0 | 2458 | 0 | 0 | 0 | 3633 | 0 | 3996 | 32333 |
| 15-08-2023 | 3441 | 3963 | 4425 | 3720 | 2913 | 3669 | 0 | 0 | 3542 | 4142 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 4078 | 33893 |
| 16-08-2023 | 3657 | 3872 | 4123 | 3628 | 2693 | 0 | 0 | 0 | 0 | 3693 | 0 | 0 | 3556 | 0 | 0 | 4739 | 3808 | 0 | 33769 |
| 17-08-2023 | 3611 | 3927 | 4753 | 3462 | 3132 | 4244 | 0 | 0 | 3693 | 4125 | 0 | 0 | 0 | 2981 | 0 | 0 | 0 | 0 | 33928 |
| 18-08-2023 | 3444 | 3748 | 4255 | 3694 | 2932 | 4406 | 0 | 0 | 3541 | 0 | 0 | 0 | 0 | 0 | 0 | 4864 | 2909 | 0 | 33793 |
| 19-08-2023 | 3767 | 3639 | 4217 | 3452 | 2690 | 4102 | 0 | 0 | 3758 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3546 | 3681 | 32852 |
| 20-08-2023 | 0 | 3425 | 4258 | 3452 | 3163 | 4135 | 0 | 0 | 0 | 3629 | 0 | 0 | 3541 | 0 | 0 | 0 | 3685 | 3222 | 32510 |
| 21-08-2023 | 3571 | 3923 | 4793 | 3693 | 3190 | 3925 | 0 | 0 | 3585 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2927 | 4158 | 33765 |
| 22-08-2023 | 3542 | 3847 | 4158 | 3784 | 2928 | 3871 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1800 | 4702 | 4197 | 32829 |
| 23-08-2023 | 2966 | 3653 | 4821 | 2965 | 2648 | 4158 | 0 | 0 | 0 | 3894 | 0 | 0 | 0 | 0 | 0 | 4469 | 4373 | 0 | 33947 |
| 24-08-2023 | 3714 | 4158 | 4610 | 3673 | 2822 | 4402 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 4727 | 2544 | 2104 | 32754 |
| 25-08-2023 | 3580 | 3885 | 4682 | 3741 | 2976 | 3970 | 0 | 0 | 0 | 3849 | 0 | 0 | 0 | 3145 | 0 | 0 | 0 | 3965 | 33793 |

| | | | | | | | | | | | | | | | | | | | | |
|------------|------|------|------|------|------|------|---|---|------|------|------|------|------|------|------|------|------|------|-------|-------|
| 26-08-2023 | 0 | 3982 | 4102 | 3771 | 2745 | 3858 | 0 | 0 | 3643 | 0 | 0 | 0 | 0 | 0 | 0 | 4953 | 2040 | 3857 | 32951 | |
| 27-08-2023 | 3805 | 0 | 4042 | 3569 | 2690 | 0 | 0 | 0 | 0 | 4125 | 0 | 0 | 0 | 0 | 0 | 4699 | 5096 | 4236 | 32262 | |
| 28-08-2023 | 0 | 4125 | 0 | 3670 | 2979 | 3736 | 0 | 0 | 0 | 4134 | 0 | 0 | 3444 | 0 | 0 | 4910 | 2060 | 3831 | 32889 | |
| 29-08-2023 | 2942 | 3892 | 5032 | 3729 | 2839 | 3575 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2368 | 4258 | 4158 | 32793 | |
| 30-08-2023 | 0 | 3829 | 0 | 3634 | 2690 | 4125 | 0 | 0 | 0 | 4442 | 0 | 0 | 0 | 0 | 0 | 5014 | 4989 | 3715 | 32438 | |
| 31-08-2023 | 0 | 4401 | 4525 | 3763 | 2971 | 4278 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 5110 | 4039 | 4145 | 33232 | |
| 01-09-2023 | 0 | 0 | 4136 | 3758 | 3110 | 0 | 0 | 0 | 3625 | 4158 | 0 | 3133 | 0 | 0 | 2585 | 0 | 0 | 1503 | 26008 | |
| 02-09-2023 | 0 | 0 | 0 | 0 | 2992 | 0 | 0 | 0 | 3724 | 0 | 0 | 2842 | 0 | 0 | 0 | 4746 | 3800 | 4258 | 22362 | |
| 03-09-2023 | 0 | 0 | 4206 | 3695 | 0 | 0 | 0 | 0 | 0 | 3785 | 0 | 2925 | 0 | 0 | 3353 | 0 | 0 | 4163 | 22127 | |
| 04-09-2023 | 0 | 0 | 4936 | 0 | 0 | 0 | 0 | 0 | 0 | 4222 | 0 | 0 | 0 | 0 | 3729 | 0 | 5029 | 4255 | 22171 | |
| 05-09-2023 | 0 | 0 | 5113 | 3699 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2980 | 0 | 0 | 3772 | 0 | 4146 | 2168 | 21878 | |
| 06-09-2023 | 0 | 3043 | 4169 | 3566 | 0 | 0 | 0 | 0 | 3439 | 4363 | 0 | 0 | 0 | 0 | 3787 | 0 | 0 | 0 | 22367 | |
| 07-09-2023 | 0 | 0 | 4725 | 3552 | 0 | 0 | 0 | 0 | 0 | 4390 | 0 | 2875 | 0 | 3134 | 3682 | 0 | 0 | 0 | 22358 | |
| 08-09-2023 | 0 | 0 | 4258 | 3693 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2780 | 0 | 0 | 3748 | 0 | 3332 | 4185 | 21996 | |
| 09-09-2023 | 0 | 0 | 0 | 3741 | 3082 | 0 | 0 | 0 | 2480 | 0 | 0 | 2958 | 0 | 0 | 2987 | 0 | 3139 | 3985 | 22372 | |
| 10-09-2023 | 0 | 0 | 0 | 3755 | 0 | 0 | 0 | 0 | 0 | 0 | 2750 | 3103 | 0 | 0 | 3629 | 0 | 4561 | 4332 | 22130 | |
| 11-09-2023 | 3036 | 0 | 4563 | 3650 | 3181 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3665 | 0 | 0 | 4340 | 22435 | |
| 12-09-2023 | 0 | 0 | 0 | 3665 | 0 | 0 | 0 | 0 | 0 | 3555 | 4208 | 0 | 0 | 0 | 0 | 3713 | 3129 | 0 | 4193 | 22463 |
| 13-09-2023 | 3751 | 1034 | 4601 | 3144 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2688 | 0 | 0 | 3056 | 0 | 0 | 3996 | 22270 | |
| 14-09-2023 | 3756 | 0 | 0 | 2863 | 2845 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3110 | 2995 | 4350 | 0 | 2574 | 22493 | |

| | | | | | | | | | | | | | | | | | | | |
|------------|------|---|------|------|------|------|------|---|------|------|------|------|---|------|------|------|------|------|-------|
| 15-09-2023 | 2985 | 0 | 0 | 0 | 2858 | 0 | 0 | 0 | 0 | 0 | 0 | 3080 | 0 | 1848 | 3795 | 4152 | 0 | 3762 | 22480 |
| 16-09-2023 | 0 | 0 | 4928 | 3525 | 2985 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3558 | 3076 | 0 | 4418 | 22490 |
| 17-09-2023 | 2868 | 0 | 4473 | 3569 | 0 | 0 | 0 | 0 | 0 | 0 | 4033 | 3135 | 0 | 0 | 0 | 0 | 0 | 3751 | 21829 |
| 18-09-2023 | 2152 | 0 | 4246 | 3711 | 0 | 0 | 0 | 0 | 0 | 0 | 3747 | 0 | 0 | 0 | 3752 | 4535 | 0 | 0 | 22143 |
| 19-09-2023 | 0 | 0 | 4425 | 3558 | 0 | 0 | 0 | 0 | 3552 | 0 | 3756 | 0 | 0 | 0 | 2948 | 4190 | 0 | 0 | 22429 |
| 20-09-2023 | 0 | 0 | 0 | 3758 | 0 | 3362 | 0 | 0 | 0 | 0 | 4436 | 0 | 0 | 2453 | 3839 | 0 | 0 | 4380 | 22228 |
| 21-09-2023 | 0 | 0 | 0 | 3693 | 3140 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3585 | 4321 | 3400 | 4341 | 22480 |
| 22-09-2023 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2939 | 0 | 0 | 2580 | 3796 | 4709 | 4420 | 3980 | 22424 |
| 23-09-2023 | 3827 | 0 | 0 | 0 | 2632 | 3930 | 0 | 0 | 0 | 0 | 4344 | 0 | 0 | 0 | 3270 | 4327 | 0 | 0 | 22330 |
| 24-09-2023 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3827 | 0 | 3838 | 0 | 0 | 0 | 2680 | 1025 | 3990 | 4168 | 19528 |
| 25-09-2023 | 0 | 0 | 3472 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3987 | 0 | 0 | 2618 | 3745 | 4128 | 4500 | 0 | 22450 |
| 26-09-2023 | 0 | 0 | 0 | 0 | 2506 | 0 | 0 | 0 | 3754 | 3342 | 0 | 0 | 0 | 0 | 3329 | 5024 | 4504 | 0 | 22459 |
| 27-09-2023 | 0 | 0 | 0 | 0 | 2551 | 0 | 0 | 0 | 0 | 4386 | 4425 | 0 | 0 | 0 | 3725 | 0 | 4325 | 2962 | 22374 |
| 28-09-2023 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3825 | 0 | 4357 | 0 | 0 | 0 | 2763 | 4746 | 4003 | 2700 | 22394 |
| 29-09-2023 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3535 | 0 | 3897 | 0 | 0 | 0 | 3690 | 4972 | 4272 | 1525 | 21891 |
| 30-09-2023 | 0 | 0 | 2413 | 0 | 0 | 0 | 0 | 0 | 0 | 4175 | 3798 | 0 | 0 | 0 | 2974 | 0 | 4615 | 4285 | 22260 |
| 01-10-2023 | 0 | 0 | 4273 | 0 | 0 | 0 | 4693 | 0 | 0 | 4402 | 3791 | 2972 | 0 | 0 | 0 | 0 | 0 | 1825 | 21956 |
| 02-10-2023 | 0 | 0 | 0 | 0 | 0 | 0 | 4793 | 0 | 0 | 3600 | 4472 | 2510 | 0 | 3117 | 0 | 0 | 0 | 3769 | 22261 |
| 03-10-2023 | 0 | 0 | 0 | 0 | 0 | 0 | 4874 | 0 | 0 | 4407 | 4390 | 2490 | 0 | 0 | 0 | 2519 | 0 | 3725 | 22405 |
| 04-10-2023 | 0 | 0 | 0 | 0 | 0 | 0 | 4970 | 0 | 0 | 4321 | 3683 | 2888 | 0 | 0 | 0 | 2415 | 0 | 4169 | 22446 |

निदेशक,
भूमि एवं निर्माण विभाग,
श्री १००, एन.एच. रोड,
फूलपुर, प्रयाग।

श्री,

महोदय,
एडिशनल फार्मलर्ट फर्टिलाइजर कोऑपरेटिव लिमिटेड,
फूलपुर, प्रयाग।

संज्ञा - १०१ / १००५१०/२२५५ (३१५) दिनांक: १८/०२/१९९५

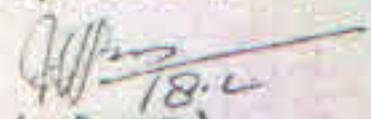
विषय:- एडिशनल फार्मलर्ट फर्टिलाइजर कोऑपरेटिव लिमिटेड के एडिशनल प्रोड्यूसर हेतु अतिरिक्त भूमि घोषण हेतु अन्यायित प्रमाण-पत्र के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्रिका-टी०डी०/०२/३१४ दिनांक- ०९.०२.९५ के संदर्भ में आपके विस्तार परियोजना हेतु सफाया- १७५२ हे०पी० भूमि की अतिरिक्त अभावकता घोषी प्रमाण में विकार शब्द -फूलपुर में गेट भूमि दिखाने ६९४६ हे०पी० के साथ गेट भूमि इन्फ्रस्ट १६६१ हे०पी० है। इस अतिरिक्त भूमि की आवश्यकता को खत्म करने पर गेट इन्फ्रस्ट ३४१३ हे०पी० हो जाता है साथ प्रमाण स्टेज अफ डेवलपमेंट ३३.९१ से ५९.१ प्रतिशत हो जाने की जो सुनिश्चित चीज है। वर्क्यू प्लान्ट केटेगरी में आयेगी।

उक्त परियोजना क्षेत्र में वर्ष- १९७६ में विभाग द्वारा कुछ एडिशनल भूमि देकर क्षेत्र में, जिसने अन्यायित कुछ परिवर्तन आवश्यक होवे कतः गैरिजिस्ट्रड भूमि उपलब्धता को सुनिश्चित किए जाने हेतु पम्प इफिशियेंसी टेस्ट का सम्पन्न करी खनिजित एग्जेंसी अथवा इस विभाग द्वारा करना अनिवार्य होगा।

परियोजना क्षेत्र में भूमि उपलब्धता का सुनिश्चित होना है होने के कारण आपके विस्तार परियोजना द्वारा गैरिजिस्ट्रड भूमि घोषण में इस विभाग को कोई बाधा नहीं है।


18.2
(मनी हसन)
निदेशक।



१००५१०/२२५५ (३१५)
१८/०२/१९९५

फूलपुर इकाई
PHULPUR UNIT

IFFCO

इंडियन फारमर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

संदर्भ संख्या: टीई/02/313

दिनांक: 05.06.2018

सेवा मे,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
"टी.सी./12 वी", विभूति खण्ड,
गोमती नगर, लखनऊ।

विषय: 01.06.2016 से 30.06.2017 तक की अवधि हेतु सेस बिल संख्या H-19491 दिनांक
07.05.2018 का भुगतान के संबंध में।
संदर्भ: जल उपकर निर्धारण आर्ड संख्या- COM/CESS/94/311

महोदय,

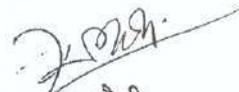
कृपया अपने उपर्युक्त विषयक जल का उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.06.2016 से 30.06.2017 तक की अवधि हेतु जल उपकर के मद में कुल रुपया 11,11,478.00 (रुपया ग्यारह लाख ग्यारह हजार चार सौ अठहत्तर मात्र) धनराशि के दो बैंक ड्राफ्ट संख्या 885393189 दिनांक 01.06.2018 एवं 885393196 दिनांक 01.06.2018, जोकि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस पत्र के साथ मूल रुप में संलग्न है। वर्तमान बिल का भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय

कृते इंडियन फारमर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड


(आर मैती)

संयुक्त महाप्रबन्धक (तकनीकी)

प्रतिलिपि:

क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
सेक्टर-10 योजना संख्या - 3
आवास विकास परिषद कालोनी
झूँसी, इलाहाबाद।

संलग्नक: मूल बैंक ड्राफ्ट संख्या 885393189 दिनांक 01.06.2018 एवं 885393196 दिनांक
01.06.2018

P.O. Ghivanagar, Allahabad - 212404 (U.P.) India Phone : (05332) 251334, 251250, 251251, 253913
पोस्ट : घियानगर, इलाहाबाद - 212404 (उप्र) भारत, फोन : (05332) 251334, 251250, 251251, 253913

नगर / Gram : दफ्तरी घियानगर IFFCO Ghivanagar, फैक्स / Fax: General - (05332) 251253, Materials (05332) 251332

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

ASSESSMENT ORDER NO. : COH/CESS/14/311
REGISTRATION NO. : 09 / 10006

DATED : 06/04/2018

NAME OF INDUSTRY : INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED

ADDRESS OF INDUSTRY : PHULPUR UNIT, GHYANAGAR

ALLAHABAD PIN - 212404

PERIOD OF ASSESSMENT: 01/06/2016 TO 30/06/2017

DUE DATE : 06/05/2018

CURRENT ASSESSMENT U/S-6

| CATEGORY OF WATER | WATER CONSUMED (KL.) | WATER FOR REBATE U/S-7 (KL.) | RATE U/S-3(2)/3(2A) (RS./KL.) | CESS AMOUNT (RS.) | BASIS OF ASSESSMENT |
|-------------------|----------------------|------------------------------|-------------------------------|-------------------|---------------------|
| I | 71,23,134 | 0 | 0.0500 | 3,56,156.70 | |
| II | 14,78,386 | 0 | 0.0200 | 29,567.72 | |
| III | 0 | 0 | 0.1000 | 0.00 | |
| IV | 46,38,355 | 0 | 0.1500 | 7,25,753.25 | |
| << TOTAL >> | | | | 11,11,477.67 | |

CESS ARREARS, INTEREST ETC.

| TYPE OF ARREAR | DUE AMOUNT / DATE | RECOVERED AMOUNT / DATE | BALANCE | AMOUNT QUALIFYING FOR INTEREST | PERIOD | | INTEREST AMOUNT U/S-10 |
|----------------|------------------------------|------------------------------|---------|--------------------------------|--------------|------------|------------------------|
| | | | | | FROM | TO | |
| Last | 14,54,765.62 (30/10/2016) | 14,54,765.71 (18/10/2016) | 0.00 | 0.06 | 31/05/2016 | 18/10/2016 | 0.01 |
| Before Last | 0.06 (31/05/2016) | | 0.00 | | | | |
| Interest | 0.03 | | 0.00 | | | | |
| Penalty | 0.00 (/ /) | | 0.00 | | | | |
| Other Charges | 0.00 | | 0.00 | | | | |
| << TOTAL >> | | | | 14,54,765.71 | 14,54,765.71 | 0.00 | 0.01 |

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.

CESS ARREAR = 0.00 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 11,11,477.67
 INTEREST ARREAR = 0.01 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
 NET CESS PAYABLE = 11,11,477.68

NET CESS PAYABLE (IN WORDS) = RS. Eleven Lakh Eleven Thousand Four Hundred Seventy Seven & Paise Sixty Eight only.

PL. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

(PREPARED BY)

(CHECKED BY)

C.A.O.

CESS OFFICER

MEMBER SECRETARY

ACCOUNTS OFFICER

(CIRCLE-1)

ASSESSING AUTHORITY

CC TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.

CC TO CHIEF ACCOUNTS OFFICER

CESS OFFICER (CIRCLE-1)

फूलपुर इकाई
PHULPUR UNIT

IFFCO

इंडियन फारमर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

संदर्भ संख्या: टीई/02/313

दिनांक: 17.10.2016

सेवा में,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
"टी.सी./12 वी", विभूति, खण्ड,
गोमती नगर, लखनऊ।

विषय: 01.01.2015 से 31.05.2016 तक की अवधि हेतु सेस बिल संख्या-F 88291 दिनांक 30.09.2016 का भुगतान के संबंध में।

संदर्भ जल उपकर निर्धारण आर्डर संख्या-COM/CESS/94/311

महोदय,

कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.01.2015 से 31.05.2016 तक की अवधि हेतु जल उपकर के मद में कुल रुपया 14,54,765.71 (रुपया चौदह लाख चौवन हजार सात सौ पैसठ और पैसा इकहत्तर मात्र) धनराशि के तीन बैंक ड्राफ्ट, संख्या-885381774 दिनांक 13.10.2016, 885381781 दिनांक 13.10.2016 एवं 885381799 दिनांक 13.10.2016, जोकि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस पत्र के साथ मूल रुप में संलग्न है। वर्तमान बिल का भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते इंडियन फारमर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड

f. Jais
उप महाप्रबन्धक (तकनीकी)

प्रतिलिपि:

क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
सेक्टर-10 योजना संख्या-3
आवास विकास परिषद कालोनी,
झंसी, इलाहाबाद।



संलग्नक: मूल बैंक ड्राफ्ट संख्या-885381774 दिनांक 13.10.2016, 885381781 दिनांक 13.10.2016 एवं 885381799 दिनांक 13.10.2016

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW.

PH.: (0522) 2720828, 2720831

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

DATED: 22/09/2016

ASSESSMENT ORDER NO.: COM/CESS/94/311
REGISTRATION NO.: 09 / 10006
NAME OF INDUSTRY : INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
ADDRESS OF INDUSTRY : PHULPUR UNIT, GHIYANAGAR
ALLAHABAD PIN - 212404
PERIOD OF ASSESSMENT: 01/01/2015 TO 31/05/2016

DUE DATE: 22/10/2016

As per provisions
he

CURRENT ASSESSMENT U/S-6

| CATEGORY OF WATER | WATER CONSUMED (KL.) | WATER FOR REBATE U/S-7 (KL.) | RATE U/S-3(2)/3(2A) (RS./KL.) | CESS AMOUNT (RS.) |
|-------------------|----------------------|------------------------------|-------------------------------|-------------------|
| I | 93,23,061 | 0 | 0.0500 | 4,66,153.05 |
| II | 19,35,131 | 0 | 0.0200 | 38,702.62 |
| III | 0 | 0 | 0.1000 | 0.00 |
| IV | 63,32,733 | 0 | 0.1500 | 9,49,909.95 |
| << TOTAL >> | | | | 14,54,765.62 |

BASIS OF ASSESSMENT

Verified for Rs 14,54,765.71 only
(Rs Fourteen lakh fifty four thousand seven hundred sixty five and seventy one paise only)
payment to U.P.P.C.B.
06/10/2016
Bank

CESS ARREARS, INTEREST ETC.

| TYPE OF ARREAR | DUE AMOUNT / DATE | RECOVERED AMOUNT / DATE | BALANCE | AMOUNT QUALIFYING FOR INTEREST | PERIOD | | INTEREST AMOUNT U/S-10 |
|----------------|------------------------------|------------------------------|---------|--------------------------------|------------|------------|------------------------|
| | | | | | FROM | TO | |
| Last | 18,83,617.78 (16/04/2015) | 18,83,618.00 (19/03/2015) | 0.06 | 0.21 | 31/12/2014 | 19/03/2015 | 0.01 |
| Before Last | 0.21 (31/12/2014) | | 0.00 | 0.06 | 16/04/2015 | 31/05/2016 | 0.02 |
| Interest | 0.07 | | 0.00 | | | | |
| Penalty | 0.00 (/ /) | | 0.00 | | | | |
| Other Charges | 0.00 | | 0.00 | | | | |
| << TOTAL >> | 18,83,618.06 | 18,83,618.00 | 0.06 | | | | 0.03 |

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.
CESS ARREAR = 0.06 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 14,54,765.62
INTEREST ARREAR = 0.03 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
NET CESS PAYABLE = 14,54,765.71

NET CESS PAYABLE (IN WORDS) - RS. Fourteen Lakh Fifty Four Thousand Seven Hundred Sixty Five & Paise Seventy One only.
L. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

PREPARED BY: *[Signature]* (CHECKED BY) *[Signature]* C.A.O.
ACCOUNTS OFFICER CESS OFFICER (CIRCLE-1) MEMBER SECRETARY ASSESSING AUTHORITY
TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
TO CHIEF ACCOUNTS OFFICER
CESS OFFICER (CIRCLE-1)

फूलपुर इकाई

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड

PHULPUR UNIT

INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.



संदर्भ संख्या : टीई/02/313

सेवा में,
सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
"पिकप भवन", तृतीय तल, बी ब्लॉक,
विभूति खण्ड, गोमती नगर,
लखनऊ (उ० प्र०)

दिनांक : 17.03.2015

विषय : 01.03.2013 से 31.12.2014 तक की अवधि हेतु सेस बिल संख्या F-57308
दिनांक 16.03.2015 का भुगतान।

संदर्भ : जल उपकर निर्धारण आर्डर संख्या - COM/CESS/ 94 /311
महोदय,

कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.03.2013 से 31.12.2014 तक की अवधि हेतु जल उपकर के मद में कुल रूपया 18,83,618.00 (रूपया अठारह लाख तिरासी हजार छः सौ अठारह मात्र) धनराशि का दो बैंक ड्राफ्ट संख्या 958725859 दिनांक 17.03.2015 एवं ड्राफ्ट संख्या 958725873 दिनांक 17.03.2015, जोकि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस इस पत्र के साथ मूल रूप में संलग्न है। वर्तमान बिल का भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड,

Sivakumar Mishra
वरिष्ठ महाप्रबन्धक (तकनीकी)

08
D.H.O. प्रतिलिपि
17/3/15

प्रतिलिपि : क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
सेक्टर - 10 योजना संख्या - 3
आवास विकास परिषद कालोनी,
झूँसी, इलाहाबाद।

संलग्नक: मूल बैंक ड्राफ्ट संख्या 958725859 दिनांक 17.03.2015 एवं
ड्राफ्ट संख्या 958725873 दिनांक 17.03.2015



P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India Phone : (05332) 251334, 251250, 251251
पोस्ट : घियानगर, इलाहाबाद - 212404 (30प्र०) भारत, फोन : (05332) 251334, 251250, 251251

तार / Gram : इफको घियानगर, IFFCO Ghiyanagar, फैक्स / Fax: General - (05332) 251253, Materials (05332) 251332
ईमेल / E-Mail : Phulpur@ifco.nic.in वेबसाइट / Website : www.ifco.nic.in

SGM (Technical) / Mr. [Signature]
for your records.
[Signature]
CC:- DGM (FRA) 19/03/15

PH.: (05)

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

ORDER NO.: COM/CESS/94/311
CON NO.: 09 / I0006
INDUSTRY : INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
INDUSTRY : PHULPUR UNIT, GHIYANAGAR
ALLAHABAD PIN - 212404
ASSESSMENT: 01/03/2013 TO 31/12/2014

DATED : 27/02/2015

DUE DATE : 27/03/2015

CURRENT ASSESSMENT U/S-6

| QTY OF WATER CONSUMED (KL.) | WATER FOR REBATE U/S-7 (KL.) | RATE U/S-3(2)/3(2A) (RS./KL.) | CESS AMOUNT (RS.) | BASIS OF ASSESSMENT |
|-----------------------------|------------------------------|-------------------------------|-------------------|---------------------|
| 1,20,71,290 | 0 | 0.0500 | 6,03,564.50 | |
| 25,05,514 | 0 | 0.0200 | 50,110.28 | |
| 0 | 0 | 0.1000 | 0.00 | |
| 81,99,620 | 0 | 0.1500 | 12,29,943.00 | |
| >> | | | 18,83,617.78 | |

CESS ARREARS, INTEREST ETC.

| ARREAR | DUE AMOUNT / DATE | RECOVERED AMOUNT / DATE | BALANCE | AMOUNT QUALIFYING FOR INTEREST | PERIOD | | INTEREST AMOUNT U/S-10 |
|--------|-----------------------------|-----------------------------|---------|--------------------------------|------------|------------|------------------------|
| | | | | | FROM | TO | |
| | 8,10,912.94 (06/09/2013) | 0.73 (Ex. Payment) | 0.21 | 0.21 | 06/09/2013 | 31/12/2014 | 0.07 |
| ast | 0.00 (/ /) | 8,10,912.00 (27/08/2013) | 0.00 | | | | |
| | 0.00 (/ /) | | 0.00 | | | | |
| arges | 0.00 (/ /) | | 0.00 | | | | |
| >> | 8,10,912.94 | 8,10,912.73 | 0.21 | | | | 0.07 |

Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.
 R = 0.21 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 18,83,617.78
 ARREAR = 0.07 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
 PAYABLE = 18,83,618.06

PAYABLE (IN WORDS) = RS. Eighteen Lakh Eighty Three Thousand Six Hundred Eighteen & Paise Six only.
 THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

(CHECKED BY) [Signature] C.A.O.
 ACCOUNTS OFFICER
 C.E.O. [Signature] (C-9)
 MEMBER SECRETARY ASSESSING AUTHORITY [Signature]
 GENERAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
 ACCOUNTS OFFICER [Signature] C.E.O. (C-9)

फूलपुर इकाई

PHULPUR UNIT

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

इफको

IFFCO

संदर्भ संख्या : टीई/02/313

सेवा में,
सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
"पिकप भवन", तृतीय तल, बी ब्लॉक,
विभूति खण्ड, गोमती नगर,
लखनऊ (उ० प्र०)

दिनांक : 23.08.2013

विषय : 01.04.2012 से 28.02.2013 तक की अवधि हेतु सेस बिल संख्या F-28592
दिनांक 06.08.2013 का भुगतान।

संदर्भ : जल उपकर निर्धारण आर्डर संख्या - COM/CESS/ 94 /311

महोदय,

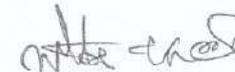
कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.04.2012 से 28.02.2013 तक की अवधि हेतु जल उपकर के मद में कुल रूपया 8,10,912.00 (रूपया आठ लाख दस हजार नौ सौ बारह) धनराशि का एक बैंक ड्राफ्ट संख्या 803690991 दिनांक 17.08.2013, जोकि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस इस पत्र के साथ मूल रूप में संलग्न है। वर्तमान बिल का भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड,



(योगेश नरुला)

महाप्रबन्धक (तकनीकी)

प्रतिलिपि : क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
सेक्टर - 10 योजना संख्या - 3
आवास विकास परिषद कालोनी,
झंसी, इलाहाबाद।

संलग्नक: मूल ड्राफ्ट संख्या : 803690991 दिनांक 17.08.2013

P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India Phone : (05332) 251334, 251250, 251251

पोस्ट : घियानगर, इलाहाबाद - 212404 (उ०प्र०) भारत, फोन : (05332) 251334, 251250, 251251

तार / Gram : इफको घियानगर, IFFCO Ghiyanagar, फैक्स / Fax: General - (05332) 251253, Materials (05332) 251332

ईमेल / E-Mail : Phulpur@ifco.nic.in वेबसाइट / Website : www.ifco.nic.in



ISO 9002/ 14001

कामपालिका
30/8/13
ज.प्र. म. नरुला
23/8/2013
महाप्रबन्धक (उप.)

U.P. PRADESH POLLUTION CONTROL BOARD
 PICUP BHAWAN, VIBHUTI KHAR, COMPTI NAGAR,
 LUCKNOW

(C-9)

PH.: (0522) 2720826, 2720831

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Act 1977, Govt. of India

ADDRESS OF NO.: COM/CESS/54/311
 REG. NO.: 09 / 10006
 NAME OF INDUSTRY: INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
 ADDRESS OF INDUSTRY: PHULPUR UNIT, BHIVANAGAR
 ALLAHABAD PIN - 212404
 PERIOD OF ASSESSMENT: 01/04/2012 TO 28/03/2013

DATE: 30/07/2013

DUE DATE: 30/08/2013

CURRENT ASSESSMENT U/S-6

| CATEGORY OF WATER | WATER CONSUMED (KL.) | WATER FOR REBATE U/S-7 (KL.) | RATE U/S-3(2)/3(2A) (RS./KL.) | CESS AMOUNT (RS.) |
|-------------------|----------------------|------------------------------|-------------------------------|-------------------|
| I | 51,96,902 | 0 | 0.0500 | 2,59,845.10 |
| II | 10,78,602 | 0 | 0.0200 | 21,572.04 |
| III | 0 | 0 | 0.1000 | 0.00 |
| IV | 35,29,972 | 0 | 0.1500 | 5,29,495.80 |
| « TOTAL » | | | | 8,10,912.94 |

BASIS OF ASSESSMENT

Verified for Rs. 8,10,912.94 only
 (Eight lakh ten thousand
 nine hundred twelve
 & Paise twenty one only)

30/8/13

CESS ARREARS, INTEREST ETC.

| TYPE OF ARREAR | DUE AMOUNT / DATE | RECOVERED AMOUNT / DATE | BALANCE | AMOUNT QUALIFYING FOR INTEREST | PERIOD | | INTEREST AMOUNT U/S-10 |
|----------------|-----------------------------|-----------------------------|---------|--------------------------------|--------|----|------------------------|
| | | | | | FROM | TO | |
| Last | 9,43,799.27 (05/11/2012) | 9,43,800.00 (17/10/2012) | 0.00 | | | | |
| Before Last | 0.00 (/ /) | | 0.00 | | | | |
| Interest | 0.00 | | 0.00 | | | | |
| Penalty | 0.00 (/ /) | | 0.00 | | | | |
| Other Charges | 0.00 | | 0.00 | | | | |
| « TOTAL » | 9,43,799.27 | 9,43,800.00 | 0.00 | | | | 0.00 |

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.
 CESS ARREAR = 0.00 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 8,10,912.94
 INTEREST ARREAR = 0.00 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.73)
 NET CESS PAYABLE = 8,10,912.21

NET CESS PAYABLE (IN WORDS) = RS. Eight Lakh Ten Thousand Nine Hundred Twelve & Paise Twenty One only.
 PL. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

20/8/13
 (PREPARED BY) [Signature]
 (CHECKED BY) [Signature] 21/8/2013
 ACCOUNTS OFFICER

[Signature]
 C.A.O. C.E.O. (C-9)

[Signature]
 MEMBER SECRETARY
 ASSESSING AUTHORITY

CC TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
 CC TO CHIEF ACCOUNTS OFFICER

[Signature]
 C.E.O. (C-9)

फूलपुर इकाई

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड

IFFCO

PHULPUR UNIT

INDIAN FARMERS FERTILISER COOPERATIVE LTD.

IFFCO



संदर्भ संख्या : टीई/02/313

सेवा में,

दिनांक : 15.10.2012

सदस्य सचिव,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

"पिकप भवन", तृतीय तल, बी ब्लॉक,

विभूति खण्ड, गोमती नगर,

लखनऊ (उ० प्र०)

विषय : 01.04.2011 से 31.03.2012 तक की अवधि हेतु सेस बिल संख्या F-11310

दिनांक 05.10.2012 का भुगतान।

संदर्भ : जल उपकर निर्धारण आर्डर संख्या - COM/CESS/ 94 /311

महोदय,

कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.04.2011 से 31.03.2012 तक की अवधि हेतु जल उपकर के मद में कुल रूपया 9,43,799.27 (रूपया नौ लाख तैतालीस हजार सात सौ निन्यानबे और सत्ताइस पैसा) मात्र देय है। इस संबंध में रूपया 9,43,800/= (रूपया नौ लाख तैतालीस हजार आठ सौ) मात्र का एक बैंक ड्राफ्ट संख्या 803670031 दिनांक 13.10.2012 जो कि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ के नाम देय है, इस पत्र के साथ मूल रूप में संलग्न है।

आपके सूचनार्थ निवेदन है कि उपरोक्त बिल में दर्शित ब्याज रूपया 15,746.06 मात्र नियमतः देय नहीं है, क्योंकि उपकर बिल का पूर्ण भुगतान निर्धारित समयावधि दिनांक 14.08.2011 के पहले ही दिनांक 09.08.2011 को बैंक ड्राफ्ट संख्या 803635692 दिनांक 30.07.2011 के द्वारा आपके कार्यालय में दस्ती (By-Hand) जमा कर दिया गया था। इस संबंध में हमारा प्रत्यावेदन पत्र संख्या टी०ई०/02/313 दिनांक 13.10.2012 आपके पास विचाराधीन है। इस पत्र की छाया प्रति आपके त्वरित अवलोकनार्थ संलग्न है।

अतः वर्तमान बिल का पूर्ण भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है। कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड,

(योगेश नरुला)

महाप्रबन्धक (तकनीकी)

प्रतिलिपि :क्षेत्रीय अधिकारी,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सेक्टर - 10 योजना संख्या - 3

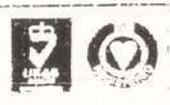
आवास विकास परिषद कालोनी, झूंसी, इलाहाबाद।

संलग्नकः मूल ड्राफ्ट संख्या : 803670031 दिनांक 13.10.2012

(ii) पत्र संख्या टी०ई०/०२/३१३ दिनांक १३.१०.२०१२ (द्वितीय प्रति)

P.O. Ghiyanagar, Allahabad-212404 (U.P.) India, Phone : (05332) 251334, 251250, 251251, 253913

पोस्ट : घियानगर, इलाहाबाद- 212404 (उ०प्र०) भारत



WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

FIG 558

ASSESSMENT ORDER NO.: COM/CESS/94/311
 REGISTRATION NO.: 09 / 10006
 NAME OF INDUSTRY: INDIAN FARMERS FERTILISER CO-OPERATIVE LIMITED
 ADDRESS OF INDUSTRY: PHULPUR UNIT, GHIYANAGAR
 ALLAHABAD PIN - 212404
 PERIOD OF ASSESSMENT: 01/04/2011 TO 31/03/2012

DATED: ~~05/10/2012~~
28-1-13

DUE DATE: 05/11/2012

CURRENT ASSESSMENT U/S-6

| CATEGORY OF WATER | WATER CONSUMED (KL.) | WATER FOR REBATE U/S-7 (KL.) | RATE U/S-3(2)/3(2A) (RS./KL.) | CESS AMOUNT (RS.) |
|--------------------------------|----------------------|------------------------------|-------------------------------|--------------------|
| I | 60,48,532 | 0 | 0.0500 | 3,02,426.60 |
| II | 12,55,356 | 0 | 0.0200 | 25,107.12 |
| III | 0 | 0 | 0.1000 | 0.00 |
| IV | 41,08,437 | 0 | 0.1500 | 6,16,265.55 |
| << TOTAL >> | | | | 9,43,799.27 |

BASIS OF ASSESSMENT

(Signature)
 (उत्तम (मिनिस्टर))

CESS ARREARS, INTEREST ETC.

| TYPE OF ARREAR | DUE AMOUNT / DATE | RECOVERED AMOUNT / DATE | BALANCE | AMOUNT QUALIFYING FOR INTEREST | PERIOD | | INTEREST AMOUNT U/S-10 |
|--------------------------------|-----------------------------|-----------------------------|-------------|--------------------------------|--------|----|------------------------|
| | | | | | FROM | TO | |
| Last | 7,88,203.12 (14/08/2011) | 7,88,203.12 (09/08/2011) | 0.00 | | | | |
| Before Last | 0.00 (/ /) | | 0.00 | | | | |
| Interest | 0.00 | | 0.00 | | | | |
| Penalty | 0.00 (/ /) | | 0.00 | | | | |
| Other Charges | 0.00 | | 0.00 | | | | |
| << TOTAL >> | 7,88,203.12 | 7,88,203.12 | 0.00 | | | | 0.00 |

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.
 CESS ARREAR = 0.00 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 9,43,799.27
 INTEREST ARREAR = 0.00 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
 NET CESS PAYABLE = 9,43,799.27
 NET CESS PAYABLE (IN WORDS) = RS. Nine Lakh Forty Three Thousand Seven Hundred Ninety Nine & Paise Twenty Seven only.
 -PL. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

(Signature) (PREPARED BY)
(Signature) (CHECKED BY) 27/01/2013
 ACCOUNTS OFFICER
(Signature) C.A.O.
(Signature) C.E.O. (C-9)
(Signature) MEMBER SECRETARY ASSESSING AUTHORITY

CC TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
 CC TO CHIEF ACCOUNTS OFFICER

फुलपुर इकाई

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड

इफको

PHULPUR UNIT

INDIAN FARMERS FERTILISER COOPERATIVE LTD.

IFFCO

संदर्भ संख्या : टीई/02/313

दिनांक: 04.08.2011

सेवा में,

सदस्य सचिव,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

"पिकप भवन", तृतीय तल, बी ब्लॉक,

विभूति खण्ड, गोमती नगर,

लखनऊ (उ० प्र०)

विषय : 01.06.2010 से 31.03.2011 तक की अवधि हेतु सेस बिल संख्या F-89145
दिनांक 14.07.2011 का भुगतान।

संदर्भ : जल उपकर निर्धारण आर्डर संख्या- COM/CESS/ 94 /311

महोदय,

कृपया अपने उपर्युक्त विषयक जल उपकर बिल का संदर्भ ग्रहण करें। उपर्युक्त जल उपकर बिल के अनुसार दिनांक 01.06.2010 से 31.03.2011 तक की अवधि हेतु जल उपकर के मद में कुल रूपया 7,88,203.12 (रूपया सात लाख अट्ठासी हजार दो सौ तीन और पैसा बारह) मात्र देय है।

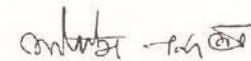
इस संबंध में उपर्युक्त धनराशि का एक बैंक ड्राफ्ट संख्या 803635692 दिनांक 30.07.2011 जो कि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, के नाम देय है, इस पत्र के साथ मूल रूप में संलग्न है। वर्तमान बिल का पूर्ण भुगतान उपर्युक्त बैंक ड्राफ्ट द्वारा किया जा रहा है।

कृपया भुगतान की रसीद देने का कष्ट करें।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड,



(योगेश नरुला)

संयुक्त महाप्रबन्धक (तकनीकी)

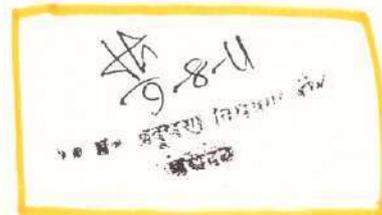
प्रतिलिपि : क्षेत्रीय अधिकारी,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सेक्टर - 10 योजना संख्या - 3

आवास विकास परिषद कालोनी

झुंसी, इलाहाबाद।



संलग्नक: मूल ड्राफ्ट संख्या : 803635692 दिनांक 30.07.2011



P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India, Phone : (05332) 251334, 251250, 251251
पोस्ट : घियानगर, इलाहाबाद - 212404 (उ०प्र०) भारत, फोन : (05332) 251334, 251250, 251251

तार/ Gram: इफको घियानगर, IFFCO Ghiyanagar, फैक्स/Fax: General- (05332)251253, Materials (05332)251332
ईमेल / E-Mail : Phulpur@iffco.nic.in वेबसाइट / Website:- www.iffco.nic.in

UTTAR PRADESH POLLUTION CONTROL BOARD
PICUP BHAWAN, VISHUJI KHAND, GOMTI NAGAR,
LUCKNOW-

PH. : (0522) 2720229, 2720231

WATER CESS ASSESSMENT ORDER

As per provisions of Water (Prevention and Control of Pollution) Cess Act 1977, Govt. of India

F 89/45
ASSESSMENT ORDER NO. : COM/CESS/94/311
REGISTRATION NO. : 09 / 10006
NAME OF INDUSTRY : IKTAN FARMERS FERTILISER CO-OPERATIVE LIMITED
ADDRESS OF INDUSTRY : PHULPUR UNIT, GHYANAGAR
ALLAHABAD PIN - 212404
PERIOD OF ASSESSMENT : 01/06/2010 TO 31/03/2011

DATED **14** 07/07/2011

14
DUE DATE 07/08/2011

CURRENT ASSESSMENT U/S-6

| CATEGORY OF WATER | WATER CONSUMED (KL.) | WATER FOR REBATE U/S-7 (KL.) | RATE U/S-3(2)/3(2A) (RS./KL.) | CESS AMOUNT (RS.) |
|-------------------|----------------------|------------------------------|-------------------------------|-------------------|
| I | 50,51,362 | 0 | 0.0500 | 2,52,568.10 |
| II | 10,48,396 | 0 | 0.0200 | 20,967.92 |
| III | 0 | 0 | 0.1000 | 0.00 |
| IV | 34,31,114 | 0 | 0.1500 | 5,14,667.10 |
| << TOTAL >> | | | | 7,88,203.12 |

BASIS OF ASSESSMENT

CESS ARREARS, INTEREST ETC.

| TYPE OF ARREAR | DUE AMOUNT / DATE | RECOVERED AMOUNT / DATE | BALANCE | AMOUNT QUALIFYING FOR INTEREST | PERIOD | | INTEREST AMOUNT U/S-10 |
|----------------|------------------------------|------------------------------|---------|--------------------------------|--------|----|------------------------|
| | | | | | FROM | TO | |
| Last | 13,10,248.71 (30/12/2010) | 13,10,248.71 (23/12/2010) | 0.00 | | | | |
| Before last | 0.00 (/ /) | | 0.00 | | | | |
| Interest | 0.00 | | 0.00 | | | | |
| Penalty | 0.00 (/ /) | | 0.00 | | | | |
| Other Charges | 0.00 | | 0.00 | | | | |
| << TOTAL >> | 13,10,248.71 | 13,10,248.71 | 0.00 | | | | 0.00 |

Total Amount Including Current Assessment, Arrears of Current Assessment, Interest, Penalty etc.

CESS ARREAR = 0.00 PENALTY ARREAR = 0.00 CURRENT ASSESSMENT = 7,88,203.12
INTEREST ARREAR = 0.00 OTHER ARREAR = 0.00 EXCESS PAYMENT = (0.00)
NET CESS PAYABLE = 7,88,203.12

NET CESS PAYABLE (IN WORDS) : RS. Seven Lakh Eighty Eight Thousand Two Hundred Three & Paise Twelve only.
PL. PAY THE AMOUNT DUES THROUGH BANK DRAFT IN FAVOUR OF 'U.P. POLLUTION CONTROL BOARD' PAYABLE AT LUCKNOW.

R. K. Singh
(PREPARED BY)

[Signature]
11/07/2011
(CHECKED BY)
ACCOUNTS OFFICER

C.A.O.

[Signature]
C.E.O.
(C-9)

[Signature]
MEMBER SECRETARY
ASSESSING AUTHORITY

CC TO REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, ALLAHABAD FOR INFORMATION AND NECESSARY ACTION.
CC TO CHIEF ACCOUNTS OFFICER

C.E.O. (C-9)

फूलपुर इकाई
PHULPUR UNIT

IFFCO

इंडियन फारमर्स फर्टिलाइजर कोआपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

Ref.No: TE/02/283 (NOC-CGWA)

Date: 20.02.2018

To,

Regional Director,
Central Ground Water Board/Central Ground Water Authority
Northern Region
Bhujal Bhavan,
Sector-B, Sitapupr Road Yojna, Aliganj
Ram Ram Bank Chauraha
Lucknow (U.P.) – 226 021

Sub: Submission of Application for permission to abstract Ground Water for Industrial use (Application for New NOC)

Ref. No.: Your letter No. 10 (1) / CGWA/NR/GWC/15-1206 dt. 13 June, 2017

Sir,

Please find enclosed herewith Hard Copy of application No.-21-4/5012/UP/IND/2018 for IFFCO Phulpur Unit, alongwith necessary attachments, for permission to abstract Ground water. The receipt of application fee for Rs. 1000/- (Transaction Ref. No. 2002180000300 dt. 20 Feb. 2018) through bharatkosh.gov.in (Internet based) is enclosed with the application. This application for NOC has already been submitted on line.

Please be informed that a NOC has already been issued by Bhoogarbh Jal Vibhag Uttar Pradesh (Ground Water Department) on 18/2/1995 for water abstraction.

It is therefore, requested that please grant NOC to IFFCO Phulpur unit for Abstraction of Ground Water.

Thanking you,

Yours faithfully,

For Indian Farmers Fertiliser Cooperative Ltd.

Mukul Srivastava 20/02/2018
(Mukul Srivastava)
Sr. Executive Director

Encl : As above

P.O. Ghiyanagar, Allahabad - 212404 (U.P.) India Phone : (05332) 251334, 251250, 251251, 253913
पोस्ट : घियानगर, इलाहाबाद - 212404 (उप्र) भारत, फोन : (05332) 251334, 251250, 251251, 253913

तार / Gram : इफको घियानगर, IFFCO Ghiyanagar, फैक्स / Fax: General - (05332) 251253, Materials (05332) 251332
ईमेल / E-Mail : Phulpur@iffco.nic.in वेबसाइट / Website : www.iffco.nic.in





bharatkosh.gov.in

Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 2002180000300
11:12AM

Dated: Feb 20 2018

Received from M/S. IFFCO with Transaction Ref.No. 2002180000300

Dated Feb 20 2018 11:12AM the sum of INR 1000 (One Thousand Only)
through Internet based

Online payment in the account of PROCESSING FEE OF FRESH NOC FOR
GROUND WATER EXTRACTION, , .

**Disclaimer:- This is a system generated electronic receipt, hence no physical signature
is required for the purpose of authentication**

Printed On: 20-02-2018 11:18:30



Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : ashok6430

Previous Login Date Time: 20/02/2018 09:13:09 AM , IP Address: 103.216.239.180

Logout

Applicant Home | Apply | Feedback | Change Password | Profile

1 of 4 Find | Next

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/5012/UP/IND/2018

1. General Information:

| | | | |
|---|--|---------------------|------------------------|
| Water Quality: | Fresh Water | | |
| Application Type Category/ Type of Application: | Fertilizer | | |
| (i) Name of Industry: | INDIAN FARMERS FERTILISER COOPERATIVE LIMITED PHULPUR UNIT | | |
| (ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$) | | | |
| Address Line 1 : | IFFCO PHULPUR UNIT | | |
| Address Line 2 : | P O GHIYANAGAR | | |
| Address Line 3 : | ALLAHABAD | | |
| State: | UTTAR PRADESH | | |
| District: | ALLAHABAD | | |
| Sub-District: | PHULPUR | | |
| Village/Town: | Pali | | |
| Area Type : | Non-Notified | | |
| Area Type Category : | Safe | | |
| (iii) Communication Address | | | |
| Address Line 1: | IFFCO PHULPUR UNIT | | |
| Address Line 2: | P O GHIYANAGAR | | |
| Address Line 3: | ALLAHABAD- 212404 | | |
| State: | UTTAR PRADESH | | |
| District: | ALLAHABAD | | |
| Sub-District: | PHULPUR | | |
| Pincode: | 212404 | | |
| Phone Number with Area Code: | 91 532 2282076 | | |
| Mobile Number: | 91 9452322287 | | |
| Fax Number: | | | |
| E-Mail: | aksrivastava-process@iffco.in | | |
| (iv) Salient Features of the Industrial Activity: | | | |
| Water consumption of IFFCO phulpur Unit is within limit of 35500 m ³ /day as given in Env. Clearance (MoEF, Delhi). All effluent is being treated, recycled/reused in premises. Approx. 10 Lakh m ³ /annum rain water is being recharged through Rain water harvesting structures within the premises. NOC, Air, Water Consent, HW authorisation granted by UPPCB. Received Env. Award viz. Indira Gandhi Paryavaran Puraskar, Rajiv Gandhi Puraskar (both MoEF Delhi), IFA GL Award (IFA France), FAI EP Award (FAI Delhi), etc. | | | |
| (v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land : Enclose Documents of Ownership / Lease: (\$) | | | |
| Land Use Details | Existing (sq meter) | Proposed (sq meter) | Grand Total (sq meter) |
| Green Belt Area | 1320000.00 | 0.00 | 1320000.00 |
| Open Land | 1910000.00 | 0.00 | 1910000.00 |
| Road/ Paved Area | 680000.00 | 0.00 | 680000.00 |
| Rooftop area of building/ sheds | 410000.00 | 0.00 | 410000.00 |
| Total | 4320000.00 | 0.00 | 4320000.00 |
| (vi) Drainage in the Area (River/ Nala etc) : | Tissaura nala besides the Plant, | | |

Sharda Sahayak Canal,
River Ganga 25 Km from the premises

| | |
|--|---|
| (vii) Source of Availability of Surface Water for Industrial Use (if any – Furnish Details): | No |
| (viii) Average Annual Rainfall in the Area (in mm): | 737.00 |
| (ix) Townships / Villages (Within 2km Radius of the Industrial Unit): | Ghiyanagar (iffco township), Sarai Abdul malik, Chak Abdul karim (Pure Bhulai), Fazilapur, pali, Tissaoura, Chandoki, Birkazi |
| (x) Whether Ground Water Utilization for: | Existing Industry |
| Date of Commencement Industry: | 20/05/1976 |
| Date of Expansion : | |

2. Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

| | Existing | Proposed | Total |
|--|-----------------|-------------|-----------------|
| Water Requirement Details (Fresh Water) (m3/day) | | | |
| (a) Ground Water Requirement (m3/day): | 35500.00 | 0.00 | 35500.00 |
| (b) Surface Water Available (Canal, River, Ponds etc.) (m3/day): | 0.00 | 0.00 | 0.00 |
| (c) Water Supply from Any Agency (m3/day): | 0.00 | 0.00 | 0.00 |
| Total Fresh Water Requirement (a+b+c)(m3/day): | 35500.00 | 0.00 | 35500.00 |
| (d) Recycled Water Usage (m3/day): | 13500.00 | 0.00 | 13500.00 |
| Total Water Requirement : (a+b+c+d)(m3/day) | 49000.00 | 0.00 | 49000.00 |

20/02/2018 10:26 AM

Page 1 of 4



Government of India
Central Ground Water Authority (CGWA)

Ministry of Water Resources, River Development and Ganga Rejuvenation



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : ashok6430

Previous Login Date Time: 20/02/2018 09:13:09 AM , IP Address: 103.216.239.180

Logout

Applicant Home | Apply | Feedback | Change Password | Profile

2 of 4 Find | Next

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/5012/UP/IND/2018

(ii) Breakup of Water Requirement and Usage:

| Activity | Existing Requirement (m3/day) | Proposed Requirement (m3/day) | Total Requirement (m3/day) | No. of Operational Days in a Year | Annual Requirement (m3/year) |
|--|-------------------------------|-------------------------------|----------------------------|-----------------------------------|------------------------------|
| Industrial Activity | 31400.00 | 0.00 | 31400.00 | 365 | 11461000.00 |
| Residential / Domestic | 4100.00 | 0.00 | 4100.00 | 365 | 1496500.00 |
| Greenbelt Development /Environment Maintenance | 500.00 | 0.00 | 500.00 | 365 | 182500.00 |
| Other Use | 13000.00 | 0.00 | 13000.00 | 365 | 4745000.00 |
| Grand Total | 49000.00 | 0.00 | 49000.00 | | 17885000.00 |

(iii) Breakup of Recycled Water Usage:

| | (m3/day) | (Days) | (m3/year) |
|---|----------|--------|------------|
| (a) Total Waste Water Generated : | 13500.00 | 365 | 4927500.00 |
| (b) Quantity of Treated Water Available | 13500.00 | | |
| i). Reuse in Industrial Activity: | 13000.00 | 365 | 4745000.00 |
| ii). Reuse in Green Belt Development: | 500.00 | 365 | 182500.00 |
| iii). Other Uses: | 0.00 | 365 | 0.00 |
| (c) Total Treated Water Utilized: | 13500.00 | | 4927500.00 |

Net Ground Water Requirement: 35500.00 (m3/day)

3. (a). Groundwater Abstraction Structure- Existing:

| Number of Existing Structures: | | 18 | | | | | | | |
|--------------------------------|---|----------------------------|--|---------------------|-------------------------------------|-------------------|---------------------|---------------------------------|---|
| SNo. | Type of Structure Name / Year of Construction | Depth(Meter) / Diameter(m) | Depth to Water Level (Meters below Ground Level) | Discharge (m3/Hour) | Operational Hours(Day) / Days(Year) | Mode of Lift Name | Horse Power of Pump | Whether Fitted with Water Meter | Whether Permission Registered with CGWA / If so Details Thereof |
| 1 | Borewell / 1990 | 230.00 / 200 | 20.00 | 300.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 2 | Borewell / 1997 | 230.00 / 250 | 19.20 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 3 | Borewell / 1997 | 230.00 / 250 | 19.00 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 4 | Borewell / 1997 | 230.00 / 250 | 19.00 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 5 | Borewell / 1997 | 230.00 / 250 | 19.70 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 6 | Borewell / 1997 | 230.00 / 250 | 18.50 | 300.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 7 | Borewell / 1997 | 230.00 / 250 | 19.80 | 300.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 8 | Borewell / 1998 | 230.00 / 250 | 19.00 | 300.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 9 | Borewell / 1998 | 230.00 / 250 | 19.70 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |

| | | | | | | | | | |
|----|-----------------|--------------|-------|--------|----------|------------------|--------|-----|--------|
| 10 | Borewell / 2002 | 230.00 / 250 | 17.50 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 11 | Borewell / 2004 | 230.00 / 250 | 18.00 | 300.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 12 | Borewell / 2004 | 230.00 / 250 | 18.80 | 300.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 13 | Borewell / 2006 | 230.00 / 250 | 17.40 | 300.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 14 | Borewell / 2009 | 230.00 / 250 | 13.20 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 15 | Borewell / 2009 | 230.00 / 250 | 18.60 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 16 | Borewell / 2009 | 230.00 / 250 | 18.70 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 17 | Borewell / 2009 | 230.00 / 250 | 19.30 | 360.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |
| 18 | Borewell / 1997 | 230.00 / 200 | 18.70 | 300.00 | 16 / 365 | Submersible Pump | 125.00 | Yes | No / - |

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures:

0

| S.No. | Type of Structure Name / Year of Construction | Depth (Meter) / Diameter (mm) | Depth to Water Level (Meters below Ground Level) | Discharge (m ³ /Hour) | Operational Hours(Day) / Days(Year) | Mode of Lift Name | Horse Power of Pump | Whether fitted with Water Meter | Whether Permission Registered with CGWA / If so Details Thereof |
|-------|---|-------------------------------|--|----------------------------------|-------------------------------------|-------------------|---------------------|---------------------------------|---|
|-------|---|-------------------------------|--|----------------------------------|-------------------------------------|-------------------|---------------------|---------------------------------|---|

4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day and / or having a Land Area of Greater Than 2 Ha.- (\$)

IFFCO Phulpur Unit comes under Phulpur Block of Allahabad district and comes under non notified area and safe category. Reports for water supply to IFFCO Phulpur, prepared by Ground water Directorate says that well field seems to be suitable to yield 48,000 to 50,000 m³/day. Water level in IFFCO Borewell is 13 to 20 m bgl. water level surrounding dugwell is 2.5 to 12.5m bgl. Water quality is good. A NOC by Ground water Department UP on 18/02/1995, has been issued to IFFCO for ground water withdrawal.

5. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)

After getting consultancy from expert of Central Ground Water Board Allahabad. Rain water Harvesting Systems have been installed at nine different places within IFFCO premises at Gate No.1, gate no.3, gas no.3 gas godam, Tapti sector, near Borewell No.12, Central school, Guest house etc. Roof top drains of township buildings are connected to these RWHS through storm water drains. Approximate 11 lakh m³ of rain water is used to recharge of ground either through percolation or through these structures.

6. Copy of Referral Letter seeking NOC from CGWA from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / Other Central / State Agencies shall be Annexed.- (\$)

Attached Referral Letter

| S.No | Attached Referral Letter | Attachment Name | File Name |
|------|-------------------------------------|--|---|
| 1 | Ministry of Environment and Forests | Environment clearance Moef Consent Order UPPCB | Environment Clearance and consent order.pdf |

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

An application No.:21-4/1454/UP/IND/2017 dt. 28/03/2017 submitted on line. Directions has been issued vide letter no. 10 (1)/CGWA/NR/GWC/15-1206 dt. 13 June 2017 for submitting application again.

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)



Logout

Welcome : ashok6430

Previous Login Date Time: 20/02/2018 09:13:09 AM , IP Address: 103.216.239.180

Applicant Home | Apply | Feedback | Change Password | Profile

14 3 of 4 Find | Next

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/5012/UP/IND/2018

INDUSTRIAL USE- Self Declaration

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref

Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

| S.No | Attachment Name | File Name |
|------|-----------------|---------------|
| 1 | Site Plan | Site Plan.pdf |

2). Certified Revenue Sketch : (Refer: 1 (ii))

| S.No | Attachment Name | File Name |
|------|------------------------------|----------------------------------|
| 1 | Revenue sketch IFFCO Phulpur | Revenue sketch IFFCO Phulpur.pdf |

3). Documents of Ownership / Lease : (Refer: 1 (v))

| S.No | Attachment Name | File Name |
|------|-------------------|--------------------------|
| 1 | Gazatte-ownership | Gazatte Notification.pdf |

4). Source of Availability of Surface Water : (Refer: 1 (vii))

| S.No | Attachment Name | File Name |
|------|----------------------|---------------------------------------|
| 1 | unavailably of water | Water unavailability certificaTe-.pdf |

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

| S.No | Attachment Name | File Name |
|------|--------------------------|--|
| 1 | Flow chart Water balance | Water balance.pdf |
| 2 | water requirement | Water Requirement at IFFCO Phulpur.pdf |

6). Groundwater Availability Report : (Refer: 4)

| S.No | Attachment Name | File Name |
|------|---------------------------|--------------------------------|
| 1 | Water availability report | Water availability report-.pdf |

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

| S.No | Attachment Name | File Name |
|------|-----------------------|-----------------------------|
| 1 | Rain water harvesting | Rain water harvesting -.pdf |

8). Authorization :

No Attachment Found!

10). Non-Polluting Effluent :

| S.No | Attachment Name | File Name |
|------|---|---|
| 1 | Environment Management at IFFCO Phulpur | Environment Management (Non Polluting Effluent).pdf |

11). Extra Attachment :

| S.No | Attachment Name | File Name |
|------|--|--|
| 1 | Comprehensive report on IFFCO Phulpur | comprehensive report2 on IFFCO Phulpur Unit up to Annesure 5.pdf |
| 2 | comprehensive report on IFFCO Phulpur Annex 6 to14 | comprehensive report2 on IFFCO Phulpur Unit 6 to 14.pdf |
| 3 | Comprehensive report on IFFCO PhulpurAnnex15 to20 | Comprehensive report on IFFCO Phulpur Annexure 15 to 20.pdf |

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome | ashok6430

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/5012/UP/IND/2018

12). Scanned Industrial Application :
No Attachment Found!

Date : 20/2/18
Place : *Ahulpur, Allahabad*

Associated User : ashok6430
Submitted By User : ashok6430
Submission Date : 19/02/2018

Name & Signature of the applicant
Mukul Srivastava
20/02/18
(With official seal)
MUKUL SRIVASTAVA
Sr. Executive Director
IFECO Phulpur Unit
P.O. Ghyanagar, Allahabad-212408

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

20/02/2018 10:28 AM Page 4 of 4

o/c
H. H. H. H.
B. K.
20/02/18

Speed Post/ Registered
 21-4/5012/UP/IND/2018- 713
 Government of India
 Ministry of Jal Shakti
 Central Ground Water Board, NR
 Bhupal Bhawan, Sector 'B'
 Sitapur Road Yojna, Aliganj
 Lucknow 226021
 Phone: 0522 - 2363812 Fax: 2732478
 Dated:

19 MAR 2018

To,
 The Member Secretary
 Central Ground Water Authority
 Ministry of Jal Shakti
 18/11, Jamnagar House,
 Mansingh Road, New Delhi,
 110011.

Sub: Ground Water Clearance in respect of M/s Indian Farmers Fertiliser Cooperative Limited Phulpur Unit, IFFCO Phulpur unit, PO Ghiyanagar, Allahabad, Uttar Pradesh-Reg.

Ref: Online Application No: 21-4/5012/UP/IND/2018 dated 19/02/2018.

Sir,

Kindly refer to online application No. 21-4/5012/UP/IND/2018 dated 19/02/2018 received from M/s Indian Farmers Fertiliser Cooperative Limited Phulpur Unit for their plant located at IFFCO Phulpur unit, PO Ghiyanagar, Allahabad, Uttar Pradesh for ground water abstraction of 35,500 m³/day i.e. 1,29,57,500 m³/year has been examined and is recommended for issuance of NOC. The hardcopy of duly filled online evaluation proforma and copy of proposal is also being submitted for necessary action.

Encl. As above

Yours Faithfully



(Y B Kaushik)
 Regional Director

Copy to:

- ✓ M/s Indian Farmers Fertiliser Cooperative Limited Phulpur Unit, IFFCO Phulpur unit, PO Ghiyanagar, Allahabad, Uttar Pradesh, 212404.



Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BUL
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: **NOC036622****VALID FROM 15/02/2022 TO 14/02/2027**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|--|------------------------------------|---|---------------------------------------|
| Registration No.: 202112000462 | | | |
| Name of the Owner | SANJAY KUDESIA | | |
| Company Name कंपनी का नाम | IFFCO PHULPUR UNIT | Company Address कंपनी का पता | Ghiyanagar IFFCO Phulpur Prayagraj |
| Address of the Applicant | IFFCO Ghiyanagar Phulpur Prayagraj | Application Form Serial No. | PGRJ1221NIN0026 |
| Date of Submission | 22/12/2021 | Specimen Signature | |
| Location Particulars | | | |
| District | Prayagraj | Block | PHULPUR |
| Plot No./Khasra No. | R2 and R6 dt 1976 | Municipality/Corporation | No |
| Ward No./Holding No. | | | NA |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 06/10/2004 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 200.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 125.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 320.00 |
| Date of Energization (In Case of Electric Pump) | | 06/10/2004 | |
| Maximum Allowable Rate of Withdrawal (m³/hr.): | 320.00 | Maximum Allowable Running Hours Per Day: | 12.00 |
| Maximum Allowable Annual Extraction of Ground Water: | | | 652800 |
| This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water | | | |

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 544 OF 2023**

IN THE MATTER OF:

Paras Nath & Anr.

...Applicants

VERSUS

Uttar Pradesh Pollution Control Board & Ors.

...Respondents

**APPLICATION U/S 5 OF THE LIMITATION ACT R/W
S.151 C.P.C SEEKING CONDONATION OF DELAY IN
FILING REPLY ON BEHALF OF RESPONDENT NO.8 /
IFFCO TO THE OBJECTIONS/REPLY ON BEHALF OF
THE APPLICANTS TO THE JOINT INSPECTION
COMMITTEE REPORT DATED 05.12.2023 FILED**

MOST RESPECTFULLY SHOWETH:-

1. That the Petitioner has filed the aforesaid Original Application.
2. That for the sake of brevity and to avoid multiplicity of papers, the facts and contentions raised in the reply filed by the Respondent herein may be read as part and parcel of the present Application.
3. That on the last date of hearing i.e., vide Order dated 18.04.2024, this Hon'ble Tribunal was pleased to permit the answering Respondent No. 8 herein four weeks to file response to the OA and also to respond to the above submissions of the Applicant and response to the objection of the Applicant to the Joint Committee report and fixed the next date of hearing to 23.07.2024.
4. That considering the issue raised the necessary response was sought from by the Respondent for preparing draft response. The response was sent by the Respondent, however certain documents were desired to be necessary to

be annexed with the reply. The said documents were sent, based on which the draft response was prepared and sent for drafting, which was finally sent after vetting to the Ld. Counsel for filing. Accordingly, the said reply has been filed by the Respondent No.8. However, this all resulted in a delay of 66 days in filing the response.

5. That the answering Respondent has always been prompt and ready in pursuing the present lis. The delay caused is bonafide and is caused due to reasons beyond the control of the Respondent and therefore deserved to be condoned in the given facts and circumstances of the present case. That no prejudice would be caused if the said delay in filing the response is condoned by this Hon'ble Tribunal.

PRAYER

It is therefore most respectfully prayer that this Hon'ble Tribunal may be pleased to :-

- a. Condone the delay of 66 days in filing reply on behalf of Respondent No.8 / IFFCO to the objections/reply on behalf of the Applicants to the joint inspection committee report dated 05.12.2023, and;
- b. Pass any such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case at hand.

Filed on:21.07.2024

FILED BY:

New Delhi



[ABHAY KUMAR]
ADVOCATE FOR THE RESPONDENT